The House reassembled at two of the clock,

MR. CHAIRMAN in the Chair.

SHORT DURATION DISCUSSION

The Non-implementation of the provisions of Andhra Pradesh Reorganization Act, 2014

MR. CHAIRMAN: Hon. Members, we will be taking up the Short Duration Discussion regarding the non-implementation of the provisions of Andhra Pradesh Re-organisation Act, 2014, and the total time given for this is two hours and thirty minutes. In view of the importance of the issue, I decided to convert it into a discussion under Rule 176 and then allotted it two-hours-and -a-half. Otherwise the original proposal was to have only a short time. I suggest to all the Members of different parties, who have given their names, to please confine to the time allocated to them. There should be no need for us from here to say 'Your time is over'. Secondly, the first speaker of any party should remember the total time allocated to his party and, accordingly, he should speak taking proportionately that much time.

SHRI C. M. RAMESH (Andhra Pradesh): Sir, we are going to start the Short Duration Discussion. But see the importance! The Minister is not here. The Home Minister has to come.

SHRI JAIRAM RAMESH (Karnataka): I want to ask one thing. Who is going to respond on behalf of the Government?

MR. CHAIRMAN: The information that is given to me ...(Interruptions)... Mr. Ramesh, please sit down. ...(Interruptions)... When the Chair has not permitted, nobody should stand. You raise your hand, I will definitely call you. I was given the information that the Home Minister of India, the senior-most Minister, who is also incidentally concerned with the Bill, would be responding to the discussion. The Minister of Parliamentary Affairs is here and another Cabinet Minister is here. They will take notes and the Home Minister will definitely come and respond.

SHRI Y. S. CHOWDARY (Andhra Pradesh): Sir, on time allocation, we have made a request to a couple of parties to give additional time to us, which they have agreed. It is just for your information.

MR. CHAIRMAN: Now, Shri Y.S. Chowdary, initiate the debate.

SHRI Y. S. CHOWDARY: Mr. Chairman, Sir, to start with, I would like to place on record the gratitude of five crore people of the State of Andhra Pradesh to hon. Chairman, leaders of various parties and hon. Members of this august House for enabling a detailed discussion on the agony and anguish, which they undergo even after four years of hastily and unscientifically prepared and politically motivated bifurcation of undivided Andhra Pradesh. The frustration and helplessness of the people of Andhra Pradesh has serious implications for the future of our country as it rightly aspires to find its due place in the comity of nations. The future of Aspirational India would be in serious jeopardy if the neglect of Andhra Pradesh over the last four years were to continue. That is why we sought this debate. The future of the people of Andhra Pradesh is in dark mainly on account of the following nine reasons. One, blatant violations by this Government of various provisions of the sacred Constitution of India. Two, neglect of Andhra Pradesh Reorganisation Act passed by the supreme Legislature of our country, including this august House. Three, wilful burial of the decision of the Union Cabinet in respect of Special Category Status for Andhra Pradesh. Four, calculated and motivated non-compliance with the assurances and promises made by the hon. Prime Minister of our country on the floor of this august House, in respect of the State of Andhra Pradesh, at the time of creation of the present State. Five, publicly proclaimed political philosophy of the ruling party, the BJP, that politics is all for power. The sixth point is, carefully orchestrated the mis-information campaign against the State of Andhra Pradesh with regard to the Special Category Status and Central assistance being given under the so-called special package. Seventh point is - huge dichotomy between the words and deeds of hon. Prime Minister and hon. Finance Minister. Eighth point is - blatant violation of the spirit of cooperative federalism on which this diverse and large country needs to be run. Ninth point - demonstrated failure on the part of the Government of India in implementing the Act which is passed by both the House, though, four years have elapsed. Sir, it shall be my endeavour to present our case in favour of the people of Andhra Pradesh and against the Government of India, within the time given to me. I would not like to go into too many statistics regarding the pitiable State of the Andhra Pradesh when it was brought into being and our genuine claims for assistance and what the Government did. I would like to present our case in the perspective of the guarantees available to the people of the neglected Andhra Pradesh within the contours of the Constitution of India and the basic principles of our Parliamentary Democracy and the mindset of this Government. Before I do so, let me throw some light on what is happening to my State and the perceptions of the five crore people over the past four years. Sir, lynching is the flavour of the season in our country for some time now and there has been a widespread concern over the same. Dictionary meaning of lynching is a group or a mob

killing someone for an alleged offence without a trial. The people of my State feel that there is a Centrally-sponsored lynching going on against them as they are forced to bleed for resources and Central assistance by being deprived of their entitlements. And, what is the offence committed by the people of Andhra Pradesh? The offence is that they believed in the Central Government of the day, they believed in BJP for about four long years. I know, I am using a harsh language, but, I have no other option to highlight the injustice being done to the State and the people of Andhra Pradesh. I do hope, expecting some relief out of this debate, to get support from this august House, from every Member and every party. This august House is the Council of States. Andhra Pradesh is a constitutional constituent of the Union of India and one would expect this august House to come to the relief of the distraught and worried people of Andhra Pradesh in their hour of distress and despair, on account of the cool and calculated machinations of the Central Government against my State and its people. We are entitled to protection from the House by making the Government to amend their questionable attitude and approach towards my State. Sir, let me now briefly elaborate on the nine reasons.

MR. CHAIRMAN: Mr. Chowdary, you have to keep your time in mind.

SHRI Y. S. CHOWDARY: Yes, Sir.

MR. CHAIRMAN: No party has given me in writing or orally saying that they are giving their time to Telugu Desam. ...(Interruptions)...

SHRI Y. S. CHOWDARY: I think you can take the clarifications, Sir, if need be. Any body will adjust. ...(Interruptions)...

MR. CHAIRMAN: If anybody will adjust, I will be happy. ...(Interruptions)...

SHRI BHUBANESWAR KALITA (Assam): Sir, proportionate time should be allotted.

MR. CHAIRMAN: Proportionate time is over. That is the problem.

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): Sir, the first speaker is very much agitated. ...(Interruptions)...

MR. CHAIRMAN: I will allow him. They have given six names. ...(Interruptions)...

SHRI GHULAM NABI AZAD: We have to see how to solve this problem. ...(Interruptions)...

MR. CHAIRMAN: I have no problem, LoP.

SHRI GHULAM NABI AZAD: The Chairman was kind enough to allow a discussion.

MR. CHAIRMAN: I am just cautioning Mr. Chowdary because others will lose time. If any party comes forward, I will be more than happy.

SHRI GHULAM NABI AZAD: My submission would be that we can have half-an-hour extra and that can be given. ...(Interruptions)...

MR. CHAIRMAN: It is easy to say, "Take one hour extra from other's time". But, as he suggested, if any party is ready to part with their time. ...(Interruptions)...

SHRI Y. S. CHOWDARY: Sir, let me now briefly elaborate on the nine reasons that I have. ...(Interruptions)...

MR. CHAIRMAN: One minute, Mr. Chowdary. I don't want to obstruct you. You are the leader of your party and also a senior colleague. I want you to have a free say. The total time allocated is two hours and thirty minutes. It will not be extended under any circumstances. If any party comes forward, I will cut it from their time. If the Congress is willing, I have no problem; I welcome. ...(Interruptions)... So, Mr. Chowdary, please keep that in mind. You are the first speaker. Please go ahead.

SHRI C. M. RAMESH (Andhra Pradesh): Sir, you told that you would extend the time.

MR. CHAIRMAN: No. I extended it to two-and-a-half hours. Earlier the suggestion was ...(Interruptions)... Should I repeat what happened? ...(Interruptions)...

SHRI Y. S. CHOWDARY: Sir, my humble request is: at least, allow us to express our anguish.

Sir, let me now briefly elaborate on the nine reasons that I gave for seeking this important debate. Article 4 of our Constitution clearly stipulates that if any State is bifurcated under Article 3, then supplemental, incidental and consequential measures can be taken by the Parliament. Andhra Pradesh is a fit case for such intervention, but what is happening? The Government has refused to meet our demand of amending the Andhra Pradesh Reorganisation Act to address the vagueness of language contained therein regarding the development of Andhra Pradesh and assisting in the same. Instead, the Government is taking cover under such vague expression of the Act to suit their mindset

against the State. Decisions of the Union Cabinet have certain Constitutional sanctity, but this Government has ignored the Cabinet decision of 1st March, 2014, conferring Special Category Status to our State. This is yet another blatant violation of the Constitution of our country.

Sir, on the floor of this very august House, the then Prime Minister, on 20th February, 2014, gave six assurances, including granting of Special Category Status to Andhra Pradesh. But, all these assurances are being brazenly violated. So, we need protection from this House and hence, we sought this debate.

Sir, the hon. Prime Minister, during his election campaign, not once but thrice publicly assured the people of Andhra Pradesh at Guntur, Nellore and the temple town of Tirupati that Andhra Pradesh would be given Special Category Status not for five years, as promised by the Congress, but for ten years. Hence, this debate is very important for us. This demonstrates the disconnect between the words and the deeds of Shri Modi, which is a matter of serious concern not only for the people of Andhra Pradesh but for the country as well.

This Government does not seem to be having trust and confidence in the machinery and leadership of States. Bridging the revenue defidit for the ten-month period from the date of the residuary State of Andhra Pradesh coming into being till March, 2015, is a major case in point. Andhra Pradesh Government, while under Presidential Rule, projected this deficit as ₹16,078 crore. The CAG upheld this figure — the Presidential Rule can be construed as if it is under the Central Government rule — but the Members of this august House would be surprised to know that the Prime Minister's Office, in its wisdom, reduced it drastically to ₹4,117 crore without explaining any reasons.

Sir, is the PMO meant to examine the expenditure reports of States and decide on them? What mandate and machinery does the PMO have to do so? It seems that the PMO does not trust the constitutional constituent of the Union of India, that is, Andhra Pradesh. Where is this country being led to by such a PMO doing such micro management of expenditure in States and that too distrusting every institution and individual? That is why, we sought this debate.

If the Government of India, under the visionary and able leadership of hon. Prime Minister, is propelled by such manifest distrust of the States and the Chief Ministers and State Governments, where are we being led to? This House needs to know.

Sir, yet another manifestation of this 'mission distrust' is the misleading campaign being orchestrated by the Government of India. Unashamedly and with utter disregard to

[Shri Y.S. Chowdary]

facts, this Government has been misleading the media and the people of Andhra Pradesh and this country that the Fourteenth Finance Commission has said that no more Special Category Status to any States, which is far from the truth. On the contrary, the then Minister of Planning, Shri Rao Inderjit Singh, in reply to the Unstarred Question No.2360, on 15th March, 2018, informed this very august House and I quote, "The Fourteenth Finance Commission, in its recommendations, has not made any specific reference not to confer Special Category Status to any State.." Sir, my question is: How can the Government of the day say something contrary to what the Rajya Sabha was told in writing? This House has a right to reprimand the Government for this deliberate misinformation campaign and compromising with the honour of this House. That is why we sought the support of every Member of this House. This clearly shows the lack of will and coordination between the Departments. Sir, all this misinformation campaign and utter disregard for the Constitution of India and the Parliament for the fundamental principles of Parliamentary democracy and cooperative federalism and the spirit of so-called "Team India" besides the mismatch in the words and deeds of this Government have deep roots somewhere. It is in the publicly stated political philosophy of the ruling party i.e. B.J.P. Sir, high-level functionary of the BJP, speaking at the State-level Executive meeting in Warangal in Telangana on 23rd July, 2017 said, "Politics have to be cold-blooded. Politics are not for doing charity. We do politics only to capture power. The aim of politics is to capture power. There is no scope for emotions in politics." This brazen advocacy of the theory of "Politics of Power", Sir, in my view, holds the key to what is happening now in the State of Andhra Pradesh. Sir, I would like to ask this august House, through you, which is the House of Elders, whether playing divisive politics with the future of five crore people of Andhra Pradesh is in the interest, of the country.

MR. CHAIRMAN: Mr. Chowdary, I am afraid. Please focus on your issues because for both Trinamool and TDP, time is over.

SHRI DEREK O' BRIEN (West Bengal): No, Sir, why for the Trinamool?

SHRI Y. S. CHOWDARY: Is this the way to shape a New India that the Hon. Prime Minister often talks about? I am afraid, certainly not, Sir. So, this debate is very important. Sir, kindly bear with us.

Sir, on behalf of the people of Andhra Pradesh, I would like to assert in this House that we are not seeking any charity or undue favour from this Government or the ruling party. We are only demanding what is due to the people of Andhra Pradesh as a matter of right as per the Act, along with the assurances of the Prime Minister given on the floor of this august House on 20th February, 2014, assurances of the Prime Minister made on several occasions.

Sir, soon after this Government assumed office, you advised the Ministers and Members of this House not to use the colonial language "I beg to raise", as colonial times are over. Sir, but not in reality, going by the way this Government is conducting itself and the way it is giving governance.

The Chief Minister, myself and along with all of my colleagues were forced to go around to many offices begging one after another for what was due to us as a matter of right over the last four years. It is a new colonialism of the BJP variety that we are tasting. This is really sad times for a New India of Shri Modi's dreams. This needs to be checked. It is the States that make the Union of India and not by BJP alone.

Sir, let me now present a synoptic view of the failure of Andhra Pradesh and what they are supposed to give to the people of Andhra Pradesh. The Government of the State of Andhra Pradesh, with all responsibility and humility as a constituent of the Union of India, estimated a total resource requirement of about ₹ 1.54 lakh crores for various aspects of development of the resource starved State. Contrary to the misleading claims of the Government and the BJP, all that we have received so far is just ₹ 13,708 crores during the past four years from the Central Government.

Sir, at this rate, it would take 44 years for the Central Government to aid the State Government to stand on its own so then only it can think of coming to the level of. ...(Interruptions)...

MR. CHAIRMAN: Now, I have to call Mr. Ghulam Nabi Azad. ...(Interruptions)...

SHRI Y. S. CHOWDARY: Please, Sir. I would like to ask this Government through you, Sir, to clarify if this timeframe is what they are looking at. ...(*Interruptions*)...

MR. CHAIRMAN: What was the time I have given to you? I have given you 15 minutes. ...(Interruptions)...

SHRI Y. S. CHOWDARY: Sir, you have taken five-seven minutes. ...(Interruptions)...

MR. CHAIRMAN: This is totally unfair. If you go like this, then I have to go by rules. ...(Interruptions)...

SHRI Y. S. CHOWDARY: No, Sir. This is humble. ...(Interruptions)...

MR. CHAIRMAN: I have been liberal and said, 'take 15 minutes'. That is why I am asking.

SHRI Y. S. CHOWDARY: Just give me another seven minutes, I will conclude.

MR. CHAIRMAN: No, no. It is not possible. ...(Interruptions)...

SHRI C.M. RAMESH: Sir, why are we in a hurry in the beginning itself? ...(Interruptions)...

MR. CHAIRMAN: If you are withdrawing other speakers, then, you can speak, I have no problem. ...(Interruptions)...

SHRI Y. S. CHOWDARY: Sir, if the people of Andhra Pradesh were to pay for so long for the divisive politics, it is not certainly acceptable to us. ...(*Interruptions*)...

MR. CHAIRMAN: Please don't put the Chair in an embarrassing situation.

SHRI Y. S. CHOWDARY: As part of their cool and calculated efforts to deny us of what was due to us, the Central Government tormented us with their inconsistent statements.

Backward districts of Andhra Pradesh were to get special assistance at par with similarly placed districts. The fact is that we got only ₹ 428 per capita while KBK districts get ₹ 4,115 per head. Is this not a clear case of breach of promise and discrimination, Sir? We do not complain against what others are getting. We are only asking for what was assured to us but the theory of power politics of BJP seems to be clearly coming in the way. It is very sad for us and for the country, Sir.

Sir, the other day, while responding to the debate on the No-Confidence Motion in the other House, hon. Prime Minister said that the Andhra Pradesh Chief Minister has taken a U-Turn on our ties with the BJP. What was the option left to us after having patiently waited for four years, hoping against the hope, that the BJP would do justice one day or the other, and, with no sign of any redemption of such hope?

MR. CHAIRMAN: Right, Mr. Chowdary. I have to stop you here.

SHRI Y. S. CHOWDARY: In turn, what we got is blame and betrayal.

MR. CHAIRMAN: Now, Shri Ghulam Nabi Azad to speak.

SHRI Y. S. CHOWDARY: Sir, give me another four minutes.

MR. CHAIRMAN: You just answer me. If you want the entire time to be taken you by, I have no problem. ...(Interruptions)... I have no problem at all. ...(Interruptions)... You are taking your Party's time and Others' time also.

SHRI Y. S. CHOWDARY: Sir, if others have got problem, we will work it out at that pqint of time. ...(*Interruptions*)...

MR. CHAIRMAN: You have to go either way. Either you go by the Chair or. ...(Interruptions)... You have to accept what is there in the Rules. ...(Interruptions)...

SHRI Y. S. CHOWDARY: I can only request, Sir. We know, under which regime we are. We can only request. Please permit us.

MR. CHAIRMAN: It has nothing to do with the regime. I am sorry. I am seeing the way, the way... This is the regime! Not following the rules is not a regime. ...(Interruptions)... Please take one more minute and conclude.

SHRI C.M. RAMESH: Sir, please give him some more time.

MR. CHAIRMAN: Please go through this sheet. There are four minutes of TDP. I have allowed him 19 minutes; you can minus two minutes of interruptions. ...(*Interruptions*)... It is not fair.

SHRI Y. S. CHOWDARY: Sir, how could we have continued to be a friend of BJP after the party publicly proclaimed their political philosophy of coming to power in a State like Andhra Pradesh at our party's cost, and, even if it meant starving the people of the State for resources that were their right?

Our Chief Minister Shri Chandrababu Naidu is one of the few senior-most and experienced leaders of our country, who has contributed to the nation building all these years. Sir, to give this august House one example that holds mirror to the mindset of this Government, I would like to refer to the issue of Railway Zone for Andhra Pradesh. Does it take four long years to decide and tell us whether it is possible or not? Does this reflect properly on the Government that claims to be decisive in taking the nation to the new heights? Certainly not, Sir. That is why, we sought this special debate.

MR. CHAIRMAN: Mr. Chowdary, please conclude. ... (Time-bell rings)...

SHRI Y. S. CHOWDARY: Sir, the fact of the matter is that ...(Interruptions)...

MR. CHAIRMAN: No, no. Mr. Chowdary. You have taken twenty minutes.

SHRI Y. S. CHOWDARY: It is the BJP who has taken a clear U-turn violating the principles of friendship and political morality.

MR. CHAIRMAN: You are a highly educated and cultured person. Please bear with me.

SHRI Y. S. CHOWDARY: Sir, my colleagues are willing to give me their time.

MR. CHAIRMAN: Who are your colleagues? Let them say. ...(Interruptions)...

SHRI Y. S. CHOWDARY: Sir, my colleagues within my party. ...(Interruptions)...

MR. CHAIRMAN: If that is the case, I have no problem. ...(Interruptions)...

SHRI Y. S. CHOWDARY: We will work it out, Sir.

Sir, the fact of the matter is that it is BJP who has taken a clear U-turn violating the principles of friendship and political morality. They schemed to destroy the TDP with the sole aim of expanding their political space in the State. For this reason, we had to part ways with a heavy heart. We had to do so since the hon. Prime Minister, Shri Modi, wants to build a New India but refused to embrace the people of Andhra Pradesh in their hour of distress and despair.

Sir, I would like to assure this august House that during the last four years, we have been on the steady and right course based on the principles of friendship, political morality, constitutionalism and cooperative federalism. But, here, what is happening? There is a parallel political pattern unfolding in Andhra Pradesh even as our CM was struggling day and night to build the future of the people of Andhra Pradesh. The core element of this pattern has been that BJP has begun to discover new 'Yours Sincere and Reliable Compromised Partner' (YSRCP). Having located such friends...

MR. CHAIRMAN: Mr. Chowdary, do not take such names of other parties. They will again. ...(Interruptions)...

SHRI Y. S. CHOWDARY: Sir, I never took the name. I said 'Yours Sincere and Reliable Compromised Partner' (YSRCP). ...(Interruptions)... Sir, the BJP thought that there is no more use of TDP for them.

Sir, can I ask this Government as to why have they failed to implement, at least, the Package announced on 8th September, 2016 by the hon. Finance Minister for the last two years? Sir, the Government has constituted a sub-group of Chief Ministers to study rationality of Centrally-sponsored schemes for Special Category States. Based on the recommendations, the NITI Aayog issued an office memorandum on 17th August, 2016, addressing the special category issues of various States. We are not able to understand what made the Government not include Andhra Pradesh along with those States.

Sir, I would like to sensitize this House about morality *versus* majority. I also mentioned several times in this august House that our founding fathers, freedom fighters brought independence by Quit India Movement. But, both the parties, unfortunately, are now doing politics by split India for political gains.

Sir, I would like to remind this august House that many States of our country have got single digit representation in Parliament, which is the temple of democracy. But, we have to respect the Member not the number, Sir. Fortunately, this House has got the presence of all the people like our present Chairman, the present Leader of the House, the then Leader of the House and the then Prime Minister, to witness what is happening to the State of Andhra Pradesh about the promises and assurances given various times.

Sir, this debate is to make a fervent appeal to the hon. Prime Minister, Shri Modi, and the Government of India to come to the rescue to the people of Andhra Pradesh. 'एपी को बचाओ, एपी को बचाओ,' Let A.P. be saved, let A.P. progress.

Sir, in the end, I would like to frame our demands as follows: Honour the decision of the Union Cabinet conferring Special Category Status on Andhra Pradesh. Implement all the points in true letter and spirit of the Act along with the assurances given on the floor of the House by the Prime Minister.

As a constitutional constituent of the Union of India, Andhra Pradesh has the right to seek proper response from the Government of India, and the Council of States is the right forum for it. सर, हम आन्ध्र वाले भीख मांगने वाले नहीं हैं, हमारी इच्छा नहीं है, इरादा नहीं है, हमारी भी एक मर्यादा है। उसी मर्यादा के हिसाब से मैं पूछ रहा हूं, कुछ ज्यादा तो नहीं मांग रहा हूं।

Thank you, Chairman, Sir, for giving me this opportunity of conveying this anguish, agony, grievances, grief and rights of the five crore people of the State of Andhra Pradesh. And thanks to all the hon. Members for their patient hearing.

MR. CHAIRMAN: Thank you, Mr. Chowdary. Now, Shri Ghulam Nabi Azad. Your party has also given five names.

SHRI GHULAM NABI AZAD: Sir, at the outset, I would like to thank you. ...(Interruptions)...

SHRI BHUBANESWAR KALITA: Sir, if required, we will ...(Interruptions)...

MR. CHAIRMAN: I am not putting control on LoP. His time is there. But he knows how the system works.

SHRI GHULAM NABI AZAD: I would like to thank you on my behalf and on behalf of the entire Opposition that you accepted our request to have a discussion on this issue today. I am also thankful to you for being very generous with Mr. Chowdary. Of course, he could have made better points. Sir, if you want to sympathize with the people of Andhra, you have to know the history of Andhra Pradesh. I am lucky to be associated politically with Andhra Pradesh since 1977 – it has now been 41 years – when I became the General-Secretary in-charge for Southern India, particularly as General-Secretary of Andhra Pradesh Youth Congress. In the capacity of the General-Secretary of the current organization, I have been in charge of their State for four times. So, with my association, I know what the position of Andhra Pradesh was. I will not take more than ten minutes because I want my friends and colleagues also to speak. In 1947, the coastal Andhra and Rayalaseema were part of the Madras Presidency as a province of British India, but Telangana was a separate State as Hyderabad. Rayalaseema and coastal Andhra followed the current system of India while the Hyderabad State had its own financial, military, judicial, police, general administration and revenue departments. That was the first stage of Andhra Pradesh. The second stage was when the first General Elections took place after independence in 1952. The coastal Andhra and Rayalaseema region had separate elections, while Hyderabad State had separate elections. So they were not together. That was the second stage.

What happened in 1952? Shri P. Sriramulu, a veteran, went on indefinite hunger strike for separate Andhra State for the Telugu people. On 19th October 1952, he went on hunger strike. And on 15th December, he died in a fasting camp. What followed after his death and demand? Pandit Jawaharlal Nehru inaugurated the new State of Andhra with 11 districts which included Coastal Andhra and Rayalaseema on 1st October 1953 with Kurnool as its capital. आन्ध्र प्रदेश नहीं, आन्ध्र, हम 'प्रदेश' सभी स्टेट्स के साथ लगा देते हैं।

The next stage was formation of Andhra Pradesh. Based on the Sayyid Fazl Ali Report of the States Reorganisation Commission of which he was the Chairman, the Hyderabad State was split into three States. One was Hyderabad. Some part of Hyderabad went to Maharashtra, Karnataka and Andhra. Aurangabad Division was merged with Maharashtra. Now it has eight districts. At that time, it had only four districts. The Gulbarga Division of Hyderabad went to Karnataka. So, one division went to Maharashtra and one division went to Karnataka. They are now having eight districts each. The third and fourth divisions, that is, Gulshanabad which is now called Medak and two divisions of Nizamabad went to Andhra State. Thus, the State of Andhra Pradesh was born in October 1956 with Coastal Andhra, Rayalaseema and the leftover two divisions of Telangana.

Why did I speak on its history? You can see how many times it has gone through metamorphosis. Some time they had been part of the Presidency, the Madras Presidency. Some time they had been part of some other region. Some time they had been part of Telangana. Ultimately, I think the fourth time, the reorganisation took place in 2014. So, knowing the history of the people of Andhra region, Rayalaseema and Coastal Andhra in particular, they deserve full sympathy, not just the sympathy of the Parliament, not just the sympathy of the present administration, but sympathy of the entire nation, for this whole reorganisation had gone through a number of changes since 1947. They had not been allowed maximum time to resettle and make their own assets. There was a long demand. I don't say that the demand was not just. The demand of Telangana was also just. The demand of the people of present Andhra Pradesh is as just as the demand of the people of Telangana for a separate State was. Having divided that State into two, the present States of Telangana and Andhra Pradesh, we have to see and ensure that both the States progress and develop. Well, Telangana has enough assets and resources as it had the capital for quite some time, even during the Nizam's period. So, it has some advantages, advantages which the present Andhra Pradesh does not have. If the present Andhra Pradesh does not have the same advantages which the Telangana State has, it is for the Government, the Government of India, to support this Government. It is a new born State. The new born State requires same nourishment and same feed which a new born child requires. So, this State requires a lot of financial assistance.

Sir, the Reorganisation Act was notified with the appointed day of bifurcation on June 2, 2014. While bifurcating the State in 2014, the then Prime Minister, Dr. Manmohan Singh, promised to accord a special status to the successor State for a period of five years. I remember that. The Leader of the House is not here at the moment. He was the Leader of the Opposition then. He wanted and many leaders of the then Opposition party and from the present Government had said that five years was not enough and they wanted to make it ten years, and when that was not agreed upon, the present Government had said, should they come to power, they will extend this special status from five years to ten years. Mr. Chairman, Sir, today that political party, which wanted to give special status to the people of Andhra Pradesh and the State of Andhra Pradesh for ten years, has not initiated it. That promise is unfulfilled. So, that promise has to be fulfilled. We wanted five years. Hon. Home Minister *Saheb*, your party wanted ten years. Where has ten years' demand gone? I don't blame the people of Andhra Pradesh. The present Government has to be blamed because you wanted to walk an extra mile or extra step. So, you shall have to fulfil that. Sir, in respect of the special status, this present Government has said on a

[Shri Ghulam Nabi Azad]

number of occasions on the floor of the House and outside the House that they have given a special package to the State of Andhra Pradesh in place of special status. Sir, what is the status of that special package? The Government of India had promised to give an amount of ₹16,447 crore and as against ₹ 16,447 crore, only an amount of ₹ 400 crore has been disbursed. This is not even two per cent. I don't know whether it makes two, three or five per cent. Now, it is almost five years. Steel plant at Kadapa was promised. That has not been fulfilled. Vishakhapatnam steel plant is not being allotted captive mines in Kadapa region. For the development of physical and social infrastructure of seven backward districts, the Government of India has just sanctioned ₹ 150 crore. It is peanuts for the development of seven backward districts. Districts in Andhra Pradesh, population-wise and otherwise geographically also, are very, very big and huge. For the development of Amravati, the State Capital, an amount of just ₹ 1,500 crore is given. It was discussed at that time that ₹ 10,000 crore was the minimum requirement to begin with or may be more. So, an amount of ₹ 1,500 crore is totally inadequate. Sir, the Government of India had promised to develop a major port at Duggirajupatnam. There is no progress whatsoever. Then, a special railway zone was to be established within six months. Now, it is four years. No decision is taken on that. So, ail these are there. The affidavit filed by the Centre in the Supreme Court on July 5th claims that all commitments under the Andhra Pradesh Reorganisation Act, 2014 had been addressed and that it is unable to give the SCS to Andhra Pradesh. Sir, there will be a privilege against this Government. I do not know why they have not raised a privilege issue so far. Where is this? So many things were said. Nothing has been implemented. This Government is going before the hon. Supreme Court of India and saying that we have fulfilled every promise. Sir, I do not want to use very strong words but you are deceiving the nation, you have deceived the Parliament's decision and this Government is deceiving the people of Andhra Pradesh. I take strong plea on behalf of the Opposition that the promises made by the previous Government and promises made by the present Government should be fulfilled forthwith. I expect from the hon. Minister a reply to all these questions. Thank you very much, Sir.

MR. CHAIRMAN: Thank you, Ghulam Nabiji. Now, Shri G.V.L. Narasimha Rao.

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Mr. Chairman Sir, this is a subject that concerns my home State of Andhra Pradesh. As a proud son of Andhra Pradesh, as a Telugu bidda, today, I feel grieved at the manner in which a propaganda has been unleashed. ...(*Interruptions*)...

MR. CHAIRMAN: Please. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: A propaganda which is not based on facts. ...(Interruptions)...

MR. CHAIRMAN: Do not make comments, Mr. Ramesh. This is a very bad habit. ...(Interruptions)... Please. ...(Interruptions)... When you get your turn, you can say so many things. ...(Interruptions)... The others also said it. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: I have not even started and they seem to be having some butterflies in their stomach. ...(Interruptions)...

MR. CHAIRMAN: Anybody can say anything. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: I will only place facts and nothing else. This is my maiden speech, therefore, as per the parliamentary convention, I am not supposed to be disturbed by any Member in the House. ...(Interruptions)...

MR. CHAIRMAN: You do not worry. You make your points. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: There is a mass scale propaganda. I do not even hesitate to say that it is a mass scale deception because what is being attempted here is to completely mislead people of Andhra Pradesh. A young State like Andhra Pradesh requires a progressive approach. What has now been attempted is a complete negative approach for the sake of political expediency. It is nothing but political expediency and I will state you how. I am proud to say that this Government under the leadership of Prime Minister Narendra Modiji has given special focus to this State as no other Government has ever done. ...(Interruptions)... These ten years of the UPA actually hurried through passing this entire Bill in an undemocratic manner. To some extent, yes, it was again the political expediency of the Congress Party which rushed through it in the last days of the UPA Government. It is only because of my Party, it is only because of the leaders of the BJP that you have so many assurances and so many promises. Most of them have been fulfilled and I will tell you how. I am also happy to say that the hon. Chairman of this House today was the champion of the cause of the State of Andhra Pradesh. All the assurances given on the floor of this House by the former Prime Minister were a result of the initiative by the current Chairman of Rajya Sabha and the current Leader of the House, Shri Arun Jaitley, who is not present today.

I will tell you how this is a mass scale deception. Everyone refers to terms very loosely, very conveniently without examining what has actually been discussed, what has

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actually been promised. Let me read what has been promised on the floor of the House. Again, let me remind all hon. Members that this was a result of our initiative and not because the Congress Party wanted to give any benefit to Andhra Pradesh.

I am reading this from the February 20, 2014 Rajya Sabha debate in this very House. The then Prime Minister Dr. Manmohan Singh said, 'I would like to make a few further announcements in this regard.' I would like to draw the attention of the House. The first promise was 'First, for purposes of Central assistance' — and I would like these words to be noted — 'Special Category Status will be extended to the successor State of Andhra Pradesh comprising 13 districts, including the four districts of Rayalaseema and the three districts of north coastal Andhra for a period of five years.' This will put the State's Finance on a firmer footing." So, the promise was to extend the Special Category Status for five years to give financial assistance to put the State's finances on a firmer footing. And, while everyone outside claims that, oh! this is to do with hundred per cent tax exemption, there people are being misled.

SHRI Y. S. CHOWDARY: Have they given one rupee under this?

SHRI G.V. L. NARASIMHA RAO: No; I am reading as to what is the promise here.

MR. CHAIRMAN: Please Chowdary*ji*, you are a senior Member. Why this new disease of sitting and talking?

SHRI G.V. L. NARASIMHA RAO: I think the ruling party and the opposition party together in Andhra Pradesh are provoking people. They are calling them out to carry out protests, demonstrations. They are even going to the extent of even threatening treason. I am really shocked. How can responsible political parties make such fraudulent claims? This is clearly to do with financial assistance. I will tell you as to how this has been done. ...(Interruptions)...

SHRI C.M. RAMESH: On that day, you were here. ...(Interruptions)... He is misleading the House. ...(Interruptions)...

MR. CHAIRMAN: Nobody is misleading. ...(Interruptions)...

SHRI G.V. L. NARASIMHA RAO: What misleading? Sir, am I misleading the House? ...(Interruptions)...

- SHRI C. M. RAMESH: You are a witness. He is misleading the House. He is misleading.
- SHRI G. V. L. NARASIMHA RAO: I want them to take their seats. ...(Interruptions)...
- MR. CHAIRMAN: Mr. Ramesh, sit down. ...(Interruptions)... Please sit down. ...(Interruptions)... This is not going on record. Why are you wasting your lung power?
 - SHRI C. M. RAMESH: Sir, you were witness to this. ... (Interruptions)...
- MR. CHAIRMAN: I have witnessed everything. ...(Interruptions)... And, I am a witness now also. ...(Interruptions)... I have witnessed everything. ...(Interruptions)...
- SHRI G. V. L. NARASIMHA RAO: I am placing only facts and only facts. ...(*Interruptions*)... And, I have all the documents and many more. Can I speak?
- SHRI Y. S. CHOWDARY: He doesn't know as to what he is representing. He is a new Member. ...(*Interruptions*)... He should know that one rupee is not given. ...(*Interruptions*)...
 - MR. CHAIRMAN: Sir, let him present his case.
- SHRI G.V. L. NARASIMHA RAO: This is the assurance of the Prime Minister on the floor of the House. ...(Interruptions)... I can submit it. ...(Interruptions)... I will lay this paper on the Table of the House. ...(Interruptions)... This is actually the property of this House. I am only reading from it. ...(Interruptions)...
- MR. CHAIRMAN: Please. What he wants to speak, he will speak and not according to your taste and dictation. ...(Interruptions)... Chowdaryji please sit down. ...(Interruptions)...
 - SHRI G.V. L. NARASIMHA RAO: What are you so scared of?
- MR. CHAIRMAN: This is not the way for the old Member also to behave. Please. ...(Interruptions)...
- SHRI G.V. L. NARASIMHA RAO: Now, this was the Central Financial Assistance that was promised and this was given by way of a package, a special assistance measure for Andhra Pradesh by way of special dispensation. This is the Cabinet Note of 15th March, 2017 whereby, Central Assistance by way of repaying loans of externally-aided projects. This was granted to the State of Andhra Pradesh. This was on 15th March. This announcement was made a few months earlier.

SHRI Y. S. CHOWDARY: Only announcement.

SHRI G.V. L. NARASIMHA RAO: This clearly spells out, and I would like to read, "The Central Government will provide special assistance measure to the Government of Andhra Pradesh, which would make up for the additional Central share the State might have received during the five year period, if this funding of Centrally Sponsored Schemes (CSS) would have been 90:10, as is the case, with the Special Category States". So, the benefit that the Special Category States were receiving until 2014, 2015 was extended to Andhra Pradesh by way of repayment of loans and interests on Externally-Aided Projects (EAPs)." This was 15th March, 2017. And, you have the Chief Minister of Andhra Pradesh on the floor of Legislative Council in Andhra Pradesh. I think it is not fair. Please sit down. The facts are very difficult for you to digest. ...(Interruptions)...

SHRI Y. S. CHOWDARY: He is wrong. He is misleading. He is misleading the august House.

MR. CHAIRMAN: There is a way to take care of it. ...(Interruptions)... You can move a motion against him.

SHRI Y. S. CHOWDARY: Okay, we will move a motion.

SHRI G.V. L. NARASIMHA RAO: I am reading. This is the debate of the A.P. Legislative Council of March 16, 2017, one day after the Cabinet passed this Resolution and what does this say? This Resolution says and I will read a few lines in Telugu.

* By way of this special assistance, the Central Government has given us all the benefits that would have accrued to the State had the Special Category Status been awarded.

In other words, the Chief Minister on the floor of the Legislative Council of Andhra Pradesh has said that by way of this special assistance, the Central Government has given us all the benefits that would have accrued to the State had the Special Category Status been awarded and he has thanked the hon. Prime Minister, the hon. Finance Minister, the present Defence Minister. He thanked the hon. Chairperson of this House who was the Union Minister at that time. He has thanked Shri Chowdary who moved this motion and who was the architect of this package. So, it is not that they don't know what has happened. ...(Interruptions)... This is the Legislative Council. ...(Interruptions)...

SHRI C. M. RAMESH: Sir, he is misleading the House. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Was the Chief Minister misleading the House? ...(Interruptions)...

^{*} English translation of the original speech delivered in Telugu.

MR. CHAIRMAN: Please. ...(Interruptions)... Please.

SHRI G.V.L. NARASIMHA RAO: I am quoting. ...(Interruptions)... I can lay these papers on the Table of the House. ...(Interruptions)...

SHRI Y. S. CHOWDARY: Sir, he is misleading the House. Some of the Members will think it is true. ...(*Interruptions*)...

MR. CHAIRMAN: Let the view come. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: I am only quoting the hon. Chief Minister of Andhra Pradesh. ...(Interruptions)...

MR. CHAIRMAN: You can read it afterwards. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: I am only quoting the Chief Minister of Andhra Pradesh on the floor of Legislative Council. I can submit these documents, if required. I have all the documents. This is Mahanadu-2017. This is an annual party function of Telugu Desam Party, which is held every year in the month of May, where they pass political resolutions. I think, if you read this, you will think that this is a new party that is speaking today because until. ...(Interruptions)...

SHRI Y. S. CHOWDARY: This is another misleading statement. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: No, this is your document. ...(*Interruptions*)... I am not reading. ...(*Interruptions*)...

SHRI Y. S. CHOWDARY: This is very wrong on the part of the fellow Member. ...(Interruptions)...

MR. CHAIRMAN: Please. ...(Interruptions)... Mr. Chowdary, please. ...(Interruptions)...

SHRI Y. S. CHOWDARY: Not even one rupee is given. ...(Interruptions)... The Government has not taken any action. ...(Interruptions)... Not even one rupee is given. ...(Interruptions)... Why is he misleading the House? ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Come on. Look at ...(Interruptions)...

MR. CHAIRMAN: Except what Mr. G.V.L. Narasimha Rao is speaking, nothing else will go on record. ...(*Interruptions*)...

SHRI Y. S. CHOWDARY: *

SHRI G.V.L. NARASIMHA RAO: Chairman Sir, ** States with special category status. ...(*Interruptions*)... I would like to draw the attention of the State ...(*Interruptions*)... This is a statement of ...(*Interruptions*)...

SHRI Y.S. CHOWDARY: This is what is happening for the past four years. ...(Interruptions)... That is not right, Sir. ...(Interruptions)...

MR. CHAIRMAN: Mr. Chowdary, please. ...(Interruptions)... It may not be to your liking. What can I do? ...(Interruptions)... What you spoke is not to their liking. What can I do? ...(Interruptions)... I am here only to regulate and see that everybody is allowed to make their point of view. If something unparliamentary is said, then, we will take care of it. ...(Interruptions)... No, no. ...(Interruptions)... Please. ...(Interruptions)... This is not the respect......(Interruptions)... Please. ...(Interruptions)...

SHRI Y. S. CHOWDARY: The Member, who is a new Member, cannot talk far from the truth. ...(Interruptions)...

MR. CHAIRMAN: Don't undermine new Members. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Sir, I am only placing the facts and the facts are inconvenient to them. ...(*Interruptions*)... Everything that I am stating is based on documents, official documents, official statements, their own party resolution. I am not cooking up anything.

MR. CHAIRMAN: Go ahead. Go to your point.

SHRI G.V.L. NARASIMHA RAO: This is a part of the resolution of the Telugu Desam Party. Sir, I would like to read, ** There is no difference between States having Special Category Status and not having Special Category Status. It means, there is no difference between States having Special Category Status and not having Special Category Status as far as industrial incentives are concerned. So it seems, Mr. Chandrababu Naidu, the hon. Chief Minister exactly spoke what I am telling you today. ...(Interruptions)... So it is exactly ...(Interruptions)...

SHRI Y.S. CHOWDARY: After two years, as the special package ...(Interruptions)... Not even one rupee is given. टेबल थपथपाने का कोई फायदा नहीं है। एक नया पैसा नहीं आया है।

^{*}Not recorded.

^{**} English translation of the original speech delivered in Telugu.

MR. CHAIRMAN: Mr. Chowdary, please. ... (Interruptions)...

संसदीय कार्य मंत्रालय में राज्य मंत्री; तथा सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय में राज्य मंत्री (श्री विजय गोयल): आप जो बीच-बीच में खड़े होते हैं, उससे लगता है कि आप घबरा रहे हैं। उन्हें अपनी बात पूरी कर लेने दीजिए।

SHRI BHUBANESWAR KALITA: Sir, the hon. Member has taken the name of a Chief Minister. ...(Interruptions)...

MR. CHAIRMAN: He has taken the name of Prime Minister. Let us not get into that.

SHRI BHUBANESWAR KALITA: But he is not here to defend himself.

MR. CHAIRMAN: I will not allow any charge. Mr. Bhubaneswar Kalita, I am here to see that no charge against anybody, including Chief Minister, particularly, Mr. Chandrababu Naidu or any other person, can be made in the House, without any substantial proof. ...(Interruptions)... You don't worry on that. I will take care of it. The question is, if somebody is quoting a document, speaking of a fact according to him, you cannot have any objection to it. If it is an allegation, yes. But if somebody is quoting a speech or a document or a reference to Council, Assembly, or Parliament as Mr. Chowdary has quoted the PM, we cannot object to that. ...(Interruptions)... I appeal to all of you, don't make a distinction between new and old Members. Members get importance because of their conduct.

SHRI G.V.L. NARASIMHA RAO: Thank you, Sir. Sir, I am quoting. I am only stating facts. In the statement, in the resolution of the Telugu Desam Party, the ruling party, they said, *The State will get benefit to the tune of only ₹ 3,500 crore per year if we are given special category status. That is the only financial assistance. He understood. The State Government knew that the financial assistance, the amount of money that the State could get is not more than ₹ 3,500 crore per year. And now, this is a letter from the hon. Chief Minister. This is dated 5th January, 2018 and this is hardly a few months ago and more or less, this letter from the hon. Chief Minister reiterates the same statement. It says that the State Government computed the amount the State might have received in the ratio of 90:10 and arrived at ₹ 16,447 crores for five years. This is estimated by the hon. Chief Minister, not by me, or the Central Government. He said, "If the Central assistance would have been given in 90:10 ratio, my State would have got benefit to the tune of ₹ 16,447 crores. And he is asking that money to be released which has already been

^{**} English translation of the original speech delivered in Telugu.

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approved in the form of a package." This is very interesting. It is the same phraseology that was used in hon. Prime Minister's assurance in the Lok Sabha, in the Rajya Sabha. The Chief Minister says that if this money is given, this will enable to put the residuary State finances on a firmer footing, as envisaged by the Parliament, while passing the Bifurcation Bill. ...(Interruptions)... Chief Minister himself has said that, the State will benefit only by ₹ 16, 447 crores but if the State is funded through Special Package, the financial assistance as promised in the Parliament will be fulfilled. Why is he not stating the points which he stated in last May and this January.

MR. CHAIRMAN: He is translating himself.

SHRI G. V. L. NARASIMHA RAO: Why is it that the TDP is changing its position from May, 2017? ...(Interruptions)...

MR. CHAIRMAN: Mr. Y.S. Chowdary, please. You have been in the Government. You know how the Government functions; how the Opposition functions. Please have patience. That thing is going to happen. Don't worry. ...(Interruptions)...

SHRI G. V. L. NARASIMHA RAO: Now, Sir, I am only placing the facts.

MR. CHAIRMAN: Either by speech or by obstruction, nothing is going to happen. Things will go according to the intention of the Government and action of the Government, and ultimately, people will take a decision. Don't worry. ...(Interruptions)... Nothing is going to happen either by obstruction or by construction or by doing something in between. Don't worry. Nothing is going to happen. We have seen a number of debates like this. I have been in the South for twenty years. Whatever has happened, has happened.

SHRI G. V. L. NARASIMHA RAO: Mr. Chairman, Sir, on March 16, the hon. Chief Minister thanked the Prime Minister, and in May, in a Party Convention, they passed a resolution saying it is a great benefit. It is equal to Special Category Status. On January 8th of this year, 2018, hon. Chief Minister estimates this ₹ 16,447 crores, and says, "This is in accordance with the promise given in Parliament by the then Prime Minister". So, in other words, with this package, if this is implemented, Special Category Status or its equivalent benefit has been given to the State. There are several external-aided projects which are on-going in the State of Andhra Pradesh, and six of those projects to the tune of about ₹ 12,000 crores are already being implemented, and the repayment of those programmes or those loans has already been accepted by the Government. The burden has been accepted by the Central Government. In addition to this, there are many other projects in the pipeline. So, in other words. ...(Interruptions)...

3.00 р.м.

SHRI Y.S. CHOWDARY: He is speaking far from the truth.

MR. CHAIRMAN: No, you are only the man who is interested in truth; others are not. Mr. Chowdary, please. I can understand your concern.

SHRI G. V. L. NARASIMHA RAO: Sir, if I am not stating facts, you can ask me. I have a letter in my hand dated 30th May, 2018. This is just about six weeks old. What does this letter say? This letter from the State Government to the Central Government mentions all the six programmes that I have just mentioned. This letter itself says that it is to the tune of ₹ 12,072 crore and in reference to March 15, 2017 Cabinet Resolution on the special package, they said, 'you make the interest payments'; they have already received some money. ...(Interruptions)... So, this special package ...(Interruptions)...

SHRI Y. S. CHOWDARY: Sir, this is very unfortunate; not even a single rupee. ...(*Interruptions*)...

MR. CHAIRMAN: Mr. Chowdary, when you spoke, nobody obstructed you from that side. This is not fair on your part.

SHRI Y. S. CHOWDARY: How can we keep quiet when he is speaking things which are far from truth?

MR. CHAIRMAN: That is what I am saying: Hear others. That is the beauty of democracy. ...(*Interruptions*)... Mr. Rao, go ahead. Don't look at others; you make your point. That is all. ...(*Interruptions*)... It is for the people to decide whether what you say is right or what others say is right.

SHRI G.V.L. NARASIMHA RAO: Sir, the only conclusion that one can get from the documents that I discussed is that there was a special assistance measure or package given by the Central Government which was welcomed by the State Government. That package is still in operation. The value of that package has been calculated by the Chief Minister himself and the package is on! So, where is the need for a Special Category Status? Why are you still provoking the people? Is this not highly politically immoral?

MR. CHAIRMAN: Mr. Rao, you have taken twenty minutes. Please take note and go ahead. ...(Interruptions)...

SHRI Y. S. CHOWDARY: Sir, not twenty but thirty minutes!

MR. CHAIRMAN: No, it is twenty minutes. The truth is not just in black and white but is displayed in red also! Please see the Display Board.

SHRI G.V.L. NARASIMHA RAO: That was the first assurance given. ... (Interruptions)...

Sir, the second assurance the then Prime Minister gave refers to tax incentives to industrial units in backward districts of both Andhra Pradesh and Telangana. I am happy to tell you ...(*Interruptions*)...

SHRI Y. S. CHOWDARY: Not even a single industry has come up either in Telangana or in Andhra Pradesh.

SHRI G.V.L. NARASIMHA RAO: Come on! I have the facts with me. The Central Board of Direct Taxes had issued a notification on 30th September, 2016. This notification says that seven districts of Andhra Pradesh can avail tax incentives under the Income Tax Act. They have been given depreciation allowance and they have been given investment allowance, as is the case with the backward districts in the country. This was the assurance given on the floor of the House. This has been fulfilled way back in 2016. ...(Interruptions)...

SHRI C.M. RAMESH: Not even a single industry has come up. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: No, that is not correct.

MR. CHAIRMAN: Don't answer them, Mr. Rao. You please go ahead.

SHRI G.V.L. NARASIMHA RAO: Incidentally, Sir, I asked a question on the same to the hon. Finance Minister and he replied to it. He in fact told me the extent of units which have availed this benefit. There are many units which have already availed of it. It is a part of the record of this House. Sir, the second promise is fulfilled. ...(Interruptions)...

MR. CHAIRMAN: Hon. Members, please fulfil the duty of being disciplined in the House; that is all. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Sir, when I began the speech, I said that there exists propaganda. I am tearing it apart bit by bit because these are the promises that have been kept and these are the promises which are under implementation. ...(Interruptions)... Sir, the third point...

MR. CHAIRMAN: Go ahead, Mr. Rao. Don't look that side. Address the Chair. Make your points. As I told you, nothing is going to happen in the House. Only the Governments have to take action. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Mr. Chairman, Sir, all Special Category Status States don't necessarily have income-tax incentives. This is known. On the day when the then hon. Prime Minister gave the assurances on the floor of the House, I would like to bring this fact to the attention of the Members of the House, Special Category Status States of Jammu and Kashmir, Uttarakhand and Himachal Pradesh did not have the hundred per cent income-tax exemption for the corporate sector.

SHRI Y. S. CHOWDARY: That is not correct, Sir. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: I will tell you...

MR. CHAIRMAN: Mr. Rao, don't get into the verbal duel. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Sir, on the day of February 20, 2014, neither Uttarakhand nor Himachal Pradesh nor Jammu and Kashmir had income-tax exemptions. ...(*Interruptions*)...

MR. CHAIRMAN: I have to think something else. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: I have a document. ...(Interruptions).. I have Gazette Notifications. ...(Interruptions)...

SHRI NARESH GLURAL (Punjab): It was not renewed but that existed. ...(Interruptions)...

MR. CHAIRMAN: You make your point. ...(Interruptions)... By interruptions nothing is going to happen, take it from me. ...(Interruptions)... Please go ahead. ...(Interruptions)... Nothing is going to happen. ...(Interruptions)... I have assured you. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: On February 20, 2014, if any unit had been set up. ...(*Interruptions*)... The then Commerce and Industry Minister is sitting in this House, I can see him. I don't know whether he can recall this fact. I have the documents in my hand. ...(*Interruptions*)... On February 20, 2014, if a new industry were to be set up on that day or after, ...(*Interruptions*)... Obviously on that day or after, neither Jammu and Kashmir nor Himachal nor Uttarakhand could get excise exemption. ...(*Interruptions*)... Or, they could not get income tax exemption. ...(*Interruptions*)...

SHRI Y.S. CHOWDARY: It is far from the truth. ...(Interruptions)... He is not mentioning facts. ...(Interruptions)...

MR. CHAIRMAN: You just give notice; move a privilege, end of the matter. ...(Interruptions)... Please go ahead. ...(Interruptions)... Mr. Anand Sharma, you cannot obstruct the Member. ...(Interruptions)...

SHRI ANAND SHARMA (Himachal Pradesh): He has asked me. ...(Interruptions)... Please check the record. ...(Interruptions)... I have not obstructed him. ...(Interruptions)...

MR. CHAIRMAN: I have not allowed you. ...(Interruptions)... Let him go ahead. ...(Interruptions)... Please sit down. ...(Interruptions)...

SHRI ANAND SHARMA: He has asked me. ...(Interruptions)...

MR. CHAIRMAN: I am not asking you. ...(Interruptions)... You please sit down. ...(Interruptions)... Mr. Narasimha Rao, do you have anything to add? ...(Interruptions)... Do you want to add anything else? ...(Interruptions)...

SHRI ANAND SHARMA: Sorry, Mr. Chairman, even the Chair has to follow the rules. ...(Interruptions)...

MR. CHAIRMAN: Thank you for telling the Chair and educating the Chair. ...(Interruptions)... Thank you very much. ...(Interruptions)... Thank you very much. ...(Interruptions)... This sort of listing. ...(Interruptions)...

SHRI ANAND SHARMA: I have a right to respond. ...(Interruptions)...

MR. CHAIRMAN: You have a right, sit down. ...(Interruptions)... Please sit down. ...(Interruptions)... Let him complete. ...(Interruptions)... Let him complete, please. ...(Interruptions)... Let him complete. ...(Interruptions)... I know the rules, that is why I am sitting here. ...(Interruptions)... This is not the way the rules are followed. ...(Interruptions)... Please sit down. ...(Interruptions)... Don't argue with the Chairman. ...(Interruptions)... Please sit down. ...(Interruptions)... When he completes, then I will come to you. ...(Interruptions)... You just want to stop in between and then want to have your say, that cannot be allowed. ...(Interruptions)... Please. ...(Interruptions)... Mr. Chowdary, please sit down. ...(Interruptions)... Nothing is going to happen by obstructing, by countering. ...(Interruptions)... I told you this. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: This was not promised to Andhra, but still I am clarifying because some people are trying to mislead the people of my State. ...(Interruptions)...

MR. CHAIRMAN: You make your points. ... (Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Till 2013, the units set up ...(Interruptions)...

MR. CHAIRMAN: It has become a habit for some people to sit and make commentary. Nothing is going to happen by doing this. ...(*Interruptions*)... Jayaji, you don't worry. ...(*Interruptions*)...

SHRI G.V.L. NARASIMHA RAO: I am from India. ...(Interruptions)...

MR. CHAIRMAN: Mr. Narasimha Rao, you address the Chair. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Sir, on the day this assurance was given in the House for a Special Category Status which had nothing to do with industrial incentives, I am just clarifying, the State of Uttarakhand, Himachal Pradesh and Jammu and Kashmir ...(Interruptions)...

MR. CHAIRMAN: You made that point. ...(Interruptions)... Go beyond Kashmir, Himachal and Uttarakhand. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Coming to other points, ...(*Interruptions*)... The Members of ruling party in Andhra Pradesh. ...(*Interruptions*)...

MR. CHAIRMAN: I suggest to Members that those who are stronger on facts move a privilege motion later. ...(Interruptions)...

SHRI Y.S. CHOWDARY: Why should we waste the time of the House? ...(Interruptions)...

MR. CHAIRMAN: You don't waste. Thank you. ...(Interruptions)... Thank you, don't waste your time. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Sir, for the State of Andhra Pradesh, the 14th Finance Commission had given ₹ 2,44,271 crores. ...(Interruptions)... This is coming by way of devolution from the Centre. ...(Interruptions)... This is up from ₹ 1,17,967 crores. ...(Interruptions)... So, from ₹ 1,17,000 crores, it has gone up by ₹ 2,44,000 crores. ...(Interruptions)...

MR. CHAIRMAN: Mr. Chowdary, what you are saying, other than your original speech, is not going on record. ...(Interruptions)... I told you; please understand. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: So, this is more than double of what the State was getting by way of devolution earlier. This is number one.

Second one is, this also includes ₹ 22,133 crores being given as revenue deficit grant. This is coming to the State because the 14th Finance Commission has ended the distinction between General Category and Special Category States.

SHRI Y.S. CHOWDARY: *

MR. CHAIRMAN: Nothing is going on record, except Mr. Narasimha Rao's speech. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: The State is receiving, through the 14th Finance Commission, nearly ₹ 1.27 lakh crores by way of devolution and grants. Is this getting less? Is this injustice? Is this not propaganda?

Now, coming to the ₹ 22,133 crores by way of revenue deficit grant, Sir, Andhra Pradesh is the only State to get revenue deficit grant for five years. ...(Interruptions)...

SHRI Y.S. CHOWDARY: *

MR. CHAIRMAN: This is not your duty. ...(Interruptions)... You are not the custodian of the total truth of the entire universe. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: No other State in the country is getting revenue-deficit grant, except North-Eastern and Hilly States. ...(Interruptions)... Among the General Category States, no State is receiving money. It is a fact. I can submit or lay the papers on the Table of the House. ...(Interruptions)... Sir, since the 14th Finance Commission has given the revenue deficit grant, it says that we cannot again treat them as a Special Category State. From the 14th Finance Commission's perspective, ₹ 22,000 crores have come to Andhra Pradesh because it is a revenue-deficit State. This is also by way of benefit that the State would have got had the Special Category Status continue to exist.

In addition to this, we have given Special Package to the tune of ₹ 17,000 crores. So, by way of Special Category Status, the hon. Chief Minister estimated this at ₹ 16,500 crores and the Finance Commission and the Central Government together have given ₹ 40,000 crores. So, we have got more than double the State otherwise would have got by way of Special Category Status.

SHRI Y.S. CHOWDARY: *

^{*}Not recorded.

MR. CHAIRMAN: Mr. Chowdary, you are such a nice person. What happened to you? I am not able to understand. ...(Interruptions)...

SHRI Y.S. CHOWDARY: *

MR. CHAIRMAN: Agony cannot be relieved here. ...(Interruptions)... I have no solution. ...(Interruptions)... How can you say that whatever you say are facts and what others say are not facts? ...(Interruptions)... Nothing is going on record. ...(Interruptions)...

SHRI Y.S. CHOWDARY: *

MR. CHAIRMAN: Mr. Chowdary, you have done your Masters in engineering. You were Minister of Science and Technology. ...(Interruptions)... Why are you shouting and intervening? Nothing is going to happen. ...(Interruptions)... You also know that. ...(Interruptions)... Nothing is going to happen. That is the system. ...(Interruptions)... Ultimately, whatever will have to happen will happen in ballot. It is more powerful than bullet. It is everybody's knowledge. ...(Interruptions)... And, nothing is going to happen in between. At the end, you have to go before the people. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: So, Sir, this is what everybody is accepting or understanding this to be a 'U' turn. In fact, there are multiple turns here, not just a 'U' turn. And, Sir, it is not just these special category projects. ...(*Interruptions*)... I come from Prakasam district. The National Investment and Manufacturing Zone was sanctioned for the district of Prakasam in 2015.

MR. CHAIRMAN: Mr. Rao, look at time.

SHRI G.V.L. NARASIMHA RAO: Sir, kindly give me some more time.

MR. CHAIRMAN: I have no problem. But, you are taking time of your entire party. Keep it in mind. ...(Interruptions)...

SHRI Y.S. CHOWDARY: *

MR. CHAIRMAN: No. That is the mandate given by the people. ...(Interruptions)...

Numbers are not decided by me. ...(Interruptions)... It is by the people. ...(Interruptions)...

BJP's Whip is saying that he has got the time. ...(Interruptions)... The way you have taken time of your Members, he is taking time of his colleagues. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Sir, they have been asking for Special Category Status.

^{*}Not recorded.

MR. CHAIRMAN: Mr. Ramesh, don't make running commentary. ...(Interruptions)... It is a very, very bad habit. ...(Interruptions)... I don't know why suddenly this sort of a thing. ...(Interruptions)... Leave it. You are the whole and sole champion of Andhra Pradesh and nobody else. ...(Interruptions)... But, that is not the issue. The issue is, a Member has been given permission by his party. He is speaking. ...(Interruptions)... Sit down. Sit down, please. ...(Interruptions)...

SHRI C.M. RAMESH: *

MR. CHAIRMAN: Sit down. What you are saying is not going on record. ...(Interruptions)... Let him complete. ...(Interruptions)... Why are you in hurry? ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Sir, they keep on harping. A lot of comments are being made. They keep on saying that there is a bias against them. I want to ask them whether it is a bias when out of four new industrial corridors — announced by hon. Prime Minister, Shri Narendra Modi — two industrial corridors pass through Andhra Pradesh. ...(Interruptions)...

SHRI C.M. RAMESH: This is merely an announcement.

SHRI G.V.L. NARASIMHA RAO: No; no. They are underway. ...(Interruptions)... There are four new industrial corridors that the Government has announced. On the Chennai-Bangaluru Industrial Corridor, we have Krishnapatnam as a new industrial city that is being developed. ...(Interruptions)... There, the State Government has to acquire 12,000 acres of land. But they have, so far, not even acquired 2,000 acres. That is delaying the project. They don't want to focus on it. ...(Interruptions)... This will create 6 lakh jobs in the Nellore district of Andhra Pradesh. But, the State Government has really not pushed adequately on this. There is yet another Vizag-Chennai Industrial Corridor, which is a part of East Coast Economic Corridor. This will increase the industrial output by ten times. This will increase the economy of these districts by ten times. This will create 1,10,00,000 jobs. ...(Interruptions)...

MR. CHAIRMAN: This is not the way. ...(Interruptions)... Please sit down. ...(Interruptions)... You can counter when your turn comes. ...(Interruptions)... Please sit down. ...(Interruptions)...

^{*}Not recorded.

SHRI G.V.L. NARASIMHA RAO: Sir, somebody is using objectionable words. ...(Interruptions)...

MR. CHAIRMAN: This is totally uncalled for. ...(Interruptions)... इससे कुछ नहीं होगा। ...(व्यवधान)...

SHRI G.V.L. NARASIMHA RAO: If the same number of things ...(Interruptions)... If they can make joke of international organizations, then, I think, they can make joke of themselves. ...(Interruptions)... I am quoting from a report of the Asian Development Bank. It is doing the perspective plan. It says that 1.10 crore jobs will be created by 2045. ...(Interruptions)... One crore and ten lakh jobs will be created by 2045. ...(Interruptions)...

MR. CHAIRMAN: Those Members who keep on making comments while sitting on their seats, their names will go on record. This is too much. Please don't test my patience. We are all Elders. If you don't like somebody's speech, you counter it effectively, rather more effectively. You have that capacity and calibre. You have articulation power. You have command over language also. You are more experienced. According to you, he has come very recently. So, please bear with him. Counter him effectively with much more velocity at your command. ...(Interruptions)... Mr. Chowdary, you have already spoken. You have had rapt attention from the other side. Please don't be unfair to others. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Sir, the Asian Development Bank is preparing a perspective plan. It is not my estimate.

MR. CHAIRMAN: You are left with three more minutes. No time extension at all would be provided. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Sir, by 2045, one crore and ten lakh jobs will be created through this Coastal Corridor. ...(Interruptions)... Then, there is a National Investment and Manufacturing Zone. It was approved for Prakasam and Chittoor districts. So, two districts in Andhra Pradesh have got National Investment and Manufacturing Zones. But, the State Government has not moved even an inch on this since 2015. I have reminder letter, dated 3rd July, 2018, stating that the State Government is simply not acting. You have two Investment and Manufacturing Zones, which can completely transform the area. Why are they not doing anything? ...(Interruptions)... Is this not special focus on Andhra Pradesh? On Vizag-Chennai Corridor, the State Government is likely to get four industrial cities. Two of them have already been identified and two will be taken

[Shri G.V.L. Narasimha Rao]

up later on. So, that means, Andhra Pradesh will have five industrial cities. I am sure, Members of other parties might, actually, start getting worried because no other State in the country has five industrial cities. In addition to that, it has two National Investment Manufacturing Zones. So, a State Government is completely seen to be wanting. As far as some of the issues in the bifurcation Bill are concerned, look at the inaction. I come to Dugarajapatnam port. The hon. Leader of the Opposition also referred to it. The Central Government informed the State Government on 27th July, 2017, which is exactly a year ago, that Dugarajapatnam port is not viable or not feasible, but we are committed to develop another major port city. You give us the proposals. The State Government has done nothing. They have not even given a report. They have not given a reply. And, there is a reminder, sent this March, to the State Government. So, you don't act; you don't follow up; you don't show initiative; you want to do only politics. See, what my Government, the Central Government, has done? Sir, there is one project, namely, Polavaram project. 'Varam' means boon in Telugu language. Polavaram is actually a Modivaram. It is a gift from the hon. Prime Minister. It is a national project. From 2014, the Central Government has given ₹ 6,700/- crores, after it was declared a national project. The State Government wants to claim credit for it. The reality is, this entire money is going from the Centre. This is number one. ...(Interruptions)...

SHRI Y.S. CHOWDARY: Sir, this is a national project.

SHRI G.V.L. NARASIMHA RAO: I am only saying that the Centre has given funds. The Centre has given attention. The Centre has given focus. ...(Interruptions)...

MR. CHAIRMAN: Mr. Narasimha Roaji, you have to conclude.

SHRI G.V.L. NARASIMHA RAO: Sir, give me two more minutes. Under the Sagarmala Project, which is a flagship programme of the present Government, the numbers are staggering. About 14 projects have been completed under Sagarmala Project in Andhra Pradesh. The total value of the projects sanctioned or identified for implementation is ₹ 1,63,537 crores. ...(*Time-bell rings*)...

MR. CHAIRMAN: Narasimha Rao, you have to conclude, please.

SHRI G.V.L. NARASIMHA RAO: Sir,....

MR. CHAIRMAN: No. I can't give you more time. I have to go by the time.

SHRI G.V.L. NARASIMHA RAO: Sir, I have the permission of my Party to speak. Kindly allow me to speak, Sir. ..(*Interruptions*).. Let me complete. ...(*Interruptions*).. I have the permission of my Party. ...(*Interruptions*)...

MR. CHAIRMAN: Please conclude. ..(Interruptions)... Please conclude. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Yes, Sir. Under Sagarmala Project, Andhra Pradesh has been identified for taking up 104 projects, with a value of ₹ 1,63,000 crores. About 14 of them have been completed, with an investment of ₹ 1,807 crores. Sir, the other 30 projects worth ₹ 83,184 crores are under implementation. Would you call this injustice, Sir? I don't think any other State would get investments of this magnitude.

MR. CHAIRMAN: Right.

SHRI G.V.L. NARASIMHA RAO: Sir, under the Prime Minister Awas Yojana, Andhra Pradesh has received 7.42 lakh houses, the highest in the country. No other State has got even 5 lakh. I am happy to say that the hon. Chairperson of this House was the Union Minister...

MR. CHAIRMAN: No; that has nothing to do with this.

SHRI G.V.L. NARASIMHA RAO: But 7.42 lakh houses were given. These houses are meant for the poor people.

MR. CHAIRMAN: Thank you Narasimha Raoji. Thank you very much.

SHRI VIJAY GOEL: Sir, from our side, he is the only speaker. ...(Interruptions)...

MR. CHAIRMAN: That is why.....

SHRI G.V.L. NARASIMHA RAO: Please allow me, Sir. Sir, 7.42 lakh houses were given, which is the highest in the country, with a budget of over ₹ 11,171 crores. Sir, these houses are meant for the poor, having areas of 300 sq.ft., 360 sq. ft. and 430 sq.ft.

MR. CHAIRMAN: Right, right.

SHRI G.V.L. NARASIMHA RAO: The State Government is, actually, charging them exorbitantly. So, the hon. Prime Minister's vision....

SHRI Y.S. CHOWDARY: Sir, how can you allow this?

SHRI G.V.L. NARASIMHA RAO: Sir, I have a notification here. These are houses for the poor. ...(*Interruptions*)...

SHRI Y.S. CHOWDARY: Sir, how can you allow this?

- MR. CHAIRMAN: Mr. Chowdary, please sit down. The more you disturb, I will calculate accordingly and give the time to him. Please, stop this. He has to conclude now. If you disturb, then I will have to add time, as i added time to you because you said the Chair itself took seven minutes earlier. ...(Interruptions)... Uncharitable. ...(Interruptions)... Sabka saath; sabka vikas.
- SHRI G.V.L. NARASIMHA RAO: Mr. Chairman, Sir, these houses are meant for the poor people of Andhra Pradesh but the contractors who are building these houses in partnership are charging three thousand rupees per square feet. Three thousand rupees per square feet! Unheard of. In remote, in small urban towns, three thousand rupees per square feet! So, the benefit given to the people is not going to the poor citizens. It is going to the contractors. ...(Interruptions)...
 - MR. CHAIRMAN: There is a State Government share also. ...(Interruptions)...
- SHRI Y.S. CHOWDARY: How can we allow this? ...(Interruptions)... MR. CHAIRMAN: Please. ...(Interruptions)...
- SHRI G.V.L. NARASIMHA RAO: Sir, this Government is very good. ...(Interruptions)...
- SHRI CM. RAMESH: Sir, we are talking of the A.P. Reorganization Act. ...(Interruptions)...
- MR. CHAIRMAN: Mr. Ramesh, why are you getting so irritated? lam not able to understand. The same thing they will do when you speak. Then, that will again be a problem.
 - SHRI G.V.L. NARASIMHA RAO: Sir, this Government is extremely ...
- MR. CHAIRMAN: They have not even made one noise when Mr. Chowdary was speaking.
- SHRI G.V.L. NARASIMHA RAO: Sir, the Andhra Pradesh Government is very good in publicity and passing off as their own what is actually a Centrally-sponsored Scheme. *Chandranna Ghar* is actually a PMAY, a Central Government's Scheme. This is *Modiji ka Bima*. This becomes *Chandranna Ka Bima*. ...(*Interruptions*)...
- SHRI Y.S. CHOWDARY: Sir, he cannot do it. We strongly object. ...(Interruptions)...
- SHRI G.V.L. NARASIMHA RAO: Sir, these are houses. ..(Interruptions)... What the Scheduled Castes have been given by way of benefit by the Central Government,

the National Scheduled Caste Finance Federation, they are being passed off with a full photo of the Chief Minister on the Innova vans. I think, you seem to be only interested in publicity and not in real. ...(Interruptions)...

MR. CHAIRMAN: Right. Mr. Narasimha Rao, please. You have to conclude. Your time is over. Now, Prof. Ram Gopal Yadav. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Sir, I will take only two minutes more. ...(Interruptions)...

MR. CHAIRMAN: Prof. Ram Gopal Yadav. But before that, Shri Anand Sharma has some reference to make. ...(Interruptions)... One second. ...(Interruptions)...

SHRI VIJAY GOEL: Sir, just give him two minutes. ...(Interruptions)...

MR. CHAIRMAN: Okay. Conclude.

SHRI ANAND SHARMA: I have never seen this happening. ...(Interruptions)...

MR. CHAIRMAN: You are senior. You can bear with others.

SHRI G.V.L. NARASIMHA RAO: See, Andhra Pradesh has received ...

MR. CHAIRMAN: Conclude.

SHRI G.V.L. NARASIMHA RAO: Yes. Sir, Andhra Pradesh has received the highest focus. We have not given the title special focus. But we have given you special focus. We are interested in people of Andhra Pradesh. You are interested in contractors. You are not interested in common people. ...(Interruptions)...

MR. CHAIRMAN: Don't get into this point. ...(Interruptions)... Include and conclude. ...(Interruptions)... You have taken the BJP's name and he takes your Party's name. What can I do? Both have that problem. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Sir, I will conclude by saying ...(Interruptions)...

MR. CHAIRMAN: Both are Ps — TDP and BJP. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Sir, the State Government is facing a public wrath because of poor governance, rampant corruption — I have the documents to show. ...(Interruptions)...

MR. CHAIRMAN: Right. Please conclude. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Therefore, they are trying to blame us for their failings. ...(Interruptions)... You are blaming us. ...(Interruptions)... You are trying to cover up your mistakes. ...(Interruptions)...

MR. CHAIRMAN: Please conclude. ...(Interruptions)... We are discussing about the Reorganization Act. ...(Interruptions)... Please conclude. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: You are blaming us. ...(Interruptions)...

SHRI Y.S. CHOWDARY: That has to be expunged. ...(Interruptions)...

MR. CHAIRMAN: Mr. Narasimha Rao, please conclude. ...(Interruptions)... I am not allowing anything else to go on record except the A.P. Reorganization Act. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Okay; I will read. ...(Interruptions)... I will read. ...(Interruptions)...

MR. CHAIRMAN: No, no; these arguments and counter-arguments are not going on records. ...(Interruptions)... That is separate. ...(Interruptions)... If you have to make a charge, you have to give a notice; not in this. ...(Interruptions)... Shri Anand Sharma. ...(Interruptions)... Mr. Narasimha Rao, please. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: I am just concluding, Sir. ...(Interruptions)... I am concluding.....(Interruptions)...

MR. CHAIRMAN: Your time is over. Conclude. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Just one minute, Sir. ...(Interruptions)...

MR. CHAIRMAN: No, no, please. Once the Chair says, 'over', 'over'. ...(Interruptions)... Shri Anand Sharma.

SHRI VIJAY GOEL: Sir, from our side, he is the only speaker. ...(Interruptions)...

MR. CHAIRMAN: Shri Anand Sharma. ...(Interruptions)... Shri Anand Sharma, please. ...(Interruptions)...

SHRI VIJAY GOEL: Sir, from our side, he is the only speaker. ...(Interruptions)... He is the only speaker, Sir. ...(Interruptions)...

MR. CHAIRMAN: That is why I have allowed him. ...(Interruptions)... I have allowed him maximum. ...(Interruptions)...

SHRI ANAND SHARMA: Sir, the Minister is defying the Chair. ...(Interruptions)...

MR. CHAIRMAN: Nobody is defying the Chair. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Sir, I would take one minute. ...(Interruptions)...

SHRI ANAND SHARMA: Sir, you can see what is happening. ...(Interruptions)...

MR. CHAIRMAN: Yes, I am seeing it. ...(Interruptions)... No, no; please. I have told you that your time is over. Please sit down. ...(Interruptions)...

SHRI ANAND SHARMA: Again the Minister is saying something; please hear that. ...(Interruptions)...

MR. CHAIRMAN: He too has the right to appeal to me. ...(Interruptions)...

SHRI Y.S. CHOWDARY: Sir, what he said about corruption must be expunged. How can we allow this? ...(Interruptions)...

MR. CHAIRMAN: Mr. Narasimha Rao, please. ...(Interruptions)...

SHRI ANAND SHARMA: He is asking the Member to continue when the Chair has already said. ...(Interruptions)... Can the Minister overrule the Chair? That is my question. ...(Interruptions)...

MR. CHAIRMAN: No, no. Nobody can overrule the Chair, why just the Minister?

SHRI ANAND SHARMA: He did that, Sir. He did that repeatedly. ...(Interruptions)...

MR. CHAIRMAN: Please. What is the point you want to make? ...(Interruptions)...

SHRI VIJAY GOEL: Sir, it is his maiden speech. Please give him time to conclude. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Sir, allow me a few minutes. ...(Interruptions)...

MR. CHAIRMAN: No, no; please. ... (Interruptions)... No, no. I said it is over.

SHRI G.V.L. NARASIMHA RAO: All right, Sir.

MR. CHAIRMAN: Once I give the first signal and then the second signal, people should understand. They can't just go on. Yes, Shri Anand Sharma.

SHRI ANAND SHARMA (Himachal Pradesh): Sir, I would not have intervened in this matter at all had the new Member not specifically referred to me. Since he referred to the former Commerce and Industry Minister, I would like to set the record straight. First of all, regarding the package for the Special Category States, there are two packages, one for the North-eastern States. ...(Interruptions)...

DR. K.V.P. RAMACHANDRA RAO (Telangana): Sir, he is taking the time of our Party. This is not correct. ...(Interruptions)...

MR. CHAIRMAN: Is he not your Party man? Is that separate? ...(Interruptions)... You don't worry. You are unnecessarily reminding other things to me.

SHRI ANAND SHARMA: Sir, let me put it correctly. There is a package for Special Category States in the North-East where there is transport subsidy, there is capital subsidy for investment and there is interest subsidy, which is to promote industrialization in these remote areas. Similarly, in 2002, a special package was given for Uttarakhand, Himachal Pradesh and Jammu and Kashmir. Now, there were income tax exemptions and excise duty exemptions. In the case of these three States, there was a sunset clause that after ten years the Central excise duty exemptions will not be available. For the first ten years they were given the exemptions. So, this understanding is not correct that there were no benefits given. The benefits include income tax exemptions, capital subsidy, transport subsidy and Central excise duty exemptions. I want to put this on record.

MR. CHAIRMAN: No, no. Just hear me and correct it also. He said that Special Category status is different from giving industrial and tax incentives. Is it wrong or right? ...(Interruptions)... Is it wrong or right?

SHRI Y. S. CHOWDARY (Andhra Pradesh): In the assurance itself this was mentioned very clearly. ...(Interruptions)... It is very clearly mentioned. ...(Interruptions)...

SHRI ANAND SHARMA: I am just setting the record straight. ...(Interruptions)... Let me say it, Sir. It is not a question of which Government is in office. It was the UPA Government which has given to the country the first National Manufacturing Policy under which 18 national investment manufacturing zones were notified and...

MR. CHAIRMAN: That is a different matter. You need not answer him. He made a reference to the former Commerce and Industry Minister and you have clarified the point.

SHRI ANAND SHARMA: No, Sir. Let me tell you. ...(Interruptions)...

MR. CHAIRMAN: Now, Prof. Ram Gopal Yadav.

SHRI ANAND SHARMA: No, Sir. ...(Interruptions)... There are two investment and manufacturing zones. ...(Interruptions)...

MR. CHAIRMAN: You would get time again. You would get an opportunity when it is your Party's time.

SHRI ANAND SHARMA: No, Sir. Even the point about industrial corridors was a wrong reference. ...(*Interruptions*)...

MR. CHAIRMAN: That is a different matter. ...(Interruptions)...

SHRI ANAND SHARMA: They were all approved by the UPA Government. ...(Interruptions)...

MR. CHAIRMAN: There are so many things that may be right or wrong.

SHRI ANAND SHARMA: Sir, when things are said on the floor of the House. ...(Interruptions)...

MR. CHAIRMAN: But it is not your duty alone to correct it. There are other Members from your Party also. They would highlight it. ...(Interruptions)... Please.

SHRI B.K. HARIPRASAD (Karnataka): Sir, he is our Deputy Leader.

MR. CHAIRMAN: That is why I heard him. Now, Prof. Ram Gopal Yadav.

SHRI B.K. HARIPRASAD: Sir, you must let him speak. ...(Interruptions)...

MR. CHAIRMAN: Prof. Ram Gopal Yadav. ...(Interruptions)...

SHRI ANAND SHARMA: Sir, he has made a reference to me and I need to respond. ...(Interruptions)...

MR. CHAIRMAN: Mr. Sharma, you have clarified it. Thank you for the clarification. Now, Prof. Ram Gopal Yadav.

प्रो. राम गोपाल यादव (उत्तर प्रदेश)ः सभापित महोदय, आपको बहुत-बहुत धन्यवाद कि आपने बहुत अशांत वातावरण के बाद मुझे बोलने का मौका दिया। मैं जो बोल रहा हूं, मेरी यहां किसी के प्रति कोई ॥ will नहीं है, लेकिन फिर भी जो मैं कह रहा हूं, उससे किसी को दुःख हो, उसके लिए मैं पहले ही क्षमा मांग लेता हूं।

[प्रो. राम गोपाल यादव]

मैं कहना चाहता हूं कि आप जब भी कोई नया कदम उठाएं तो हमें history से कुछ सीखना चाहिए। जब देश का बंटवारा होता है तो उसके क्या दुष्परिणाम होते हैं, इसे हम सबने देखा है। राज्यों के बंटवारे के बाद भी ऐसी स्थिति होती है, इससे किसी ने कुछ सीखा नहीं है। आज भी हरियाणा और पंजाब के बंटवारे के बाद सतलूज का पानी हरियाण तक नहीं पहुंच पाया और कोशिश होती है, तो चाहे एक दल के ही क्यों न हों, पंजाब के कांग्रेसी और हरियाणा के कांग्रेसी एक-दूसरे के खिलाफ तलवारें लेकर खड़े हो जाते हैं। यह हुआ है और यह आगे भी होता रहेगा। इसलिए हमेशा हमारी पार्टी ने, जब आन्ध्र प्रदेश के बंटवारे की बात चल रही थी, तब भी कहा था कि इसका बंटवारा नहीं होना चाहिए। तेलंगाना वाले बुरा न मानें। आगे चल कर देखिएगा कि कृष्णा और गोदावरी को लेकर तेलंगाना और आन्ध्र प्रदेश के बीच झगड़े शुरू हो जाएंगे। यह पानी का बंटवारा, संपत्तियों का बंटवारा, अधिकारों का बंटवारा लगातार होता है और यह हो नहीं पाता है। उत्तराखंड बने हुए इतने वर्ष हो गए, अभी चार-पांच दिन पहले मैं अपनी हेल्थ कमेटी को लेकर वहां देखने के लिए गया था, आप आश्चर्य करेंगे कि जहां सबसे ज्यादा खतरा होता है, गाड़ियां खडू में गिरती हैं, एक्सिडेंट्स होते हैं, उत्तराखंड में एक भी ट्रॉमा सेन्टर नहीं है। अब जो एम्स बन रहा है, उसमें उन्होंने makeshift arrangement किया है, इसको नड्डा साहब जानते हैं। जब उत्तर प्रदेश का बंटवारा हुआ और उत्तराखंड राज्य अलग बना, तब हम लोगों को यह डर था कि कुछ ऐसी स्थिति होगी। यह जो बुकलेट आई थी, जिसको आन्ध्र प्रदेश के टीडीपी के लोगों ने बांटा था, उसमें बहुत सारी ऐसी बातें हैं, जिनसे ऐसा लगता है कि जो उनको मिलना चाहिए, वह नहीं मिल पा रहा है। जो रिकॉर्ड इन्होंने इस बुकलेट में दिया है, अगर यह सच है, तो जैसे रेवेन्यू का बंटवारा है, अगर इनकी पॉपुलेशन 58 परसेंट है और तेलंगाना की 42 परसेंट है, तो रेवेन्यू के बंटवारे में आन्ध्र प्रदेश को जो वेटेज मिलना चाहिए, वह वेटेज नहीं मिला। आन्ध्र प्रदेश बहुत बढिया राज्य था।

सर, जब पहला स्टेट री-ऑर्गेनाइजेशन किमश्न बना था, यह इसके संदर्भ में ही है, लेकिन मैं अलग बात कर रहा हूं, उत्तर प्रदेश का अब भी एक हिस्सा लिलतपुर का है, जो मध्य प्रदेश में बहुत अंदर तक चला जाता है। इससे प्रशासनिक दृष्टि से बहुत दिक्कत होती है। अगर हम झांसी से आगे लिलतपुर की ओर चलते हैं, तो बीस बार मध्य प्रदेश की सीमा लगी होती है, फिर उत्तर प्रदेश, फिर 100 गज चलने के बाद मध्य प्रदेश की सीमा लगती है। इसी तरह से मिर्ज़ापुर का है, जो अब सोनभद्र इलाका हो गया है, जो छत्तीसगढ़, मध्य प्रदेश, झारखंड और बिहार, चार राज्यों से मिलता है। एक जिले की सीमा चार राज्यों से मिलती है। यह इतना अंदर घुसा हुआ था। स्टेट री-ऑर्गेनाइजेशन किमशन ने कहा कि लिलपुर और जो मिज़ापुर का इलाका है, यह प्रशासनिक दृष्टि से उचित नहीं है, इसलिए इसको उत्तर प्रदेश से अलग कर दिया जाए। पंत जी इस देश के गृह मंत्री थी, उन्होंने कहा कि उत्तर प्रदेश राम और कृष्ण की जन्मभूमि है, इसलिए इसकी एक इंच भूमि भी मैं किसी को नहीं दे सकता। उन्होंने यह नहीं होने दिया। अब जब बंटवारा हो गया, उत्तराखंड बन गया, चार-पांच साल से ज्यादा हो गये. उससे ज्यादा वक्त हो गया. चार साल तो इनका हो गया।

श्री सभापति: 17 साल हो गये।

प्रो. राम गोपाल यादवः उसमें भी जो तरक्की होनी चाहिए थी, वह तरक्की नहीं हुई। यह कहना कि राज्य के बंटवारे से, छोटा राज्य होने से उसकी तरक्की हो जाती है, तो कुछ राज्यों में तो आपने देखा होगा किं बटवारा हुआ और वहां पर नक्सलवादी पैदा हो गए। पहले नहीं थी, लेकिन बंटवारे के

बाद पैदा हो गए। जब मध्य प्रदेश का बंटवारा नहीं हुआ था, तब वहां पर नक्सलवाद नहीं था, लेकिन जब मध्य प्रदेश का बंटवारा हुआ और छत्तीसगढ़ अलग राज्य बना, तो वह नक्सलाइट्स का पूरा गढ़ बन गया। बिहार से झारखंड अलग हुआ, तो वह नक्सलाइट्स का गढ़ बन गया। वह संकट रोज़ाना लोगों के सामने है। वह संकट वहां के मुख्य मंत्री के सामने रहता है, पुलिस के सामने रहता है। सी.आर.पी.एफ. में जिन लोगों की वहां पर पोस्टिंग हो जाती है, वे सिफारिश के लिए आते हैं कि आप हमारी पोस्टिंग इधर नहीं उधर कर दीजिए। इस बात को गृह मंत्री जी जानते हैं। बडे राज्यों के बारे में पण्डित जवाहर लाल नेहरू जी ने भी कहा था कि बड़े राज्यों को मत तोड़िए, ये बड़े राज्य cementing force हैं, for the unity and the integrity of the country. जो लोग अभी सरकार में हैं या कोई दूसरे आएंगे, आपके माध्यम से उन सभी से मेरी प्रार्थना रहेगी कि देश की एकता और अखण्डता के लिए बड़े राज्य, जो cementing force का काम करते हैं, उनको disturb न करें, वरना बहुत समस्याएं पैदा हो जाएंगी। हम बिजली का बंटवारा भी नहीं कर पाएंगे। मैं आपको बताना चाहता हूं कि उत्तर प्रदेश में जो बिजली आती है, उसका बिजली घर उत्तराखंड में लगा है। आप सोचिए कि अगर वहां के लोकल वह बिजली घर बंद कर दें, तो क्या होगा। उत्तर प्रदेश में सारा पानी गंगा की नहरों से, गंग नहर से आता है। ये सभी नहरें हरिद्वार से ही निकलती हैं। अगर बीच में से हरियाणा के लोग एक नहर ले जाना चाहें. पानी ले जाना चाहें, तो हमारी तरफ सब सूख जाएगा, हमें पानी मिल ही नहीं पाएगा। इतनी सारी नई समस्याएं पैदा हो जाएंगी, इसलिए इन समस्याओं को आगे पैदा होने से रोकने के लिए आगे के कदम उठाने चाहिए।

माननीय चौधरी साहब ने आन्ध्र प्रदेश के बारे में जो कहा, मैं उस बात से पूरी तरह से सहमत हूं। वहां पर सब कुछ तेलंगाना में, हैदराबाद में रह गया है। ...(व्यवधान)... आप वहीं से संबंध रखते हैं, आप जानते हैं कि आन्ध्र प्रदेश में जब तक आप विशाखापट्टनम और गुन्टूर वाले इलाके को मदद नहीं देंगे, राजधानी के लिए कुछ मदद नहीं देंगे, तो आन्ध्र प्रदेश, जिस देश का बहुत संपन्न और बढ़िया राज्य माना जाता था, वह उस स्टेज पर नहीं पहुंच पाएगा। उसे मदद की जरूरत है। सर, मैं एक-दो मिनट ही बोलुंगा, ज्यादा नहीं बोलुंगा।

श्री सभापतिः ठीक है।

प्रो. राम गोपाल यादवः मुझे जो बुकलेट दी गई थी, उसमें हमारे वर्तमान प्रधान मंत्री जी के तीन quotes हैं। एक बार तिरुपित में उन्होंने कहा था कि नई सरकार के बाद हम ऐसी नई राजधानी बनाएंगे कि उसके सामने दिल्ली भी छोटी लगेगी। दूसरा उन्होंने नेल्लोर में कहा था कि सीमान्ध्र के लिए स्पेशल स्टेटस का पैकेज मिला है, मैं आपको विश्वास दिलाता हूं कि यदि आप मुझे दिल्ली में बिठाएंगे, तो हम वादा निभाएंगे और उसे बढ़ाएंगे भी। उन्होंने अमरावती की एक सभा में कहा था कि आज इस अमरावती सांस्कृतिक नगर से मैं आन्ध्रवासियों को विश्वास दिलाना चाहता हूं कि 'आन्ध्र प्रदेश पुनर्गठन अधिनियम' के तहत जो भी बातें कही गई हैं, भारत सरकार उन्हें letter and spirit के साथ लागू करेगी। उन्होंने कहा था कि मैं आपको विश्वास दिलाता हूं कि जो बातें तय हुई हैं, उसे साकार करेंगे, समय-सीमा में पूरा करेंगे और आन्ध्र प्रदेश के सपनों को पूरा करके रहेंगे। मैं आपके माध्यम से माननीय गृह मंत्री जी से कहना चाहता हूं कि ये उस वंश से आते हैं, जिसमें कहा गया है,

[प्रो. राम गोपाल यादव]

'रघुकुल रीति सदा चिल आई, प्राण जाई, पर वचन न जाई।'

मैं कहना चाहता हूं कि प्रधान मंत्री जी ने जो वचन दिया है, उस वचन को आप निभाएं और आन्ध्र प्रदेश को स्पेशल स्टेटस और पैकेज देने की बात को पूरा कीजिए। इसका देश के समृद्ध, संपन्न और अच्छे राज्य का background रहा है। यह कोई अलग राज्य नहीं है। मैं तेलंगाना के खिलाफ नहीं बोल रहा हूं, लेकिन तेलंगाना की स्थिति बेहतर है। यह मैंने पहले ही कह दिया था कि कोई बुरा न माने और मैंने क्षमा मांग ली थी, लेकिन मैं राज्यों के बंटवारे के पूरी तरह से खिलाफ हूं। ये लोग जब उस वक्त विरोध कर रहे थे, तब भी मैंने विरोध किया था कि आन्ध्र प्रदेश का बंटवारा नहीं होना चाहिए। मुझे लगता है कि ये समस्याएं इसी वजह से आ रही हैं। सर, मैं आपके माध्यम से गृह मंत्री जी से कहना चाहता हूं कि ये जो वादे किए गए हैं, इन वादों को पूरा कीजिए। पहले माननीय मनमोहन सिंह जी ने वादा किया था, वे सत्ता में नहीं रहे। अब आप सत्ता में आये हैं, तो आप वादा पूरा कीजिए। इन्होंने तो उसका बंटवारा कर दिया था। दुविधा में दोनों गए, माया मिली न राम, कुछ भी नहीं रहा। आन्ध्र प्रदेश में नहीं है, जबिक वह इनकी सबसे मजबूत स्टेट थी। लीडर ऑफ अपोज़िशन बुरा न मानें, यहां बाबू दिग्विजय सिंह जी बैठते हैं, उसकी ऐसी राय आई कि आपने खत्म कर दिया।...(व्यवधान)...

श्री सभापतिः ठीक है, राम गोपाल जी।

प्रो. राम गोपाल यादवः वह दुनिया जानती है। इसलिए मैं कहना चाहूंगा कि आप वादों को पूरा कीजिए। जो वादा पूरा करता है, जनता उस पर यकीन करती है और जो वादा पूरा नहीं करता है, उसको फिर जनता नकार देती है। आप बहुत भले आदमी हैं, आपसे हम वैसे भी कुछ नहीं कह सकते हैं, लेकिन मैं सिर्फ इतना कहना चाहता हूं कि प्रधान मंत्री ने जो कहा है, उसको पूरा किया जाए। क्योंकि ये वादे ऐसे हैं -- वरना तमाम तरह की सोशल मीडिया पर जो खबरें आ रखी हैं प्रधान मंत्री के बारे में, वे अच्छी नहीं हैं। इसलिए आप इस वादे को पूरा कीजिएगा। आप वादे को पूरा कर लेंगे, तो कहेंगे कि हां, वादा किया था, पूरा कर रहे हैं। इन्होंने वादा नहीं किया, बाहर हो गए। आप वादा पूरा नहीं करोगे, तो आप भी बाहर हो जाओगे। बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: This is the way of responding - silently, politely hearing others and then, when you get the time, reply in your own way; apply your mind and reply to the subject.

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Sir, at the outset, I would make it very clear that 'Special Status' has been given to Andhra Pradesh by our hon. Amma in her heart. Sir, hon. Amma was very close to Andhra Pradesh. She was for the development of all the States. Also, I must thank our hon. Chairman especially because I was able to understand what was spoken in Telugu because of simultaneous interpretation in English. So, now, Article 14 of the Constitution has been put into force by our hon. Chairman. We are able to enjoy and understand what our Telugu friends are speaking.

Then, Sir, with regard to the demands made by Andhra Pradesh, I hope the Central Government would examine them objectively and will do the needful. I am saying this because discrimination is definitely against the spirit of Article 14. So, if any State makes any claim, the Centre must give a patient hearing to that and should do justice. Our hon. Chief Minister, Edappadi K. Palaniswami, has handed over this compilation containing 132 pages, all pertaining to our State, to the Central Government. These are all very genuine demands. I would definitely read out one or two demands. First demand is regarding the Grants-in-Aid received by Tamil Nadu. Tamil Nadu has witnessed a huge downturn in the Grants-in-Aid received from the Union Government in 2017-18 for the implementation of various Centrally-sponsored schemes. But, this is not the case with other similarly-placed States. Uttar Pradesh received a grant of...

MR. CHAIRMAN: Navaneethakrishnanji, we are discussing about the Andhra Pradesh Reorganisation Act. I can understand some reference.

SHRI A. NAVANEETHAKRISHNAN: I do admit. Now, there is a partiality; there is a discrimination. In the Fourteenth Finance Commission also, injustice has been rendered to the State of Tamil Nadu. It must be set right by the Central Government. Then, regarding the Terms of Reference of the Fifteenth Finance Commission, our main concern is about the clause that adopts the population data of 2011 Census. Definitely, this would render great injustice to the State of Tamil Nadu because we controlled the population very effectively.

Then, with regard to the settlement of the amounts due to Tamil Nadu in the new Goods and Services Tax system, I wish to state that by a rough estimate, our State will receive over ₹ 5,600 crores of additional revenue if the unsettled IGST credit is apportioned to the State. And then with regard to the release of second instalment of basic grant and performance grant for the Financial Year 2017-18 and the first instalment of basic grant for the Financial year 2018-19 to urban local bodies, the Central Government is withholding the amount which has to be released to the urban and local bodies. I urge the Central Government to release the fund. Further, with regard to the very sensitive matter of post-matric scholarship, a sum of ₹ 1,850 crores has to be released by the Central Government to Tamil Nadu. Further, finally regarding the UGC, I have read in the newspaper, for sanctioning the finance for the colleges and universities, which are located in the States, a separate body is to be constituted, and if it is so, appropriate action will be taken. Finally, I thank the hon. Chairman for giving me this opportunity. Now you are enforcing the Article 14 and you are giving opportunity to all the people. Thank you, Mr. Chairman.

MR. CHAIRMAN: Thank you very much. Shri Derek O'Brien, you have given your time to Telugu Desam Party, they have consumed it. Thank you for your generosity.

SHRI DEREK O'BRIEN: Sir, we want a few minutes' time. Please give us some time. We have shared some time but kindly give me some time to speak.

MR. CHAIRMAN: Your party said that. Let us have no argument.

SHRI DEREK O'BRIEN: Sir, I am not arguing. Sir, in today's discussion on the implementation of the Andhra Pradesh Re-organisation Act, we have heard lot of speakers and there is a big word beyond the Andhra Pradesh Re-organisation Act, and I am trying to focus on that word, that is, 'implementation'. I think, the experts from the Andhra Pradesh have spoken in detail about implementation.

For understanding the importance of today's debate, we have to go back to 1989. The Government of the BJP has to go back to 1989.

They have had an old alliance partner for thirty years, that is, the Shiv Sena and let me tell you how the Shiv Sena is relevant to this debate.

MR. CHAIRMAN: No, we are discussing something else.

SHRI DEREK O'BRIEN: Sir, please allow me. Sir, we are in the political house, we are not an NGO. So, we are going to have a political discussion here. Please allow me that much of freedom, otherwise, I cannot mention that.

[THE VICE CHAIRMAN, (SHRI BHUBNESWAR KALITA) in the Chair]

The Shiv Sena and the BJP have been going along for 29 years and today the Shiv Sena is also not with them on the way the Andhra Pradesh Act has been implemented. We know what happened in the other House; I do not want to discuss it but the Shiv Sena is on record, and, I think, it is for the BJP to reflect why somebody who has been with them for 29 years, through thick and thin, are today questioning them and not standing beside them. It is a very old relationship, which I am sure the BJP and the Shiv Sena treasure. The second insight into this discussion, and we need to be political here, is the Shiv Sena was your largest ally in 2014 with 20 odd seats in the Lok Sabha; and your second-largest ally in the Lok Sabha today is expressing themselves here, and we all know that they have brought the No-Confidence Motion there, which is the TDP. Why the Shiv Sena who were with you for 29 years, the TDP who were with you for 1510 days, why are not they with you today? These are the questions which the conscience, if they have, one needs to answer. That brings me to the issue of implementation. Yes, we have heard the Telugu

bida making a speech here. I only wished that the BJP could field one MP, the Telugu Bida, and I wish him well in this House as a new Member it is another matter as the Aadhaar card is from Delhi and he is an MP from Uttar Pradesh, and now he is defending Andhra Pradesh. So you know where the heart lies. ...(Interruptions)... Yes, the nation is one,- that is true. Sir, I have nine points to make on implementation because the issue is not that some political party passed a Resolution and how have you implemented? I am not going to give you the examples from Andhra Pradesh because my friends from the TDP, they all will give you that. Look at the other issues. Look at the other issues. Look at the devolution of funds to the States. What has this Government done regarding devolution of funds? Look at the hard numbers. Look at my State - Rupees ten thousand crore owed to Mamata Banerjee's Bengal. The Centre has not cleared ₹ 4,000 crore of Sarva Shiksha Abhiyan, ₹ 800 crore of the Mid-day Meal Scheme and there is a long list, Sir. But ten thousand crore of rupees have not been cleared. My problem is that not what you promised; the problem with this Government is the implementation. You have not implemented the FRBM Act, we have been asking for. We have a debt of two lakh crore of rupees. You have not implemented the decision on Bengal Chemicals, you have not implemented the 1,000 crore Ghatal Master Plan, you are now trying to implement the Hindustan Steel Works and shift them there. Sir, you are not implementing this. Like my colleague gave a list of promises made by the then to be Prime Minister, similar promises were made to the tea garden workers in Bengal. Seven tea gardens were supposed to be taken over.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Mr. Derek, we are discussing Andhra Pradesh. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, I take your point. ...(Interruptions)... Sir, my view, my Party's view is that this is an issue, which is beyond 'Andhra Pradesh'. This is an issue of implementation. The issue is about the difference between making a promise and implementing the same. As far as making promises is concerned, BJP is too good; as far as marketing them is concerned, BJP is super good, but, implementation is the problem, Sir. That is what, the TDP and the Shiv Sena today, and the rest of us in the Opposition and the people of India will decide very shortly because you can make promises, you can do the marketing but you cannot implement.

Sir, with regard to Alliance Air, 15 new aircraft have come; my State has been deprived. Regarding Highways, for this year's plan, 1,500 crore of rupees for Bengal, but we have received 153 crore of rupees. Regarding farmers' income, there are new promises being made. I challenge the BJP to tell me how they will double the farmers'

[Shri Derek O'Brien]

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income by 2022. See the BJP's Manifesto of 2014. What did it mention? They said that they will double the farmers' income. Now, in 2018, because the elections are coming, you are saying that you will do it by 2022. Come to my State. Mamata Banerjee's Bengal will show you how it can be done in seven years. We did not double the farmers' income. It was ₹ 90,000 per farmer family after meeting the expenses. Unfortunately, we did not double it; well, fortunately, for the farmer, we tripled it. We tripled the farmers' income. Sir, I think, this is the broad discussion. Today, even the parties like the Biju Janata Dal, which is a strong federal party, cannot support you on things like the Motor Vehicles Bill. They could not support you on the 'No-Confidence Motion' because everyone who wants federalism will oppose the BJP. That is the bottom line. I do not want to get into the 'unity in diversity'.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude. Time is over. ...(*Interruptions*)... Your Party gave its time to Telugu Desam Party, which has spoken already.

SHRI DEREK O'BRIEN: Okay, Sir, I agree with you. It is not the time for *charcha*. Now, this Government has to show us also, *kharcha*, as far as the States are concerned. What they are only giving us is *bhashan* and we are seeing no action. But, no problem, Sir, we are very patient, the people of India are patient and they are waiting for 2019. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Next speaker is Shri Prasanna Acharya.

श्री प्रसन्न आचार्य (ओडिशा): सर, जैसा कहते हैं कि एक दुखी व्यक्ति ही दूसरे दुखी व्यक्ति के दुख को समझ सकता है and, we are the neighbours, Sir. We can understand the plight of the people of Andhra Pradesh and their allegation of neglect, discrimination, stepmotherly attitude by the Central Government because we are also suffering. We are also the victims of discrimination, step-motherly attitude, neglect and what not.

Sir, this is the temple of democracy. It is all right that according special status to Andhra Pradesh, as I have understood, is not part of the Act.

But, as I said, Sir, this is the temple of Indian democracy. We respect God. When we promise something before God, we try to do it because we are the creation of the Almighty. So, this is the temple of Indian democracy and this was committed in this

very temple of Indian democracy that Special Status will be given to Andhra Pradesh. And this assurance was given not by one Prime Minister, but by two Prime Ministers. This side also promised and that side also promised, and the promise given in this very temple is now being violated. That is the crux of the matter. Therefore, they are agitating. Sir, as I said, we support the demand made by Andhra Pradesh people. But, simultaneously, I take this opportunity to put forth before you that Andhra is not the only State in this country. As the hon. Member was just now mentioning, the very structure of federalism is at danger now. Every day we are hitting on the principles of federalism. On the one hand, we are talking about national unity, राष्ट्रीय एकता, राष्ट्र का विकास। कैसे राष्ट्र विकास करेगा? If backward States like Odisha and many others do not develop at par with other States, how will this country develop? What is this nation? What is this federation? We are all units of this federation. So, why is this discrimination? And this tendency has been seen during the last couple of years, I am sorry to say. Sir, we have been demanding — as they are demanding, and they have every right to demand — the Special Status since the time of Shri Biju Patnaik. Shri Biju Patnaik was the unchallenged leader of Odisha. He was for quite a long time a Member of Parliament. He lead our State. Till his death, he was demanding Special Status for Odisha. There is no time to explain why we qualify for the Special Status. We meet all the conditions for that. I think it was during the Fifth Finance Commission that this concept of Special Category Status came in, and Odisha fulfilled all the requirements for getting Special Category Status. As I said, this assurance to Andhra Pradesh was given in this temple of democracy. I may quote about another assurance, Sir. This assurance was made in the election manifesto in Odisha by the present ruling party. And where was it announced? It was announced before the temple of Lord Jagannath where they started their campaign. Point number one is, I will read it in Odia, ** We will demand for the accordance of a special category status to Odisha and will continue to fight till the goal is reached.

'We demand before the Central Government for according Special Category Status to Odisha and we will continue our struggle till it is not fulfilled.' This is the promise made before the temple of Lord Jagannath, and here, in the temple of democracy, the assurance has been violated. The assurance made before the temple of Lord Jagannath, the Lord of the universe, has been violated. So, we are also suffering, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Please conclude.

^{**} English translation of the original speech delivered in Odia.

SHRI PRASANNA ACHARYA: There are many points I can make.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You have another speaker.

SHRI PRASANNA ACHARYA: Just half a minute, Sir.

While my party supports the demand of Andhra Pradesh, at the same time, I also put forth in this House that this is our demand also, which Odisha has been making since decades. And I hope the assurances given in this temple of democracy will be fulfilled, and, simultaneously, the declaration made before the temple of Lord Jagannath in Odisha will also be fulfilled. Thank you.

श्री राम चन्द्र प्रसाद सिंह (बिहार): उपसभाध्यक्ष महोदय, सबसे पहले मैं इस बात को रखना चाहता हूं कि Andhra Pradesh Re-organization Act, 2014 में जितने भी commitments किए गए हैं, उन्हें पूरा किया जाना चाहिए। उसमें सबसे महत्वपूर्ण बात है - विशेष राज्य का दर्जा देने की। अभी Leader of the Opposition बोल रहे थे। उन्होंने कहा था किं आध्र प्रदेश का बंटवारा कई बार हुआ। बिहार का भी चार बार बंटवारा हुआ। जब बिहार का बंटवारा हुआ और उसके बाद जब झारखंड अलग हो गया था, तो बिहार को विशेष राज्य का दर्जा देने की मांग बहुत ज़ोरों से चल रही थी। दोनों में फर्क क्या है कि आपने आंध्र प्रदेश को जो प्रॉमिस किया था, वह आपने केन्द्र से प्रॉमिस किया, यह promisedriven है। हमारी बिहार की जो डिमांड है और रही है, वह बिल्कुल नीचे से आयी है। बिहार के विधानमंडल के दोनों सदनों में, विधान सभा और विधान परिषद् में, सभी पार्टियों ने unanimous resolution पास करके 2006-07 में ही. केन्द्र सरकार को भेजा था कि बिहार को विशेष राज्य का दर्जा दिया जाए। उसके बाद बिहार के 1 करोड़ 18 लाख लोगों ने हस्ताक्षर किए। हमारी पार्टी के प्रदेश अध्यक्ष श्री बशिष्ठ नारायण सिंह जी हैं, हम लोगों ने तीन दिनों में बिहार से आकर, उस समय प्रधान मंत्री डा. मनमोहन सिंह साहब थे, उनको दिया। जब उन्हें दिया तो उन्होंने Inter-Ministerial Group बनाया। Inter-Ministerial Group ने जब विचार किया तो कहा चूंकि बिहार में tribal population कम है, hilly terrain कम है, इसलिए वह qualify नहीं करता है। लेकिन उन्होंने स्टडी में जब अपनी पूरी रिपोर्ट दी, तो उसमें यह दर्शाया कि बिहार के साथ जो परिस्थिति है, उनको एक अलग से सुविधा मिलनी चाहिए। उसके बाद डा. मनमोहन सिंह जी ने रंगराजन की अध्यक्षता में एक कमेटी बनाई। उस कमेटी ने इस चीज को पूरा examine किया और recommendation दी। उसमें बिहार, ओडिशा, झारखंड, पूर्वी उत्तर प्रदेश, बंगाल और राजस्थान के बारे में कहा गया कि उनको भी इस तरह की सुविधा मिलनी चाहिए। चूंकि समय कम है, इसलिए मैं केवल तीन-चार facts ही रखूंगा। आंध्र प्रदेश को यह मिले, हम लोगों को कोई आपत्ति नहीं है। आज आप देखिए कि बिहार में per capita income 38 हजार रुपए है, नेशनल ऐवरेज 1 लाख 10 हजार रुपए है और आंध्र प्रदेश में 1 लाख 42 हजार रुपए है। हमें इसमें कोई दिक्कत नहीं है। अगर 1 लाख 42 हजार वाले को आप दीजिएगा और 38 हजार वाले को नहीं दीजिएगा तो इससे आप क्या message देना चाहते हैं? आप इस बात को भी देख लीजिए कि बिहर में जो हमारी पूरी जी.डी.पी. है, वह 65 बिलियन डॉलर है और आंध्र प्रदेश में 130 बिलियन डॉलर है, यह एक अच्छी बात है, लेकिन आप देखिए हमारा बिहार landlocked State है। हमारे बिहार में पूरे

का पूरा flood जो है, वह imported flood है और सबसे ज्यादा density का प्रदेश जो है, वह बिहार है। इसी स्थिति में बिहार के साथ अब तक नाइंसाफी हुई है, हम लो बार-बार इस बात को उठाते रहे हैं और मुझे बड़ा आश्चर्य होता है कि 2014 में जो घोषणा आंध्र प्रदेश के लिए की गई थी, जो मनमोहन सिंह साहब ने की थी, उसमें बिहार की भी बात चल रही थी, लेकिन इन लोगों ने उसको छोड़ दिया। मेरी यह मांग है और रिकवेस्ट है, चूंकि बिहार की जनता इसको चाहती है और उनके साथ हकमारी नहीं होनी चाहिए और यह उनका अधिकार बनता है, चूंकि right to development सबका अधिकार है, बिहारवासियों का भी अधिकार है, तो मैं चाहूंगा कि जिस तारीख से और अगर जब भी आप आंध्र प्रदेश और किसी प्रदेश को विशेष राज्य का दर्जा देते हैं, उसी तारीख से बिहार को भी यह सुविधा मिलनी चाहिए, क्योंकि यह बिहार का हक है। बहुत-बहुत धन्यवाद।

DR. K. KESHAVA RAO (Andhra Pradesh): After seeing the emotions of Mr. Derek, I should contain myself. Sir, first of all, what we are discussing should be made clear. I am totally with what Mr. Chowdary or what Mr. Ramesh perhaps would be asking for ...(Interruptions)...

SHRI Y.S. CHOWDARY: Right.

DR. K. KESHAVA RAO: There is nothing like a right here. We are asking the Government to fulfil the promises made on the floor of this very House by no less than a Prime Minister of the country. Let us not get carried away. Sentiments and emotions should not overtake facts and figures. Everyone has some words of sympathy, including Mr. Derek who has brought in West Bengal because he was looking for an opportunity to do so. The question is this. Have we forgotten that this is about the Andhra Pradesh Reorganisation Act? The Andhra Pradesh Re-organisation Act is an Act. Born out of this Act is Telangana. None of you had sympathy to take its name. Why? I have not understood that. Perhaps Andhra Pradesh is suffering only on the assurance part. Telangana's position is worse than Andhra's. The Law Minister can only smile every time we raised High Court issue. The Act says, "Unless Andhra Pradesh has prepared its own High Court;" no shift. We are at their mercy. They don't understand this. I am trying to contain myself when you are talking about it. Otherwise it is nothing but making a mockery of the Act. What is the Act? Tell me one section or one clause or one provision which is not implemented or which is not in the process of implementation. All that you are talking is, as Mr. Derek says, "beyond the AP Act." It is about the promises. Is the promise or an assurance, in Act? It is for the Law Minister to tell us. But, implementation is part of the Law. When you pass a particular provision, its implementation goes along. You can't take them apart. Sir, what I am trying to say is this. I have seen all that. I am not trying to go into that. ...(Interruptions)... You mentioned nine points.

[Dr. K. Keshava Rao]

If they have failed, we can go to the court and get it. Let me tell you that today we are discussing what is in the court. I am not raising that issue; otherwise, it is in the court. There is a case filed by one Congress Member against AP Reorganisation Act. So, it is sub judice. But let us very ably take the debate forward. Sir, let me first make clear to you one thing. Article 4 has nothing to do with all the amendments which you are seeking. You made a case that if these are not being implemented, let the Government come up with some kind of amendments and have some kind of a measure so that they fulfil it. But, they don't come under Article 4. Article 4 is entirely different which relates to Article 3. So, this has nothing to do with Article 4 at all. सर, LoP साहब ने तो हमारी हिस्ट्री बताई है, लेकिन मैं हिस्ट्री नहीं बताऊंगा। मैं सिर्फ प्रोफेसर साहब को बताना चाह रहा हूं कि आप बंटवारे के जरूर खिलाफ थे, लेकिन आप नहीं जानते कि हम किस लिए बंटवारा चाहते थे। आप जानते हैं कि 60 साल में वहां पर क्या हुआ? आप लोग हैदराबाद गए हैं, चारमीनार से जुबली हिल तक जाते हैं, जहां पर हमारे चौधरी साहब रहते हैं, बड़ी-बड़ी palatial बिल्डिंगों में। एक भी बंगला जो तीन स्टोरीज़ का होगा या एक होटल जो दो स्टोरीज़ का होगा, एक बडा थियेटर, एक बड़ा लॉज, एक बड़ी बिल्डिंग, एक बड़ी shop, एक बड़ा मॉल, एक बड़ा डिपार्टमेंटल स्टोर, साहब, वे हमारे नहीं हैं।

श्री वाई.एस. चौधरी: अपना है।

डा. के. केशव रावः अपना नहीं है। साहब, वह अपना ही समझ के हमको लेकर गए, क्योंकि उन्होंने वहां पर ... अपना अड्डा जमा था।

श्री सभापतिः के.केशव राव जी।

डा. के. केशव राव: सर, सॉरी। हमारी वहां पर पान की shops हैं। मेरी वहां पर साइकिल रिपेयरिंग करने की एक shop है। मैं यह 60 साल का experience आपको बता रहा हूं। हम जानते हैं कि हमारी हालत क्या थी! हम जानते हैं कि हमारी agony क्या थी! We asked for break and we got it. It is over. Let us not get back into that. I am not trying to bring that back although I must blame you and I would continue to blame you. But, I may stop it because it is another State now. Let us all go together and sail together. Sir, the question and the exact issue today is this. Under Tenth Schedule, there are a few issues which have to be sorted out. They are being sorted out. They have also not given us anything, that we have asked for. They said that one national project would be given to us. But nothing came. On day one, when they brought this Act, they usurped our seven mandals. You were very much there. I am not trying to blame anybody. There was a point. If we were to be there in the seven mandals, You thought perhaps we would not have allowed the Pollavaram project. But, let me tell you, we were never against the project; we were

concerned about the adverse effects of the project on the tribals and on the Sileru project which belonged to us. They did not care. After the BJP came to power, they came up with an Ordinance and took over all the seven mandals. We kept quiet. We did not cry; we did not go to anybody, begging at them. We had to build up when we were in that kind of a situation, when we were faced with that kind of a situation.

Then comes water. Sir, in respect of facilities of 117 institutions and also river management, we are equally suffering. We are suffering even more because Krishna and Godavari flow from us and we are the first ones. ...(Interruptions)... But, we only said, "Sit, argue and get the things done."

Sir, then, we had the 12th Schedule. In the 12th Schedule, you said that 4,000 MW power would be given to Telangana. Only 1,600 MW is given. We are not bothered. Again, the Act says that Andhra Pradesh will give power to us but they have not given. श्री राजनाथ सिंह साहब, यहां बहुत सोबर बनाए बैठे हुए हैं, वे भी कुछ नहीं कर सके। अब हम क्या करें? हम छत्तीसगढ़ गए। वहां से हमें बिजली उधार लानी पड़ी या वहां से खरीद कर लानी पड़ी। ऐसा होता है। अगर कोई गवर्नेंस करता है, तो सही काम करना चाहिए और आपको हमारा साथ देना चाहिए, लेकिन आपने हमारा साथ नहीं दिया, तो मैं आपके साथ यहां बैठकर कैसा व्यवहार करूं? सर, कहीं और जाएंगे, वहां से बिजली खरीद कर ले आएंगे और अपना काम चला लेंगे। Today, we are power surplus State. I am not blaming your demand that the promises, - I do not know if a promise has a legal entity; that is for you to decide. — or, to say, the assurances. ...(Interruptions)...

MR. CHAIRMAN: All right, Dr. Keshava Rao. ...(Interruptions)...

DR. K. KESHAVA RAO: Promise is a stronger word. If an assurance can also be law, then, I am with you on that issue. What should I tell you? Today, I do not have Krishna water coming. Today, speaking on my behalf, I do not have Board with me. Today, I do not have seven mandalas. They have gone to you. So much so our power project is inundated.

MR. CHAIRMAN: You have to conclude.

DR. K. KESHAVA RAO: I do not want to talk. Emotionally, I could also have talked with all kinds of sentiments but let me only bring facts to you. I have told you things under the 'allocation of water.'

Then, no one talks about tribal. I know they have promised Kadapa steel plant, they have also promised Bayyaram steel plant to us. I did not shout from the house tops when not materialised. We must get it. There is nothing that anybody can deny but do

[Dr. K. Keshava Rao]

not bring in that issue saying that everything is unscientific. If it is unscientific, you must understand that you are casting an aspersion on this House. There are a few great advisors to you, I know. They talk about this Bill being unscientific and also illegal. If it is illegal, then, it is casting an aspersion because whatever the process we adopt, it is the Chairman who is the supreme authority. He decides. So, there is nothing like a Bill being passed illegally.

MR. CHAIRMAN: Keshava Raoji, please.

DR. K. KESHAVA RAO: We have the right to pass a bad Bill Mr. Chairman Sir, which perhaps can be struck down by the High Court but we have a right to pass a Bill. Thus, this Bill has been passed by this very House with majority and with all people joining this. To say that it was done in haste and nobody was taken into confidence or no consensus was build up would be wrong. Mr. Jairam was against me all through, against Telangana, no doubt, but nonetheless he held not only one, but he had consensus meetings with all political parties. I mean it because I was there in three meetings. As far as Andhra and Telangana are concerned, he held meetings thrice. Though he did not agree to many of our points, that was his way. He was preparing the Bill. He did prepare the Bill. ...(Interruptions)...

MR. CHAIRMAN: Okay, Keshava Raoji please.

DR. K. KESHAVA RAO: We brought a few things. So, that also is there. ...(*Interruptions*)... The Bill was passed very scientifically, democratically. If anybody thinks that it is not, then, there are methods to go and challenge that thing.

Then, Sir, as far as the process is concerned, a great process was done. Our struggle was for sixty years. First, 17 people died. In 1969, 312 people died and 1,200 people hanged themselves, committed suicide for the struggle. That was the part of the struggle-but as far as the implementation part is concerned, you can ask for the implementation. We are also there. Implementation should be done. Even if you want the assurances to be upheld and honoured, we are also there. It should be done. Whatever comes to Andhra, let it come. Let it come more, double also, as long as it is not hurting others. ...(Interruptions)...

MR. CHAIRMAN: Right. ... (Interruptions) ...

DR. K. KESHAVA RAO: As long as it is not going to.. ... (Interruptions)...

MR. CHAIRMAN: Thank you very much, Dr. Keshava Rao. ...(Interruptions)...

DR. K. KESHAVA RAO: Thank you Sir. Because of your presence, I have contained myself to tell you. ...(Interruptions)...

MR. CHAIRMAN: That is the problem for many people. But what can I do? ...(Interruptions)... What can I do? I happen to be the Chairman at this particular time and people are talking about facts. Facts also come to my mind. I do not want to get into those details.

Friends, actually, time is over, to be frank. Secondly, I want to dispel some wrong impression in the minds of the people that every party will get an opportunity. No. See, for Bills, Demands for Grants and General Discussion, every political party represented in the House will get according to their due share. But, this is a separate notice on a particular issue. So, there is no mandate that everyone should get an opportunity. People who are connected with the issue,- people who have given notice about the issue and people who are concerned with that, they normally get preference. Keeping that in mind, I request all the parties to please understand my difficulty and then, we have to run through now. Afterwards, the Finance Minister, the in charge Minster wants to intervene for a while to state some facts, and then the Minister also has to reply. The Telugu Desam Party as being one of the movers, they will get one more speaker also. Now, Shri T.K. Rangarajan. Please take three minutes.

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, it is a very important discussion and not connected to a State only. We have lost the last session, because from the Telugu Desam Party, our learned colleague, he is the one who led the demonstration. They were part of NDA. Shri Ramesh led it.

MR. CHAIRMAN: Look at me.

SHRI T.K. RANGARAJAN: Sir, we have lost one session.

MR. CHAIRMAN: Look at me.

SHRI T.K. RANGARAJAN: Sir, this is very important. It is not connected to one State or one party. Please allow us to speak.

MR. CHAIRMAN: I am asking you to speak.

SHRI T.K. RANGARAJAN: Sir, I rise here to say that the Andhra Pradesh Reorganization Act to be implemented fully. I will just fill up a gap as to what the LoP spoke here. Potti Sreeram Naidu went for a hunger strike and he died.

MR. CHAIRMAN: He was not a Naidu.

SHRI T.K. RANGARAJAN: He was Potti Sreeramulu.

MR. CHAIRMAN: It is going on record.

SHRI T.K. RANGARAJAN: I correct myself. But, the real thing is that the United Communist Party, under the leadership of great Sundarayya, we raised the slogan of Vishal Andhra'. The Vishal Andhra slogan was raised only by the Communists. Then, Pandit Nehru implemented it in 1956. That was the history. You should not erase the history. So, having said that, I would like to concentrate and say that today NDA is not NDA, but it is BJP. It is because the Shiv Sena, another Hindu party left it. The TDP left, and just now, JD(U) has condemned the Government ...(Interruptions)...

MR. CHAIRMAN: But what is it that you want to say about the Act, please?

SHRI T.K. RANGARAJAN: So, now only, I request that it is the BJP's responsibility to implement the Act.

MR. CHAIRMAN: Yes, that is correct.

SHRI T.K. RANGARAJAN: Sir, I know the Telugu pride. Telugu pride is more important because Kavi Bharathi has said, 'Sundara Telugu'. And, today, they are part of us. I will tell you that still more than 25 per cent of Telugu speaking people live in Chennai. I take the liberty that our Chairman when he comes to Chennai, he goes, walks only in that boat club. I used to meet him. So, he is also part of Tamil Nadu. Sir, the NDA wanted to use the Telugu Desam and they have used them for four years, and now they have ditched them. ...(Interruptions)... This is the situation. Nobody will follow you. Already Prof. Ram Gopal Yadav has spoken about what our Prime Minister spoke in Tirupati, Nellore and Amravati. I don't want to repeat it. But, I wanted to tell the Prime Minister as he is a believer, and I am a Marxist, he is a believer, in Tirupati, Venkatachalapathy is there, Padmavati is there, before the temple, he has promised. If you don't implement the promise given before the God, which you believe, then how will the Indian people believe you? Why assurances and promises....

MR. CHAIRMAN: At least, for his sake, you are believing in God today.

SHRI T.K. RANGARAJAN: Why are assurances and promise made to the Andhra people not implemented? They are five crores of people. It is not an easy thing. If five crores of people are being deceived then you will deceive 125 crores of people. We are going to face the election.

MR. CHAIRMAN: Rangarajanji, your time is over. I have to call the next speaker.

SHRI T.K. RANGARAJAN: I will finish it. This is not a politics of A.P. but this is Indian politics. That is why, our other friends also spoke as to how they are affected. We are also affected. I wanted to tell that we, in Tamil Nadu, also deeply feel this. When Jallikattu movement was there, you ignored us. When the Cauvery issue came, you ignored us for several years, all the four years, at least. Then on NEET, your CBSE committed mistake. Sir, twenty four thousand Tamil knowing. ...(Interruptions)...

MR. CHAIRMAN: Thank you, Mr. Rangarajan. We are on the A.P. Reorganisation Bill. ...(*Interruptions*)... You went to Jallikattu, you went to NEET examination. ...(*Interruptions*)... Please conclude.

SHRI T.K. RANGARAJAN: You did not help us. ...(Interruptions)... We were cheated. The Tamil people are cheated. ...(Interruptions)... And you shift the blame saying, we have given translation facility to Tamil Nadu. Don't pass the buck like that. You take the responsibility.

MR. CHAIRMAN: Right. Please conclude. ...(Interruptions)...

SHRI T.K. RANGARAJAN: Sir, the Finance Minister wrote a letter. ...(Interruptions)...

MR. CHAIRMAN: Please conclude. The time allotted was till 4.30 p.m. ...(Interruptions)...

SHRI T.K. RANGARAJAN: Sir, the Finance Minister of Kerala and the Finance Minister of Punjab wrote a letter to the Government that they are not satisfied with your GST implementation. Sir, the hon. Home Minister is here. We want to hear him. Your Member spoke. He did not speak the truth. ...(Interruptions)... It was a gullible speech. ...(Interruptions)...

MR. CHAIRMAN: Thank you. Now, Mr. Vijayasai Reddy. ...(Interruptions)... Rangarajanji, please. ...(Interruptions)...

SHRI T.K. RANGARAJAN: Sir, let them come with the truth. ...(Interruptions)...
You give a reply. You try to implement this Act. ...(Interruptions)... At least, till you have got the time. ...(Interruptions)...

MR. CHAIRMAN: Now, Shri Vijayasai Reddy. ...(Interruptions)...

SHRI C.M. RAMESH: Sir, let him speak. ...(Interruptions)...

- MR. CHAIRMAN: I know whom to be called to speak. Don't advise me. I have not asked for your advice. Please sit down. ...(Interruptions)...
- SHRI T.K. RANGARAJAN: Sir, I request the Home Minister, through you, that in a time-bound manner, at least, they should implement it. ...(*Interruptions*)...
- MR. CHAIRMAN: I know this is a thankless job, but I have to do it. ...(Interruptions)...
- SHRI T.K. RANGARAJAN: Don't deceive the people of Andhra Pradesh. That is my request.
 - MR. CHAIRMAN: Thank you. Now, Shri V. Vijayasai Reddy.
- SHRI Y.S. CHOWDARY: Sir, I humbly request, the understanding the other day was for two-and-a-half hours but it is extendable because there is no Bill. This is our humble request, Sir. ...(Interruptions)...
- MR. CHAIRMAN: No, no. ...(Interruptions)... Please. ...(Interruptions)... We have two Bills to be taken up. Please. ...(Interruptions)...
- SHRI Y.S. CHOWDARY: Sir, our request is to extend time to give opportunity to every Member. ...(*Interruptions*)...
- MR. CHAIRMAN: First, let us not deviate. ...(Interruptions)... Shri Vijayasai Reddy. ...(Interruptions)... You have two minutes. ...(Interruptions)...
- SHRI G.V.L. NARASIMHA RAO: Sir, I have a point of order. The Member who spoke before me said i have spoken untruth. I want to ask him, what untruth I spoke in my entire speech. ...(Interruptions)... I want to...(Interruptions)...
 - SHRI T.K. RANGARAJAN: I will answer. ... (Interruptions)...
- MR. CHAIRMAN: No, no. I am neither allowing this nor that ...(Interruptions)... That will be taken care once you go through the record. ...(Interruptions)... I have not allowed you. Mr. V. Vijayasai Reddy, are you interested to speak? ...(Interruptions)... Both of these are not going on record. ...(Interruptions)...
- SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, please bring the House to order. ...(Interruptions)...
- MR. CHAIRMAN: Both of these are not going on record. ...(Interruptions)... Dr. Ramachandra Rao will be the last speaker.

SHRI V. VIJAYASAI REDDY: Sir, I express my deep sense of gratitude to the hon. Chairman for permitting me to speak on this very, very important subject of Special Category Status to the residuary State of Andhra Pradesh. It is a lifeline for Andhra Pradesh but the Special Category Status has been denied by the Government of India headed by the Bharatiya Janata Party. Sir, it is only YSR Congress Party which has been fighting continuously for the last four years since the State has been bifurcated, for according Special Category Status for the residuary State of Andhra Pradesh. Sir, YSR Congress Party firmly believes that the Special Category Status is sanjeevani for the State of Andhra Pradesh, whereas, the Telugu Desam Party does not believe that it is sanjeevani. That they have openly said. YSR Congress Party believes that it is a lifeline for Andhra Pradesh, whereas, the Telugu Desam Party believes that it is not a lifeline. Sir, Telugu Desam Party believes that the special financial assistance for the State of Andhra Pradesh is a substitute for the Special Category Status, whereas, YSR Congress Party, Jana Sena Party of Shri Pawan Kalyan and Communist Party of India and CPM believe that the special package is no substitute for Special Category Status. Sir, now the case of Special Category Status is in the court of people of Andhra Pradesh and the people of Andhra Pradesh will deliver the judgement in the ensuing elections in 2019 and they will decide who is the accused in this case and who is not the accused in this case. Sir, according to me, the accused number one in the case of Special Category Status for the residuary State of Andhra Pradesh is BJP. The BJP is the accused number one. Accused number two is the Telugu Desam Party. ...(Interruptions)... Accused number three is the Congress Party. ...(Interruptions)...

SHRI C.M. RAMESH: Your party. ...(Interruptions)...

MR. CHAIRMAN: No, Mr. Ramesh. ... (Interruptions)...

SHRI V. VIJAYASAI REDDY: Sit down, Mr. Ramesh. ...(Interruptions)... You have spoken on the issue and I have not even disturbed you. I know what you are.

MR. CHAIRMAN: Let Members not speak to each other and lose time.

SHRI V. VIJAYASAI REDDY: Sir, you try to control him. He is going out of gear. ...(Interruptions)...

MR. CHAIRMAN: Then, everybody should control themselves.

SHRI V. VIJAYASAI REDDY: I have controlled myself. I have not uttered even a single word when both of them spoke on the subject.

MR. CHAIRMAN: Please make a point.

SHRI V. VIJAYASAI REDDY: Sir, I am making the point, and in fact, my colleague, Shri Prabhakar Reddy....

MR. CHAIRMAN: If you get detracted, you will be losing the opportunity.

SHRI V. VIJAYASAI REDDY: Okay, Sir. The time given to others should be added to the time given to me by you. Sir, let me deal with accused number one, the Bhartiya Janata Party. Mr. Chairman, Sir, the Bhartiya Janata Party came to power on May 26, 2014. When they came to power, there was a Cabinet Resolution that had been passed by the erstwhile Government, and my understanding of law as of today is that Government is a continuous entity. One party may come into power, and the other party may go out of power, but, Government is a continuous body. When Government is a continuous body, and the Cabinet Resolution has been passed by the erstwhile Government, what authority the BJP Government has got not to implement it? Either they have to annul the Cabinet Resolution that has been passed or what authority they have, not to implement the Cabinet Resolution that has been passed.

MR. CHAIRMAN: Thank you.

SHRI V. VIJAYASAI REDDY: No, thank you, Sir. You give me five more minutes. You have allowed Telugu Desham Party 27 minutes. I am concerned with Andhra Pradesh because I belong to Andhra Pradesh, and my interest is for Andhra Pradesh. So, give me, at least, fifteen minutes' time.

MR. CHAIRMAN: The Chair has the authority to go through the list and see to it that the time is adhered to. List is not more important. Time is more important.

SHRI V. VIJAYASAI REDDY: My Chairman is impartial and unbiased. Therefore, my. Chairman will give me, at least, fifteen minutes' time.

MR. CHAIRMAN: No, no; it is not possible. Please conclude in a minute.

SHRI V. VIJAYASAI REDDY: Sir, the Planning Commission had been abolished only on 31st December, 2014. Then, the Cabinet Resolution was passed on 2nd March, 2014, and the BJP came to power only on 26th May, 2014, what did the BJP do between May 26th till the Planning Commission was abolished on 31st December, 2014? And, NITI Aayog came into picture only on 1st January, 2015, and the BJP says, "Because the Planning Commission has advised not to implement the Special Category Status and it has been denied to Andhra Pradesh." It is not so. And further, the BJP has categorically said that because the 14th Finance Commission has categorically stated that the Special Category Status should not be granted to the State of Andhra Pradesh and it is denying it. It is not correct. Nowhere in the 14th Finance Commission report it has been stated that the Special Category Status should not be granted to the State of Andhra Pradesh. Sir, I would like to deal with two other accused in this case.

MR. CHAIRMAN: No, no. Dr. K.V.P. Ramachandra Rao, please.

SHRI V. VIJAYASAI REDDY: Sir, you can't deny an opportunity to me.

MR. CHAIRMAN: Dr. Ramachandra Rao, please.

SHRI V. VIJAYASAI REDDY: No, Sir.

MR. CHAIRMAN: I have given you six minutes.

SHRI V. VIJAYASAI REDDY: When the TDP has been given twenty seven minutes, how can I be denied?

MR. CHAIRMAN: You have been given seven minutes' time.

SHRI V. VIJAYASAI REDDY: No, Sir.

MR. CHAIRMAN: No, you can't disagree with the Chair, and then, continue like this. Dr. K.V.P. Ramachandra Rao. Nothing is going on record.

DR. K.V.P. RAMACHANDRA RAO (Telangana): Sir, I am standing before you without my banner to speak on Andhra Pradesh issues, and for the first time, I am not in the Well of the House for the last few days. So, for my cooperation, you have to cooperate with me, Sir. It is mutual.

MR. CHAIRMAN: You operate well, my cooperation will be there. Come on. Go ahead.

DR. K.V.P. RAMACHANDRA RAO: Sir, I am the only speaker who is speaking in Telugu, Sir. ** Sir, we all feel proud of our nation as it is the largest democracy in the world. Parliament is the supreme authority in a democracy. Dr. B. R. Ambedkar who was the Chairman of the Constitution Drafting Committee had noble opinions towards democracy. He believed that, in democracy, Parliament reigns supreme over the Government. In his opinion, democracy is not a form of Government but a form of social government. But today, Government is making false promises to the people of the State against the spirit of democracy and the ideals of Dr. B. R. Ambedkar. Sir, there is a danger of losing trust in democracy and a sense of apprehension about the future of

^{**} English translation of the original speech delivered in Telugu.

[Dr. K.V.P. Ramachandra Rao]

this country is gripping me as the government has failed to deliver promises which are made in the Parliament and mentioned in the Act because of its political dimensions. Sir, how will people of this country keep trust on parliamentary system and their lawmakers, if Acts made in the Parliament doesn't hold any value, if Acts made by the previous Governments are not implemented by the successive Governments, if the same Members who passed the Bills, and enacted, do not abide by the law? Sir, how will democracy survive when people of the country lose trust in the parliamentary system? For the last four years, people of Andhra Pradesh were not asking for fulfilment of unrealistic desires. They were only asking for the assurances made in the House and that the points enacted in the Andhra Pradesh Reorganization Act, 2014 be implemented. But no one is listening to the concerns of the people. Sir, during the time of bifurcation, it is felt and discussed that Andhra Pradesh should not be at loss because of bifurcation and because of some strong reasons some proposals were listed in the Andhra Pradesh Reorganization Bill and a few more points were assured by the then Prime Minister. It is the responsibility of the successive Governments to implement the points listed in the Act. Sir, you are well aware of the then prevailing situations. The Bharatiya Janata Party, by making statements in Parliament as well as other venues, made people of Andhra Pradesh believe that for the all-round development of Andhra Pradesh the points listed in the Act by the then government were not sufficient but much more was required. They also said that they would deliver justice to the State soon after coming to power. People believed in them and elected Bharatiya Janata Party and their allied parties to power in both the State and at the Centre. But what did they do after coming to power? They forgot all the assurances made to the people of Andhra Pradesh. In spite of Congress Party's pleading the Government to help the State by reminding the Bharatiya Janata Party their forgotten promises and assurances towards Andhra Pradesh at various platforms both at State and Central level, they turned a deaf ear. The Governments, both at the State and the Centre were honeymooning for the last four years without adhering to the problems of the people in the State of Andhra Pradesh.

Leaders at the Centre complimented that the State was moving ahead appreciably. Looking at the packages awarded by the Centre to the State, the State Government felt flattered and felicitated the leaders from the Centre and made complimentary statements in the State Assembly. They held press meets at late nights with tears of joy. But, what happened now? What happened all of a sudden after four years? As told by the Chief Minister and his party's elected Member of Parliament in Lok Sabha during the discussion

on the No Confidence Motion, "Centre is marking the opposition party M.P's from the State of Andhra Pradesh in guest list and were given appointments by the Prime Minister whenever asked for, whereas ruling party M.Ps were kept in watch list and were denied appointments." It all started as this doubt cropped into the minds of the leaders of the State Government but it is not for love for the people of Andhra Pradesh. Even Prime Minster of India has echoed the same during the discussion on the No-Confidence Motion. He said that Telugu Desam Party was doing all these as it fell prey to Opposition Party in the State. Sir, it means that they were out of the clutches of one and fell into the clutches of others. Sir, they are not bothered about the assurances made in the Parliament and about the well being of the people of the State. They are only bothered about their political benefits and for their political future. They always think which party should be kept in its clutches, which party should be let off and with which party should they have their alliance. Sir, tomorrow if these Members of Parliament in watch list are again kept in guest list, you are ready to make an alliance with them. Sir, people of Andhra Pradesh are not asking for the fifteen lakh rupees as promised during the election campaign. They are not asking for fulfilment of other promises like- Corruption will be removed in hundred days and jobs will be provided for crores of people. Sir, when people started asking to implement the points listed in the Act, the State government and Central Government are trying to put the blame on each other. Four years back, Telugu Desam Party and Bharatiya Janata Party had an alliance only for their political motives. They started enjoying power and forgot about the assurances made to the people of the State. But, as the elections are nearing, they have started staging another drama and have published voluminous book by name 'The Saga of Broken Promises'. It is not only the negligence shown by Centre while getting the Act but also the State's apathy in making the Act implemented. Sir, if the Centre and State blame each other, how are the people going to be benefitted? Whoever the culprit is, it is the people who are meted with injustice.

Sir, the State Government is distributing books that they were unable to achieve anything in the last four years and they are requesting people to elect them to power again. If they are re-elected, what is the use with them and who can save the people of the State?

Sir, the State Government takes the same share as the Central Government in not implementing the points listed in the Andhra Pradesh Reorganization Act and assurances made by the Prime Minister and regarding the same. I have to say it again that, even after repeated reminders by the Congress Party it is because of selfishness and negligence of the State Government that it failed to get implemented even the important points listed in the Act.

MR. CHAIRMAN: You spoke well and good. So please conclude well.

DR. K.V.P. RAMACHANDRA RAO: Sir, due to the adamant behaviour of the Central Government in implementing the Act, now a situation has come to prove the credibility, accountability, respectability and authority of the Parliament and Acts passed by it in the eyes of the common public. There is a danger of public losing confidence in Parliament. Every provision of A.P. Reorganization Act and the specific assurances given by the then Prime Minister in this august House on 20th February, 2014, including Special Category Status, are to be implemented in toto without any excuses and explanations and without any further delay to save and do justice to Andhra Pradesh. Jai Hind, Jai Bharat.

SHRI NARESH GUJRAL: Sir, the united Andhra Pradesh was economically a very vibrant State thanks to the dynamic Chandrababu Naidu, who laid the foundations of that State by developing Hyderabad which was contributing roughly 35 per cent of the State GDP. At the time of bifurcation, Andhra had a deficit while Telangana hacia surplus budget and provisions were made for Andhra as well. But, I remember, Sir, that in this very House, during the debate, I had said that I don't believe that all commitments will be honoured because we in Punjab remembered what had happened with us when in 1966 Chandigarh was promised to us. Two Prime Ministers of Congress committed again on the floor of the House, but till today nothing has happened. So, we knew the plight. But, Sir, having said that, I believe that when any Prime Minister makes a commitment in the Parliament, then that commitment should be honoured irrespective of which party the Prime Minister belongs to. In this case, I can understand that the Prime Minister had one difficulty because the 14th Finance Commission had said that no more Special Category States should be created.

SHRI JAIRAM RAMESH (Karnataka): Sir, the 14th Finance Commission never said that. ...(Interruptions)...

MR. CHAIRMAN: Please. ...(Interruptions)... Nareshji, don't join issue with them.

SHRI NARESH GUJRAL: Let me finish. ...(Interruptions)... As a party, we are opposed to Special Category States because we in Punjab have suffered. Himachal was made a Special Category State; Jammu and Kashmir was given that status and Uttaranchal was given that status. So, our industry went there. So, we suffered. But, Sir, I do believe that even if the 14th Finance Commission has made certain recommendations, it could have been sent for review to the 15th Finance Commission and the Government could have waited for the response from the 15th Finance Commission.

MR. CHAIRMAN: Thank you, Nareshji.

SHRI NARESH GUJRAL: I just want to conclude in one minute. I feel that at least whatever financial commitments had been made those should be met in *toto*. Parliament's commitments should be met. These are Parliament's commitments; it is not just a Government's commitment. If those commitments are not met, then in future nobody will believe in what we transact here. Thank you very much.

MR. CHAIRMAN: Shri D. Raja. ... (Interruptions)...

SOME HON. MEMBERS: Sir, we also wanted to speak. ...(Interruptions)... Kindly give us time. ...(Interruptions)...

MR. CHAIRMAN: Please, sit down. ...(Interruptions)... I have given time. ...(Interruptions)... Shri D. Raja. You don't want debate? ...(Interruptions)... What is this? ...(Interruptions)... Shri D. Raja. ...(Interruptions)... Mr. Veer Singh, sit down. ...(Interruptions)... Mr. Neeraj Shekhar, please sit down. ...(Interruptions)...

SHRI D. RAJA (Tamil Nadu): Sir, I share the agony and anguish of the people of Andhra Pradesh. While my party supported the bifurcation of State and formation of a separate Telangana, we made it clear that it should happen as siblings setting up separate families and separate houses without any bitterness. We wanted both the States should prosper and progress well and go on without any bitterness or division among Teluguspeaking people.

We are at a critical point. What the people of Andhra Pradesh are asking is to fulfil the promises made by the then Prime Minister, Dr. Manmohan Singh, who is very much sitting here. Those should be honoured and fulfilled by the present Government.

I was present in the House when the Bill was discussed. The then Leader of the Opposition, Shri Arun Jaitley, argued for Special Category Status for 10 years. Now, after he became Finance Minister and part of the Government, he cited the 14th Finance Commission. He says that in view of its recommendations no State can get Special Category Status. Now, my point is, there is a dispute whether the 14th Finance Commission has really said it. The other point is, whether the Finance Commission can be above Parliament. Parliament is supreme in our democracy and can the Finance Commission act above Parliament by subverting or turning down promises made on the Floor of the House?

So, Sir, my humble request to the Government is that it should honour the promises, assurances given by the then Government.

[Shri D. Raja]

Sir, my last point is on Polavaram Project. Our BJP colleague said it is 'Modivaram.' Actually, I took a delegation to Mr. Nitin Gadkari on Polavaram. He said it is a National Project and there would not be any paucity of funds. Why is it not happening? This is what I am asking.

So, all financial commitments will have to be honoured by the Government.

With these words, I support their demand.

श्री वीर सिंह (उत्तर प्रदेश)ः महोदय, आन्ध्र प्रदेश राज्य पुनर्गठन अधिनियम, 2014 भारत सरकार द्वारा आन्ध्र प्रदेश को उत्तरवर्ती राज्य में औद्योगीकरण एवं आर्थिक प्रगति को बढ़ावा देने के उद्देश्य से कर प्रोत्साहनों के प्रस्ताव सहित उपयुक्त वित्तीय उपाय करने एवं आन्ध्र प्रदेश के उत्तरवर्ती राज्य के पिछड़े क्षेत्रों, विशेषकर रायलसीमा एवं उत्तर तटीय आन्ध्र प्रदेश के जिलों के लिए एक विशेष पैकेज का उपबंध करता है।

महोदय, आन्ध्र प्रदेश के गठन के बाद निधियों की कमी और संसाधनवार हानि के बाद केन्द्र सरकार द्वारा आश्वस्त किया गया था कि मौजूदा बजट में आवश्यक अनुदान प्रदान किए जाएंगे, लेकिन आन्ध्र प्रदेश को विभिन्न मोर्चों जैसे राजस्व घाटा कम करने, औद्योगिक प्रोत्साहन प्रदान करने सिहत सात जिलों (आन्ध्र प्रदेश के रायलसीमा के चार जिलों एवं तीन उत्तर तटीय जिले) में पिछड़े क्षेत्रों के लिए विशेष पैकेज प्रदान करने, राज्य राजधानी विकास राज्य के लिए रेल जोन एवं विशेष श्रेणी दर्जे के लिए सहायता प्रदान करने के आवश्वासनों के बावजूद भी नहीं दिया गया है।

महोदय, माननीय सुप्रीम कोर्ट ने भी केन्द्र सरकार से इस कानून के अमल के बारे में टिप्पणी की थी, किन्तु केन्द्र सरकार से मैं यह जानना चाहता हूं कि अब तक इस कानून को पारित किए हुए काफी समय हो चुका है, आन्ध्र प्रदेश में औद्योगिक और आर्थिक प्रगति क्यों नहीं हुई? वहां की औद्योगिक और आर्थिक प्रगति की क्या रिपोर्ट है?

महोदय, ऐसा प्रतीत होता है कि अभी तक सरकार द्वारा इस दिशा में कोई ठोस कदम नहीं उठाया गया है और आन्ध्र प्रदेश में क्षतिपूर्ति हेतु कोई व्यापक पैकेज या विशेष प्रोत्साहन राज्य का दर्जा राज्य को नहीं दिया गया है। इसी वजह से जनता का विश्वास संसदीय परंपरा से उठता जा रहा है। मैं सरकार से मांग करता हूं कि केन्द्र सरकार द्वारा आन्ध्र प्रदेश की वित्तीय स्थिति में सुधार करने के लिए एक विशेष पैकेज प्रदान किया जाए। आन्ध्र प्रदेश की राजधानी के विकास के लिए केन्द्रीय सहायता प्रदान की जाए।

महोदय, सामाजिक, भौगोलिंक एव औद्योगिक अवसंरचना का विकास तथा स्पष्ट रूप से अभिनिर्धारित परियोजनाओं जैसे...

MR. CHAIRMAN: Shri Veer Singh ji, thank you. अब आप conclude करिए। ...(त्यवधान)...

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श्री वीर सिंहः दुर्गराजपटनम में नया महापत्तन, वाइएसआर जिले में ...(व्यवधान)... सभापति महोदय, मैं केन्द्र सरकार से निवेदन करूंगा कि आन्ध्र प्रदेश को विशेष राज्य का दर्जा दिया जाए। वह अभी नया प्रदेश बना है, वहां अभी बहुत किमयां हैं। यह फैसला वहां की जनता के हित में लिया जाए। हमारे साथी इस बिल को लेकर आए हैं, मैं इस बिल का समर्थन करता हूं।

SHRI TIRUCHI SIVA (Tamil Nadu): # Hon'ble Chairman Sir, I would like to express two to three points with respect to this issue. People in the Government should have magnanimity. They should understand the reasons behind the struggles that are happening in the country. They should have policies to prevent the struggle and they should also have firmness to implement the policies. Mere stubbornness should not be followed. It is not fair on the part of an elected Government to criticize the previous Government. Accordingly, I would like to point out an issue that had happened during the tenure of Mr. Atal Bihari Vajpayee. He introduced the Golden Quadrilateral Project. During the course of the implementation of the project, his tenure ended. Then, Dr. Manmohan Singh became the Prime Minister of India. He implemented the same Quadrilateral project initiated by Mr. Vajpayee. He did not neglect the project as it was initiated by the previous Government. He implemented it in an effective way. Dr. Manmohan Singh had shown the guideline to the country and to the entire world what is the duty of the successive Government.

Similarly, as far as this Andhra Pradesh issue is concerned, the issue is not who did what, when was it done etc. Due to the struggle of the people of Telangana, the State was bifurcated into Andhra Pradesh and Telangana. Considering the struggle of the people of Andhra Pradesh, it is the duty of the incumbent Government to solve the issues of the people of Andhra Pradesh. Sir, I would like to point out one important issue. During this discussion, Hon'ble Leader of Opposition Mr. Gulam Nabi Azad, elegantly mentioned that a newly created state should be nurtured in the same way as we take care of a newborn baby. The Hon'ble Member who spoke on behalf of the ruling party did not speak convincingly. His speech was fear-provoking. Sir, others say that you treat alternative Governments with a step motherly attitude. It was worrisome.

In Tamil Nadu, thousands of crores of scholarship amount to be given to Adi dravida students (belonging to Scheduled Castes) is not yet received. Sir, one more minute. Only one more minute. Sir, I would like to reiterate that the speech of the ruling party member is not convincing. It is fearsome. Hon'ble Minister's speech should be delivered in a way to give solution to this issue. This is a long standing struggle. One person is observing

[#] English translation of the original speech delivered in Tamil.

[Shri Tiruchi Siva]

fast for a month. People are struggling. There may be many issues in the country. But States should be given their due respect impartially. States should be given due respect. The sentiments of activists in the State should be respected. They should be given their due rights. The Government should take steps immediately to meet the demands of the people. On behalf of my party Dravida Munnetra Kazhagam (DMK), I persuade this point. With these words, I conclude my speech. Thank you.

MR. CHAIRMAN: Nandri. Prof. Jha. 'Nandri' means thanks.

PROF. MANOJ KUMAR JHA (Bihar): Thank you, Mr. Chairman, Sir. मुझे लगा था कि अब कहानी खत्म हो गई है।

श्री सभापतिः नहीं, कहानी चलती रहेगी।

PROF. MANOJ KUMAR JHA: Sir, I stand in solidarity with my friends and colleagues and the people of Andhra Pradesh because nobody can understand the pain and suffering of bifurcation than we, from Bihar. सर, हम 2000 ईस्वी से यह रंजो-गम लेकर चल रहे हैं। आज जब मेरे आन्ध्र प्रदेश के साथी कह रहे थे, मुझे स्मरण है कि Prof. K.C. Wheare, the constitutional expert, said, 'Cooperative federalism in letter and spirit.' मैं कहना चाहता हूं कि केन्द्र, संघ-राज्य का बड़ा भाई है, लेकिन यह आंखे तरेड़ने वाली ज़ुबान नहीं होनी चाहिए। सहकारी संघवार को अहंकारी संघवाद में तब्दील नहीं होना चाहिए। सर, यह सभी पर लागू होता है, कोई आज यहां है, तो कल वहां है, लेकिन अहकार की ज़ुबान है। मैं कहना चाहता हूं कि राज्य के मध्य में एक केन्द्र है। उसकी एक भूमिका होनी चाहिए। सर, मैं आपको बताना चाहता हूं कि 2000 ईस्वी के पश्चात हमारे पास बिहार में पास बालू, बाढ़ और उनका के अलावा कुछ नहीं बचा है। बिहार को आज भी जरूरत है। नीति आयोग के सी.ई.ओ. साहब कहते हैं कि बिहार की वजह से मुल्क पिछड़ा हुआ है। मैं कहना चाहता हूं कि अगर मुल्क पिछड़ा हुआ है, तो सहकारी संघवाद के कारण पिछड़ा हुआ है।

में समझता हूं कि बिहार को विशेष राज्य का दर्जा देने में कोई तमाशा नहीं होना चाहिए। मैं एक आखिरी टिप्पणी करना चाहता हूं। मैं खुद कभी टाइम exceed नहीं करता हूं। मैं कहना चाहता हूं कि स्टेट पॉलिसी में co-operative federalism का मतलब है कि affirmative action का component होना चाहिए। माननीय गृह मंत्री जी यहां बैठे हुए हैं, उनसे भी मैं आग्रह करूंगा कि वे इस बार इस पूरे मसले पर पुनर्विचार करें। अगर इस मुल्क का कोई भी राज्य पिछड़ा हुआ है, तो इस मुल्क में सहकारी संघवाद का ढिंढोरा पीटने की जरूरत नहीं है।

सर, आखिरी बात यह कि बड़ी-बड़ी बातें हुई थीं। पूरा का पूरा मुल्क दाग़ देहलवी की यह बात कहता है-

"गज़ब किया तेरे वादे का ऐतबार किया, तमाम रात क़यामत का इंतज़ार किया।" लेकिन सर, यह रात लम्बी नहीं होगी। जब लुटे-पिटे लोग एक साथ बैठ जाएंगे, तो मामला पलट जाएगा, शुक्रिया।

श्री सभापतिः लुटे-पिटे तो ठीक हे, मगर लुटेरा नहीं होना चाहिए। ...(व्यवधान)... अब श्री संजय सिंह। आपका एक मिनट है।

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र दिल्ली): महोदय, आपने मुझे इस महत्वपूर्ण विषय पर अपनी बात कहने का मौका दिया, इसके लिए आपका धन्यवाद। महोदय, प्रधान मंत्री जी ने आन्ध्र प्रदेश के लोगों को विशेष राज्य का दर्जा देने का वादा किया था। अभी अमरावती, नेल्लोर जैसे तीन स्थानों का जिक्र हुआ। आन्ध्र प्रदेश के अभी तीन स्थानों का यहां जिक्र हुआ, जहां की धरती पर जाकर उन्होंने कहा, आन्ध्र प्रदेश को विशेष राज्य का दर्जा मिलना चाहिए। आदरणीय नरेन्द्र मोदी जी 125 करोड़ लोगों के प्रधान मंत्री हैं। मान्यवर, वे इस बात को बार-बार कहते हैं कि वे 125 करोड़ लोगों के प्रधान मंत्री हैं। अगर वे 125 करोड़ लोगों के प्रधान मंत्री हैं, तो उनको 125 करोड़ लोगों के दुःख-दर्द का भी ख्याल रखना चाहिए। कितना वचन भंग करेंगे आप? आपने कहा, 15 लाख रुपये देंगे, आपने वचन भंग किया। ...(व्यवधान)...

श्री सभापतिः अब आप विषय छोड़कर राजनीति पर गए, तो मामला गया।

श्री संजय सिंहः आपने कहा, करोडों रोज़गार देंगे, आपने वचन भंग किया।

श्री सभापतिः धन्यवाद।

श्री संजय सिंहः आपने कहा देश के अंदर महंगाई कम करेंगे, आपने वचन भंग किया। सर, इस देश के अंदर ...(व्यवधान)...

श्री सभापतिः भाई, आप कहां से कहां जा रहे हैं? ...(व्यवधान)... आपने यहां आकर जो वचन दिया है, उसको आप भंग कर रहे हैं, धन्यवाद। ...(व्यवधान)... श्री प्रकाश जावडेकर एक मिंनट इंटरवीन करना चाहते हैं। ...(व्यवधान)...

श्री संजय सिंहः महोदय, आन्ध्र प्रदेश के लोगों के दर्द के साथ दिल्ली के लोग इसलिए खड़े हैं कि टीडीपी की जो डिमांड है, वह एक जायज़ डिमांड है। ...(व्यवधान)...

MR. CHAIRMAN: Mr. Sanjay Singh, please sit down. You will never get an opportunity if you don't follow what you have said. आप बैठ जाइए, प्लीज़। ...(व्यवधान)... आप बैठ जाइए। ...(व्यवधान)...

श्री संजय सिंहः *

श्री सभापतिः यह रिकॉर्ड में नहीं जाएगा। ...(व्यवधान)...आन्ध्र प्रदेश के बारे में चर्चा कर रहे हैं! बैठ जाइए। ...(व्यवधान)...

श्री संजय सिंहः *

^{*}Not recorded.

श्री सभापतिः मैंने मौका दिया, उन्होंने मौके का दुरुपयोग किया, इसलिए वह रिकॉर्ड में नहीं जाएगा। ...(व्यवधान)...

श्री संजय सिंहः *

SHRI GHULAM NABI AZAD: Hon. Chairman, Sir, is the hon. Minister intervening or replying?

MR. CHAIRMAN: He is intervening.

SHRI GHULAM NABI AZAD: Okay, Sir. ...(Interruptions)...

MR. CHAIRMAN: Please sit down. This is not the way.

मानव संसाधन विकास मंत्री (श्री प्रकाश जावडेकर)ः सभापति महोदय, मैं केवल एक सच्चाई बताना चाहता हूं कि जब आन्ध्र प्रदेश अलग हुआ, ...(व्यवधान)...

श्री सभापतिः प्लीज़, शांति से सुनिए, हम समाप्ति की ओर जा रहे हैं। ...(व्यवधान)... The Minister has got a right to intervene और जो Mover of the Notice हैं, उनको बोलना चाहिए। ...(व्यवधान)... एक मिनट, मुझे मालूम है कि कौन Mover है।

श्री प्रकाश जावडेकरः सर, जब आन्ध्र प्रदेश सेपरेट हुआ, तब उनके पास एजुकेशनल इंस्टिट्यूट्स नहीं थे, इसलिए जो हुआ, उसका मैं केवल चार वाक्यों में बताता हूं। आईआईटी, तिरुपित शुरू हो गया, अच्छा चल रहा है और उसका चौथा बैच है। एनआईटी, ताडेपल्लीगुडेम शुरू हो गया, उसका तीसरा बैच है। आईआईएम, वाइज़ैग शुरू हो गया, उसका चौथा बैच है। ॥SER, तिरुपित शुरू हो गया और वह अच्छा चल रहा है। आईआईआईटी, कुर्नूल शुरू हो गया और वह अच्छा चल रहा है।

अब मैं सेंट्रल यूनिवर्सिटी के बारे में बताता हूं। आपका हमसे संबंध तोड़ने के बाद भी हमारी किमेटमेंट आन्ध्र प्रदेश की जनता से है और इसलिए सेंट्रल यूनिवर्सिटी का कैबिनेट डिसीज़न हो गया और 5 अगस्त को मैं अनंतपुर जाकर उसका उद्घाटन कर रहा हूं और सेशन का प्रारम्भ कर रहा हूं। ...(व्यवधान)... ट्राइबल यूनिवर्सिटी विजि़आनगरम में फिक्स हो गई। ...(व्यवधान)...

SHRI Y.S. CHOWDARY: Sir, this intervention is unconnected.

MR. CHAIRMAN: He is a Minister.

श्री प्रकाश जावडेकरः विजि़आनगरम में ट्राइबल यूनिवर्सिटी फिक्स हो गई है। इसके लिए जो पैसा देना चाहिए था, वह हमने समय पर पीछे पड़कर दिया। श्री वाई.एस. चौधरी और इनको मालूम है कि जब-जब भी कोई रिक्वेस्ट आई, हमने फटाफट काम किया। ...(व्यवधान)...

श्री जयराम रमेशः सर, जियो यूनिवर्सिटी ...(व्यवधान)...

MR. CHAIRMAN: Please, please.

^{*}Not recorded.

5.00 р.м.

श्री प्रकाश जावडेकर: मैं कह रहा हूं कि ये जो यूनिवर्सिटीज़ बनीं और ये जो सारे इंस्टीट्यूट्स बने, ये सारे आन्ध्र प्रदेश के लिए एक अच्छा संकेत हैं और यह अच्छी चीज़ हुई है। हमें अच्छे को अच्छा कहना सीखना चाहिए। मैं अंत में एक ही वाक्य कहूंगा। आज आन्ध्र प्रदेश में अनेक नेता जिस तरह से ज़हर उगल रहे हैं, वह लोकतंत्र के लिए भी घातक है और पोलिटिकली आपके लिए भी घातक है।

श्री सभापतिः धन्यवाद। अनुभव मोहंती जी, आपका कोई विशेष प्वाइंट है?

SHRI Y.S. CHOWDARY: Sir, Intel premises and IIT, both are in Tamil Nadu. ...(Interruptions)...

MR. CHAIRMAN: Please, please.

SHRI Y.S. CHOWDARY: Sir, facts have to be told.

MR. CHAIRMAN: Please sit down. ...(Interruptions)... Please. ...(Interruptions)... आप बैठ जाइए। He said it. I also corrected it. It is, कांचीपुरम में हो रहा है, बाद में कुन्नूर आएगा। यह बताया ...(व्यवधान)... Shri Anubhav Mohanty.

SHRI ANUBHAV MOHANTY (Odisha): Sir, all of us must have gone through the Andhra Pradesh Reorganization Act. I want to quote from Section 93, the 13th Schedule, under the Sub-section 'Infrastructure', point number 8. Sir, I quote, "Indian Railways, shall within six months from the appointed day, examine establishing a new railway zone in the successor State of Andhra Pradesh and take an expeditious decision thereon.' Sir, this is how I stand and why I participate in this debate.

Sir, the State of Andhra Pradesh, half of it comes under the Southern Railways, one-fourth comes under the South Central Railways and one-fourth comes under the East Coast Railways. Sir, we don't oppose the formation of any new zone. Sir, our Chief Minister has also written letters to the hon. Railway Minister. He has also met and we, M.P. delegation, had also met him personally. He had told us that there was no such idea, no such provision of making any new zone now. Sir, whatever happens, but territorial integrity of Odisha should not be disturbed, should not be dishonoured. No Railways from Odisha should go away from us.

Sir, I also now want to speak one minute in Odiya.

MR. CHAIRMAN: You have made your point.

SHRI ANUBHAV MOHANTY: I made my point, Sir. As we are also connected — and we respect — we support the stand of Andhra in this. Sir, a few days back when both the parties from Andhra Pradesh although I was not born then, but as far as my knowledge goes, this was something which Indians used to say during the British Rule, 'हमें जस्टिस चाहिए।' So, this sloganeering should not happen now. I am from State of Odisha. We are facing the same problem of Special Category Status and Special Packages. This is not what we are begging, Sir.

MR. CHAIRMAN: No begging at all.

SHRI ANUBHAV MOHANTY: ## Respected Sir, I want to speak in Odia. There are many tall talking leaders from Odisha here in the Union Government. They are very media-savvy and keep on appearing before television cameras and give bytes regularly. But these leaders, whether in Lok Sabha or Rajya Sabha, I have never seen or heard them speaking strongly to protect the interest of Odisha.

Sir, I want to say here that we are not beggars. We are not waiting for alms. We do not want to be the object of their kindness or pity. We are only asking for our legitimate claim, our rightful demand.

If you ignore Odisha's interests it will be at your own peril. In 2019, the people of Odisha will give you a befitting reply. You will seek votes from our people but they will not oblige you. They will support and elect Shri Naveen Patnaik again. That will be the response you will get.

MR. CHAIRMAN: Thank you. Shri Prabhakar Reddy Vemireddy; one minute. ...(Interruptions)... Shri Prabhakar Reddy, because you are a Member of that State, if you want to speak, you can speak for one minute. ...(Interruptions)... No. Okay. I have given time to Shri Vijayasai Reddy. ...(Interruptions)...

DR. K.V.P. RAMACHANDRA RAO: Sir, you may not like ...(Interruptions)...

MR. CHAIRMAN: You know whether I like you or you like me or both of us like each other. That is known to you and known to me. It need not be known to all. Dr. Manmohan Singh. ...(Interruptions)... Please. ...(Interruptions)... Dr. Manmohan Singh, please. ...(Interruptions)... I have called the senior doctor.

DR. MANMOHAN SINGH (Assam): Mr. Chairman, Sir, on 20th February, 2014 when the Andhra Pradesh Reorganization Bill, 2014 was being discussed, I made a solemn commitment on the floor of this august House as Prime Minister of India, and

^{##} English translation of the original speech delivered in Odia.

I quote, "For purposes of Central assistance, Special Category Status will be extended to the successor State of Andhra Pradesh. This had been decided in view of the fact that revenues collected in Hyderabad will accrue entirely to the new State of Telangana. This commitment of Special Category Status to the successor State of Andhra Pradesh had been discussed with Shri Arun Jaitley, the then Leader of the Opposition and other senior BJP leaders. Government, Sir, is a continuing entity. Commitments made on the floor of the House have to be honoured and fulfilled. They are in the nature of an assurance on behalf of Parliament. I had expected my distinguished successor to fulfil the commitment I had made after consultation with his own colleagues. Thank you.

SHRI Y.S. CHOWDARY: Sir, the fact has come out. Thank you very much.

MR. CHAIRMAN: Thank you very much, Dr. Manmohan Singh. Well, now the Finance Minister would intervene for a while, then Shri C.M. Ramesh and then reply.

SHRI Y.S. CHOWDARY: Sir, we have more speakers. We make a humble request to you to allow them. ...(Interruptions)...

MR. CHAIRMAN: No, no; please. ...(Interruptions)... I would then have to do the same to others also, the TRS also. ...(Interruptions)...

DR. K. KESHAVA RAO: We have Members from the TRS......(Interruptions)...

MR. CHAIRMAN: Mr. Chowdary, please. ...(Interruptions)... Already I have exceeded it by 35 minutes. ...(Interruptions)... Mr. Piyush Goyal, please.

DR. K.V.P. RAMACHANDRA RAO: Sir, my Party's time is... ... (Interruptions)...

MR. CHAIRMAN: Dr. Ramachandra Rao, please. ...(Interruptions)...

THE MINISTER OF RAILWAYS; THE MINISTER OF COAL; THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRI PIYUSH GOYAL): Sir, first of all, I wish to reiterate with the full authority of the Central Government that the Andhra Pradesh State Reorganization Act, 2014 will be respected, is being respected and the Government of India stands completely committed to ensuring the welfare and the well being of the State and people of Andhra Pradesh. Over the last four years, this Government has consistently fulfilled all the commitments made both under the Reorganization Act and — we just heard the hon. former Prime Minister — by the hon. former Prime Minister, Dr. Manmohan Singhji and the assurances given by him on the floor of the House following your own forceful intervention in this august House, Sir, in February, 2014. In fact, if the earlier Government had included that in the Andhra

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Pradesh Reorganization Act itself, possibly things would have been much easier and it may not have caused the kind of discomfort and problems that this august House is now discussing.

SHRI JAIRAM RAMESH: Sir, I need to point out...

MR. CHAIRMAN: No, please. ... (Interruptions)... I have not called you.

SHRI JAIRAM RAMESH: Sir, I must point out...

MR. CHAIRMAN: Let him complete.

SHRI JAIRAM RAMESH: *

MR. CHAIRMAN: Mr. Jairam Ramesh, this is not going on record. There would be no special concession given to anybody. ...(Interruptions)... Afterwards, please. ...(Interruptions)... Let him not be disturbed. Please sit down. ...(Interruptions)...

DR. BANDA PRAKASH (Telangana): Sir, they are two States. He should take the name of both the States.

MR. CHAIRMAN: Dr. Prakash, please sit down. I am coming to that. ...(Interruptions)... He was saying that everybody should mention the name of both the States. ...(Interruptions)...

SHRI PIYUSH GOYAL: Sir, I would like to quote from the website of the hon. Prime Minister.

SHRI Y.S. CHOWDARY: Sir, what prevented them from giving Cabinet approval on 1st March? ...(Interruptions)...

MR. CHAIRMAN: Mr. Chowdary, I don't know what has happened to you today. Please.....(Interruptions)...

SHRI C.M. RAMESH: I would tell you. ...(Interruptions)...

MR. CHAIRMAN: If you don't wish to keep quiet, that is a different matter. You have one more speaker.

SHRI PIYUSH GOYAL: Hon. Chairman, Sir, the hon. former Prime Minister had said, "For purposes of Central assistance, Special Category Status should be extended...... for a period of five years. This would put the State's finances on a firmer footing." These were the exact comments that were made by the hon. former Prime Minister. I repeat.

^{*}Not recorded.

MR. CHAIRMAN: He has said it. There is no need to repeat. Doctor *saab* has said it.

SHRI PIYUSH GOYAL: Sir, why I said this is, the Fourteenth Finance Commission, when it was working out the devolution of funds for all the States, used two formulae. One, it said we would now give 42 per cent instead of 32 per cent to all the States and, accordingly, the successor State of Andhra Pradesh was also given 42 per cent, so was Telangana and every other State. ...(Interruptions)...

MR. CHAIRMAN: Please. ...(Interruptions)...

SHRI PIYUSH GOYAL: We can also stop you from talking. Let us not get down to that level. ...(*Interruptions*)...

MR. CHAIRMAN: Please, please. ...(*Interruptions*)... If you don't want the debate to continue, I leave it to your better sense. I can't go on being seen as if I am dealing with somebody who is not aware of the Rules. Unfortunately, everybody is watching us.

SHRI PIYUSH GOYAL: Secondly, Sir, the Fourteenth Finance Commission, after the 42 per cent devolution based on the earlier formulae of disbursement from the Central kitty for the several Centrally-aided projects, assessed what could be the revenue gap of each State and provided additional funds. And, as my colleague, Narasimha Raoji, said, Andhra is one of those only other States, other than the hilly States, which received revenue deficit grant for all the five years. Why did that revenue deficit grant come up? It was because the Central schemes were allotted funds from the Centre at 70:30, 60:40, 50:50 and various other formulae. Therefore, the revenue grant came to a certain amount which this Government is fulfilling. The Fourteenth Finance Commission's Report came much after the States Reorganisation Act. If the Fourteenth Finance Commission had any intention that the successor State of Andhra Pradesh will be given a Special Category Status, while assessing the Revenue Deficit Grant, they would have first given 90:10 formula for all the Central projects and then the residual would have been given in the form of a Revenue Deficit Grant. But it did not do so. It used the formula of 60:40, 70:30, etc., and based on that it came to ₹ 22,000 crore as Revenue Deficit Grant for the successor State of Andhra Pradesh and which we have been paying. Suppose we were to agree for a Special Category Status in entirety to be granted to the successor State, then we would have to reassess the Revenue Deficit Grant that is being given for five years. After all, that is coming out of a Central kitty which is distributed to all the States. If we were to rework all the schemes on 90:10 basis as per special category, then this Revenue Deficit Grant would have come down — we have all the calculations — by about

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₹17,500 crore. Therefore, if we would be giving this money in one form by Special Category Status, what do you get? Since tax incentives are not part of status per se, you will get 90:10 instead of 60:40, 70:30 or 50:50. So, that would have reduced your Revenue Deficit Grant. Then they would have got it from one pocket instead of the other pocket and net of that, the State of Andhra Pradesh should have got no extra funds than what is being committed by the Modi Government. What did we do? We went to the Cabinet recognising that the Fourteenth Finance Commission has said it very categorically, and I can quote from the comments of the Fourteenth Finance Commission where it is very categorically mentioned, "We did not make a 'distinction between special and general category States in determining our norms and recommendations. In our assessment of State resources, we have taken into account the disabilities arising from constraints unique to each State to arrive at the expenditure requirements, etc., etc. Our objective has been to fill the resource gaps of each State to the extent possible through tax devolution. However, we have provided post-devolution revenue deficit grants for States where devolution alone could not cover the assessed gap." If at all the recalculation would have been done and the Revenue Deficit Grant should have been reduced, I don't understand what is the net benefit the State would have got. Despite that, the Central Government in consultation with the State Government assessed what would be the difference between 90:10 and other existing formula. Sir, here I have with me a complete statement prepared by the Government of Andhra Pradesh Finance Department calculating each scheme as to what would be the difference from the old, let's say, 60:40, 50:50, or 70:30 formula and what they would get if G.O.I, releases 90 per cent. Each year's total has been given — for the year 2014-15, ₹ 2,822.81 crore, for 2015-16, ₹ 2,726.87 crore, for 2016-17, ₹ 2,734.57 crore. These are, Sir, calculations of the State Government itself. I am going beyond that. I am saying even if you consider ₹ 2,500 crore, much more than their own calculations, it still is less than what the Central Government assured the people of Andhra Pradesh because we care for the people of Andhra Pradesh. The Cabinet made a special package and special measures to give support to Andhra Pradesh. And, Sir, we received in response a letter from the hon. Chief Minister of Andhra Pradesh, addressed to Shri Arun Jaitley, dated 24th October, 2016 where he says, "I once again thank the Government of India for offering support and assistance to the successor State of Andhra Pradesh under the Andhra Pradesh Reorganisation Act, 2014", vide reference cited. He repeats the points of the Fourteenth Finance Commission and then he says, "However, the Central Government has agreed to give a special assistance measure for Government of Andhra Pradesh for five years, which would make up for the additional Central share,

the State might have received during these years, that is, 2015-16 to 2019-20 as envisaged in the hon. Prime Minister's statement dated 20th February, 2014. This will be in the form of Central Government funding for externally-aided projects for the State of Andhra Pradesh, signed and disbursed during these years". And, then again, he is working it out and, according to him, he has written, "This amount works out to around ₹ 3,500 crores per year and a total amount for five years comes to around Rs.17,500 crores." That is a matter, whether it is ₹ 12,500 crores or ₹ 17,500 crores. The State Government is anticipating this amount in the form of Central Government funding for externally-aided projects for the State of Andhra Pradesh, where principal and interest on these externally-aided projects, the Central Government would have paid fully, up to the extent of ₹ 17,500 crore and, so, really to the extent of the difference between new formula and old formula. And, then, it goes on to say that the following five projects to the extent of ₹ 11,539 crores are already under the Government's in-principle approval. He further says, "He proposes to give the further lists of projects worth ₹ 21,000 crores" and in the end, he requests us to appreciate our proposal and supports the same. The Government of India fully supported it. For almost one-and-a-half years after that, projects did not get approved, they did not put up any project. Suddenly, in February, 2018, we were told that not others, but these projects will take a long time, give us loan through NABARD in India itself. They are very agreeable for that also but it would have affected their fiscal deficit. So, the Central Government suggested a form of Special Purpose Vehicle, and you will disburse loans into your SPV which will not affect your fiscal deficit and the repayment of principal and interest will be done by the Central Government. I am just trying to show to the august House how much we are willing to change and support the State. ...(Interruptions)...

MR. CHAIRMAN: Right.

SHRI Y.S. CHOWDARY: Sir,...

MR. CHAIRMAN: Please, Mr. Chowdary.

SHRI PIYUSH GOYAL: However, the State has not responded even after our agreeing to their proposal, and they are yet to forming an SPV and taking the funds in there.

SHRI JAIRAM RAMESH: Sir, one clarification. ...(Interruptions)...

MR. CHAIRMAN: Let him complete. How can you have a clarification without even completing?

SHRI PIYUSH GOYAL: Further, Sir, we are extending tax incentives, namely, 15 per cent additional depreciation, 15 per cent investment allowance to the seven backward districts, which was committed to the State of Andhra Pradesh by hon. Prime Minister. That has also been done. Sir, there is one issue which they are often raising, that is, about revenue deficit for the first year, *i.e.* for the year 2014-15. I would like to draw the attention of the hon. House through you, Sir. The successor State of Andhra Pradesh put up a revenue deficit grant request of Rs.13,775 crores. And, Sir, what did it include? It included an Agriculture Debt Redemption Scheme. A State Government is doing an agriculture debt redemption. How can they ask the Centre to pay for the revenue deficit?

Discussion

SHRI C.M. RAMESH: No, totally wrong. ...(Interruptions)...

MR. CHAIRMAN: You are going to speak. ...(Interruptions)...

SHRI PIYUSH GOYAL: Further, they give up power subsidy of ₹ 3,242.31 crore to APTRANSCO and industrial promotion. They include that in revenue deficit. They give DISCOM ₹ 1,500 crores to take over FRP Bonds. They included that in revenue deficit. And the best, the pension scheme, — the States are entitled to give whatever pension they like — they increased the pension amount which was ₹ 200 in 2013-14 to ₹ 1,000. This is very good. We support that. That is a good idea. But, how can Central Government pay that? Kindly do not go only by the letter. What is there in the name? The purpose is that the people of Andhra Pradesh get the benefit. Towards that end, the Modi Government is fully committed. Every rupee that we have committed, we are willing to give. Don't go by the letter; go by the spirit of the arrangement.

MR. CHAIRMAN: Now, Shri CM. Ramesh is the last speaker of the day.

SHRI Y.S. CHOWDARY: Sir, I have to bring certain facts before the House. ...(Interruptions)...

MR. CHAIRMAN: No; I have not called you.

SHRI Y.S. CHOWDARY: Sir, we need clarification. ...(Interruptions)...

MR. CHAIRMAN: I have not called you. Once the Minister replies, one can seek clarification. Mr. C.M. Ramesh, are you interested in speaking? ...(Interruptions)... I have called Mr. C.M. Ramesh.

SHRI JAIRAM RAMESH: Sir, I need one clarification. ...(Interruptions)...

MR. CHAIRMAN: Not now. Please sit down. ...(Interruptions)...

SHRI JAIRAM RAMESH: Sir, I just want to ask a question. It will take just half a minute.

MR. CHAIRMAN: You can do so afterwards. Mr. C.M. Ramesh, you have actually no time, but...

SHRI C.M. RAMESH: Sir, I am the mover.

MR. CHAIRMAN: On such things, there is no mover, but still, I have the consideration. You have been...(Interruptions)... Mr. Chowdary, please...(Interruptions)... Sorry, it is not going on record. ...(Interruptions)... I agree what you are doing is wrong. ...(Interruptions)... Mr. C.M. Ramesh, my suggestion is, you please make your points. You will have seven minutes.

SHRI C.M. RAMESH: Sir, please, I am the mover.

MR. CHAIRMAN: Don't argue like that. I have given you seven minutes. I am trying to be more than liberal. Please start.

SHRI C.M. RAMESH: Sir, regarding the implementation of the Andhra Pradesh Reorganisation Act, I want to speak in Telugu.

MR. CHAIRMAN: You are welcome.

SHRI V. VIJAYASAI REDDY: Sir. ...(Interruptions)...

MR. CHAIRMAN: There is a difference in the number of your Members and their Members. They have three times more Members than you.

SHRI C.M. RAMESH: ** Sir, Hon'ble Minister for Human Resource Development Shri Prakash Javadekar in his speech mentioned about the Universities in both Andhra Pradesh and Telangana. During the bifurcation of Andhra Pradesh, Universities were listed in the Act. The previous Government had assessed that nearly fifty institutes were concentrated in Hyderabad and there are no institutes in Andhra Pradesh. As Andhra Pradesh will be a new State and the students of Andhra Pradesh will face severe problems academically, the then Government had mentioned about establishment of Institutes in the Andhra Pradesh Reorganization Act. For this purpose Andhra Pradesh Government had allotted land worth twelve thousand crore rupees. For the twelve institutes which are to be established in Andhra Pradesh, it is assessed that nearly thirteen to fourteen thousand crore rupees will be required for their infrastructure. Till date, only eight or nine institutes have been established and only five hundred and forty six crore rupees

^{**} English translation of the original speech delivered in Telugu.

[Shri C.M. Ramesh]

were disbursed to these institutes in the last four years. How will the students of Andhra Pradesh pursue their academics? Even after four years, there is no proper infrastructure for these institutes. These institutes were being run in buildings which are in dilapidated State. But the Central Government is claiming that they have started all these institutes in the State. We were patient for four years. Sir, we were patient for four years with expectation that they will realise their own mistake and amend it. We had an alliance and we faced the previous elections in the State together. So, we requested them and pleaded with them. But, they turned a deaf ear towards us because they did not have any vote bank or seats in the State of Andhra Pradesh. Their only motive is to damage the Telugu Desam Party and break other small and regional parties throughout the country. For this same reason they have not lent any support to Andhra Pradesh for the last four years. But now they claim that they started the institutes in Andhra Pradesh. We do not want Government Orders on papers. We want the institutes to be established in the allotted lands with proper infrastructure and faculty.

Hon'ble Finance Minister is showing a new film and making new calculations. During the time of bifurcation of Andhra Pradesh, the then Hon'ble Prime Minister, Shri Manmohan Singh had clearly stated about Special Category Status. At that time, Bharatiya Janata Party leaders stalled the House for nearly thirty minutes and demanded that the Special Category Status should be implemented for a period of ten years. We did not speak on that day for particular reasons. I have to reveal those reasons now. Had we debate even on a single point listed in the Andhra Pradesh Reorganization Act, it would have been portrayed that we were in favour of bifurcation of Andhra Pradesh. We requested the then Central Government to hold an all party meeting. But that was not taken into consideration.

Sir, Hon'ble Minister of Finance, Shri Piyush Goyal is referring to Fourteenth Finance Commission. Sir, I will resign at this very moment if I am shown the reference to Fourteenth Finance Commission against awarding Special Category Status to the State of Andhra Pradesh. Show me one point or one sentence in the report of Fourteenth Finance Commission where it is mentioned that Special Category Status should not be awarded to the State of Andhra Pradesh.

Sir, they are commenting that Telugu Desam Party has taken a U-turn. The Central Government has stated that the Special Category Status is an episode of the past and it cannot be awarded to any State in the country from now on. Moreover, the other day in the presence of many Bharatiya Janata Party leaders in Shri Arun Jaitley's room we were

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promised that every point mentioned in Special Category Status will be fulfilled through Special Package. We discussed this issue in Andhra Pradesh and later we accepted the Special Package. This entire episode took place in 2016. Sir, now we are in 2018 and I ask the Bharatiya Janata Party Government if they have sanctioned at least one rupee to Andhra Pradesh through this Special Package in these two years. Our Chief Minister, Shri N. Chandrababu Naidu visited Delhi twenty nine times and met many Ministers and several officers. Even then, not even a single rupee was disbursed to Andhra Pradesh either through Special Category or through Special Package. This shows the Centre's intention- we have to listen to whatever they say, we have to pass all their Bills and we have to be a witness to all their atrocities. We will not let that happen at any cost.

Sir, why is this levity towards people of Andhra Pradesh? Bharatiya Janata Party and Telugu Desam Party contested 2014 elections together. We had an alliance. We gave them Berths of Minister in the State Cabinet. Yet, the present Prime Minister visited our State only once. He visited United States of America four times. He paid several visits to Uttar Pradesh, Maharashtra and other States where Bharatiya Janata Party formed Government. This discrimination is because they do not have any vote bank or seats in Andhra Pradesh. Sir, it is commented that our Chief Minister, Shri Chandrababu Naidu lacks maturity. Sir, all these comments were made in the other House of Parliament. He became Chief Minister of Andhra Pradesh seven years before Shri Narendra Modi became Chief Minister of Gujarat. Why are they afraid of Shri Chandrababu Naidu? They are afraid because, twice he played an important role in forming the Government at the Centre. Sir, Shri Atal Bihari Vajpayee was able to form Government and become Prime Minister because of the support received from Shri. Chandrababu Naidu. In the same fashion, Shri Chandrababu Naidu played a prominent role in Shri H. D. Deve Gowda forming the Government and becoming Prime Minister of India. Sir, injustice is done to Andhra Pradesh and Shri Chandrababu Naidu is cornered because they are afraid that he will form a coalition with all regional parties in the country. If they have any difference with Shri Chandrababu Naidu, it should be fought politically. I request them not to do injustice to the people of Andhra Pradesh. This protest for Special Category Status will not end.

MR. CHAIRMAN: Mr. Ramesh, your time is over. Thank you. ...(Interruptions)... No one-to-one reaction. ...(Interruptions)... Please. Please, Keshava Raoji. Nothing will go on record. Why are you wasting your energy? ...(Interruptions)... Thank you Mr. Ramesh. Shri Banda Prakash. ...(Interruptions)... Shri Banda Prakash, one minute please. Mr. Ramesh, please sit down.

SHRI C.M. RAMESH: Sir I have to conclude ...(Interruptions)...

MR. CHAIRMAN: You say whatever you want to say, do not raise voice. Now, Ramesh, please conclude. ...(Interruptions)...

SHRI C.M. RAMESH: ** Sir, newly elected Member spoke earlier and his speech was filled with factual errors. It is also criticized that Andhra Pradesh did not supply power to Telangana. Power supply was cut to Telangana only after it failed to pay bills. Sir, there are many errors in the Andhra Pradesh Reorganization Act.

MR. CHAIRMAN: Please conclude. ...(Interruptions)...

SHRI C.M. RAMESH: Sir, I am concluding.

SHRI V. VIJAYASAI REDDY: Sir, where is justice? ...(Interruptions)...

SHRI C.M. RAMESH: ** Sir, Hon'ble Minister of Finance, Shri Piyush Goyal says they do not have provisions to give Special Category Status to Andhra Pradesh. I want to ask one thing. Was the Prime Minister not aware of all these aspects when he made promises to the people of Andhra Pradesh in Tirupathi? In the presence of Lord Venkateswara, he promised Special Category Status to the State for a period of ten years. He visited Nellore and asked people to vote for Opposition if they want 'Scam Andhra' and vote for Shri Chandrababu Naidu for 'Scheme Andhra'. He also promised that all the assurance would be implemented in letter and spirit. I once again reassure, we will not stop fighting until all the assurances made in the House are implemented.

MR. CHAIRMAN: Thank you. Now, Dr. Banda Prakash from Telangana.

DR. BANDA PRAKASH (Telangana): Sir, first of all, I thank you for giving me this opportunity to speak on this subject. Sir, this Short Duration Discussion is on non-implementation of the provisions of the Andhra Pradesh Reorganization Act, 2014. This is one Act but it is for two States. It is for Telangana also. For the State of Telangana, so many promises were made like the Bayyaram Steel Plant, a Rail Coach Factory, a Tribal University, a 400-MG power-plant project, Rehabilitation of Polavaram victims, a Horticulture University and so many others things.

Apart from this, Sir, under the leadership of our Chief Minister, Shri K. Chandrasekhar Rao, the Telengana Government is constructing the Kaleshwaram Lift Irrigation Project. So many people visited the project and appreciated it. It is one of the biggest projects being constructed in the State of Telangana. Once it is completed, it will irrigate 37 lakh

^{**} English translation of the original speech delivered in Telugu.

acres in Telangana's drought prone area. Another project that we are doing is Mission Kakatia to restore back 46,000 tanks...

MR. CHAIRMAN: What is it that you want?

DR. BANDA PRAKASH: Sir, we want a response from the Government as to when it is going to fulfill the promises made to the State of Telangana. Unfortunately, the entire House is discussing about the special status for the State of Andhra Pradesh and no one is bothered to speak about the 'status' of the State of Telangana as promised by the Act. I request all the Members of the House to please discuss the status of both the States when we are discussing the Andhra Pradesh Reorganization Act, 2014.

**Please, do not ignore Telangano. Telangana is also a backward State. It is a backward State and the State was exploited for seventy years. We achieved Telangana after many protests. Even today, there is scarcity of water in the State of Telangana. We are taking up projects for the same purpose. We have taken up Mission Kakatiya. Mission Bhagiratha was started for protected drinking water. These two projects were recommended by NITI Aayog. NITI Aayog recommended thirteen thousand crore rupees and five thousand crore rupees for Mission Bhagiratha and Mission Kakatiya respectively.

The Niti Aayog has recommended it. But, they have not given a single pie for this programmes. Even the previous Government promised an Information Technology project for the State of Telangana but it has not been completed as yet. I request the Hon. Minister to respond to the issues of Telangana also, when he replies to the discussion. Please do not ignore Telangana. Telangana has been ignored for several years. Now, please do not ignore Telangana in this House. Thank you, Sir.

SHRI V. VIJAYASAI REDDY: Sir, please give me some time. ...(Interruptions)...

MR. CHAIRMAN: I am sorry. The Home Minister has to reply. ...(Interruptions)...

SHRI V. VIJAYASAI REDDY: Sir, this is not fair. ...(Interruptions)...

MR. CHAIRMAN: Please sit down. ...(Interruptions)... Mr. Reddy has already been given time. ...(Interruptions)... He has spoken. ...(Interruptions)... No, no. ऐसे नहीं चलेगा। ...(व्यवधान)...

SHRI ANAND SHARMA: Sir, please also give some time to our Member. ...(Interruptions)...

^{**} English translation of the original speech delivered in Telugu.

MR. CHAIRMAN: Let the Minister reply. ...(Interruptions)... He can seek clarification later. ...(Interruptions)... Yes, hon. Home Minister. ...(Interruptions)... Please. ...(Interruptions)... This is not the way, hon. Members. ...(Interruptions)...

SHRI NEERAJ SHEKHAR (Uttar Pradesh): Sir, he should get more time. ...(Interruptions)...

MR. CHAIRMAN: Mr. Neeraj Shekhar, please sit down. ...(Interruptions)... Yes, Shri Rajnath Singh ji. ...(Interruptions)... We will go by the number of Members in the House. ...(Interruptions)... What is the strength of TRS in the House, what is the strength of YSR Congress; I am aware of it. ...(Interruptions)... Yes, Shri Rajnath Singh ji. ...(Interruptions)... Nothing else will go on record. ...(Interruptions)...

Mr. Vijayasai Reddy, please go back to your seat. ...(Interruptions)... Otherwise, I will have to name you. ...(Interruptions)... Please go to your seat. ...(Interruptions)... Please go to your seat. ...(Interruptions)... If the House agrees with him, then, I leave it to his wisdom. ...(Interruptions)... Please. ...(Interruptions)... I am naming Shri Vijayasai Reddy. Please go to your seat. Go to your seat. ...(Interruptions)... Go to your seat. ...(Interruptions)... This is not going on record. ...(Interruptions)... This will not go on record. ...(Interruptions)...

SHRI V. VIJAYASAI REDDY: *

MR. CHAIRMAN: I have to bear all this. This sort of blackmailing tactics will not work with this Chairman. ...(Interruptions)...

SHRI V. VIJAYASAI REDDY: *

MR. CHAIRMAN: Nothing is going on record. ...(Interruptions)...

THE MINISTER OF LAW AND JUSTICE; AND THE MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): This is not fair, Sir. ...(Interruptions)... This personal allegation against the Chair is not fair. ...(Interruptions)...

(At this stage, the hon. Member left the Chamber)

श्री सभापतिः इतनी बढ़िया बहस हुई। ...(व्यवधान)... सभी political parties को नियम के अनुसार समय ...(व्यवधान)... एक मिनट, नियम के अनुसार समय मिलता है, फिर भी मैंने सोचा कि लोगों ने आकर मुझसे आग्रह किया है, इन लोगों को इतनी रुचि है ...(व्यवधान)... इसलिए मैंने हर *Not recorded.

एक को समय दिया। ...(व्यवधान)... उनका जो समय है, मैंने उससे भी ज्यादा समय दिया है। हर एक पार्टी की जो entitlement है, मैंने उस entitlement से ज्यादा समय दिया है। इसका कारण यह है कि हर एक के मन में इस विषय के बारे में जो बातें हैं और चूंकि यह एक गम्भीर विषय है, इसलिए मैंने इस पर बोलने के लिए मौका दिया। ...(व्यवधान)... TRS के बारे में ...(व्यवधान)... डा. राव, प्लीज़ ...(व्यवधान)... डा. राव प्लीज़, TRS के बारे में कहा गया। राज्य सभा में TRS की strength कितनी है, उस हिसाब से समय मिलता है। TDP की strength कितनी है, उस हिसाब से समय मिलता है। YSR की strength कितनी है? इसकी strength 2 है। जब इसकी strength 2 है, तो इसमें जो समय दिया गया है, मैंने उसमें और समय दिया। मैंने सोचा कि वे वहां की स्टेट से हैं, इसलिए मैंने एक-दो मिनट extra दिए। फिर भी मैंने बाद में सोचा कि उस पार्टी के एक और मेम्बर हैं, तो मैंने उनका नाम बुलाया। उन्होंने कहा कि मैं बोलना नहीं चाहता हूं। इसके बावजूद ऐसा आरोप लगा कर कोई मुझे blackmail करना चाहेगा, तो I am the last man to be blackmailed in this House. Let me put it on record. I am sorry to say this. I have patiently heard all of you. The time given for discussion was up to 4.30 p.m. If you all want rules to be changed, change the rules. But the time given was up to 4.30 p.m. and now it is 5.35 p.m. You can understand. Friends, I am sorry, I am not in a position to speak today because I am in the Chair. I am also concerned with this issue. And you know what has happened in this House. Everybody knows. Because of being the Chairman of the House, I can't speak about it now. I know the facts; what is true; what is not true; what has been said; what has not been said. But still, as the Chairman, मर्यादा के अनुसार मैं इसमें हस्तक्षेप करके कुछ नहीं बोलना चाहता हं। इसलिए मैं चाहता हूं कि हम इसको यहीं समाप्त करें। हमारे गृह मंत्री जी, जो एक सीनियर मंत्री हैं, सरकार की ओर से समाधान देने के लिए आए हैं। हम गृह मंत्री जी को सुनेंगे और उसके बाद आगे बढेंगे।

गृह मंत्री (श्री राजनाथ सिंह): सभापित महोदय, सबसे पहले तो मैं उन सभी सम्मानित सदस्यों के प्रति आभार व्यक्त करना चाहता हूं, जिन सम्मानित सदस्यों ने Andhra Pradesh Reorganization Act पर हो रही बहस में हिस्सा लिया है। मैं कह सकता हूं कि जो भी चर्चा हुई है, वह चर्चा बहुत ही सार्थक रही है।

सभापित महोदय, जहां तक हमारी सरकार के commitments को पूरा करने का प्रश्न है, मैं प्रारम्भ में ही इस बात को बल देकर कहना चाहता हूं कि जो भी commitments की गई हैं, केवल हमारे प्रधानमंत्री द्वारा ही नहीं, बल्कि इस देश के पूर्व प्रधानमंत्री, डा. मनमोहन सिंह जी ने भी जो commitments की हैं, हमारी सरकार उन commitments को पूरा करेगी। सभापित महोदय, प्रधानमंत्री प्रधानमंत्री होता है, चाहे वह हमारे दल की सरकार का प्रधानमंत्री हो अथवा किसी दूसरे दल की सरकार का प्रधानमंत्री हो। यदि संसद में उसकी कोई commitment है, तो उस commitment को किसी भी सरकार को पूरा करना चाहिए। मैं पूरी दृढ़ता के साथ अपनी इस बात पर बल देकर कहना चाहता हूं कि वे सारी commitments हमारी सरकार पूरी कर रही है और पूरी करेगी।

सभापति महोदय, एक सम्मानित सदस्य ने विचार व्यक्त करते हुए यह कहा कि यदि यह सरकार अपनी commitments को पूरा नहीं करेगी, तो अगली बार यह पार्टी सत्ता में आने वाली नहीं

[श्री राजनाथ सिंह]

है। पहले तो मैं यह स्पष्ट कर देना चाहता हूं कि जहां तक हमारी सरकार का प्रश्न है, हम देश के सभी राज्यों का विकास चाहते हैं, चाहे वहां पर हमारे दल की सरकार हो अथवा न हो, क्योंकि हम इस हकीकत को समझते हैं कि जब तक देश के सभी राज्यों का विकास नहीं होगा, तब तक हमारे देश के विकास का हमारा यह स्वप्न किसी भी सूरत में साकार नहीं हो सकता है।

सभापित महोदय, मैं यह दूसरी बात भी स्पष्ट करना चाहता हूं कि हम लोग राजनीति करते हैं, तो केवल सरकार बनाने के लिए राजनीति नहीं करते हैं, बल्कि हम लोग राजनीति करते हैं, तो देश बनाने के लिए राजनीति करते हैं। इसलिए इस आधार पर कभी नहीं सोचा जाना चाहिए। मैं पुनः अपनी बात को स्पष्ट करना चाहता हूं कि Andhra Pradesh Re-organization Act में हमारे जो भी promises हैं, हम उनको पूरी तरह से पूरा करने के लिए committed हैं। इसके साथ ही साथ मैं यह भी कहना चाहता हूं कि हम इस ऐक्ट में किए गए commitments को न केवल पूरा कर रहे हैं, बल्कि ऐक्ट में जिन चीज़ों की चर्चा नहीं हुई है, जिन incentives के बारे में मेंशन नहीं भी किया गया है, वे सब incentives भी आंध्र प्रदेश को दिए जा रहे हैं। हमारी गवर्नमेंट वे सारे incentives आंध्र प्रदेश को दे रही है। मेरी जानकारी और समझ के अनुसार 90 per cent promises पूरे किए जा चुके हैं और शेष promises को भी हम किसी भी कीमत पर निश्चित रूप से पूरा करेंगे, इसके लिए मैं सदन को आश्वस्त करना चाहता हूं।

महोदय, मैं यह स्पष्ट करना चाहता हूं कि ऐक्ट के सेक्शन 93 में यह कहा गया है कि आंध्र प्रदेश के लिए प्रॉमिस किए गए institutions को 10 साल के भीतर ही स्थापित किया जाना है, इस संबंध में हमारे एचआरडी मिनिस्टर, श्री प्रकाश जावडेकर जी ने अभी जानकारी दी है। मैं उनकी बात को यहां दोहराना चाहता हूं और सदन को inform करते हुए मुझे खुशी हो रही है कि 11 institutions में से 10 institutions को मंज़ूरी प्रदान की जा चुकी है और उनमें से अधिकतर ने काम करना शुरू भी कर दिया है। इसकी जानकारी अभी हमारे एचआरडी मिनिस्टर ने भी दी है। महोदय, land issues के settle होते ही building construction और अन्य जो facilities provide की जानी हैं, वे सब provide कर दी जाएंगी। मैं सदन को पुन: आश्वस्त करना चाहूंगा कि इसमें इस funding के कोई भी constraints नहीं आने देंगे। इस ऐक्ट में यह भी कहा गया है कि सरकार Kadappa Steel Plant, BayyaramSteelPlant, DugarajapatnamPort और Railwayzone इत्यादिजो different projects हैं, उनकी feasiblity की जांच करने के लिए एक कमेटी गठित करेगी। यदि categorical mandate होता, तो चीज़ें different होतीं, इसके बावजूद भी हम ऐक्ट में उल्लेख किए गए उन सभी प्रोजेक्ट्स को पूरा करने के लिए पूरी तरह से committed हैं।

महोदय, मैं यहां पर एक बात और शेयर करना चाहूंगा कि कुछ प्रोजेक्ट्स को Expert Committee द्वारा feasible नहीं पाए जाने के बावजूद भी हमने दोनों राज्यों में steel plants की feasibility को re-examine करने के लिए Task Force appoint की है। इस समय यह Task Force अपना काम कर रही है।

महोदय, Railway Zone के संबंध में कमेटी की recommendations negative थीं, किंतु हमने इस इश्यू को भी re-examine करने के लिए कहा है। हम चाहते हैं कि उसको छोड़ भी सकते थे,

क्योंकि Experts Committee की recommendations positive नहीं हैं, लेकिन चूंकि हमने कहा है कि यह वादा भी पूरा होना चाहिए, इसलिए हमने फिर से Expert Committee को कहा है कि वे इसे re-examine करे। मुझे भरोसा है कि हम Railway Zone को स्थापित करके ही रहेंगे। मैं पूरी तरह से यह commitment करना चहता हूं कि वहां पर Railway Zone स्थापित होगा।

महोदय, Polavaram Project आंध्र प्रदेश की lifeline है, इस हकीकत को सारा देश समझता है। इस सरकार ने अपने पहली Cabinet meeting में ही तेलंगाना के सात मंडलों को आंध्र प्रदेश में मर्ज़ करने के लिए Ordinance लाने की स्वीकृति प्रदान कर दी थी, तािक प्रोजेक्ट के लिए कोई भी litigation न रहे, साथ ही भविष्य में किसी प्रकार की देरी की संभावना भी न रह जाए। इससे हमारी sincere commitment का पता चलता है। इसके फौरन बाद, first Parliament Session में, हमने Ordinance को स्वीकृत भी करवाया है। दूसरी बात यह है कि Polavaram Irrigation Project एक Central Project है और उसके लिए अब तक 6,764 करोड़ रुपए से अधिक की धनरािश release की जा चुकी है। हमने राज्य सरकार द्वारा इस प्रोजेक्ट को लागू किए जाने के अनुरोध को भी पूरी तरह से मान लिया है। चौधरी साहब, हम शीघ्र कार्यवाही में विश्वास करते हैं और मुझे पूरा भरोसा है कि हम इसे record time में पूरा कर लेंगे।

महोदय, जहां तक former Prime Minister द्वारा आंध्र प्रदेश को विशेष राज्य का दर्जा दिए जाने के वादे की बात है, इसके लिए मैंने पहले ही कहा है कि former Prime Minister ने जो भी commitment किया है, हम उसका सम्मान करते हैं। उनका जो commitment था और बाद में 14th Finance Commission की जो recommendations आईं, उनके बीच थोडा सा conflict आ रहा था। 14th Finance Commission ने अपनी रिपोर्ट के पेज 17 पर पैरा नं. 2.29 और 2.30 में साफ तौर पर यह कहा है कि Commission ने Special Category States और Non-Special Category States के बीच funds के devolution में कोई भेदभाव नहीं किया है। यह बात फाइनेंस मिनिस्टर द्वारा इस सम्मानित सदन में भी और अन्य सदन में भी, यानी लोक सभा में भी अनेक बार clarify की जा चूकी है। बाद में आन्ध्र प्रदेश के चीफ मिनिस्टर श्री चन्द्रबाबू नायडू से सलाह-मशविरा करने के बाद इसकी जानकारी इस समय के हमारे फाइनेंस मिनिस्टर श्री पीयुष गोयल जी ने दी है। सलाह-मशविरा करने के बाद सेंटर और स्टेट दोनों ने इस बात की सहमति जतायी थी कि आन्ध्र प्रदेश को special category status के बजाए special assistance दी जाए और उसी के अनुरूप जो दूसरे मंत्रालय हैं, सारे विभिन्न मंत्रालयों द्वारा projects, sanctions और potential investments के रूप में लाखों करोड़ रुपए का special financial package देने की घोषणा की गयी है। मैं इसके बहुत डिटेल में नहीं जाना चाहता हूं। मैंने यहां पर, नेशनल हाइवे मिनिस्ट्री, पेट्रोलियम मिनिस्ट्री, पोट्र्स मिनिस्ट्री और डिफेंस मिनिस्ट्री के जो प्रोजेक्ट्स थे, उनकी चर्चा की है। इसके अतिरिक्त फाइनेंस कमीशन ने रिकमेंड किया था कि सेंटर 14th Finance Commission की अवधि के लिए revenue deficit grant प्रदान करेगा, देगा। इसकी चर्चा पीयुष गोयल जी ने भी की है। हर वर्ष दिए जाने के लिए deficit amount का उल्लेख रिपोर्ट में किया गया था। आन्ध्र प्रदेश को 2019-20 में समाप्त होने वाली 5 वर्ष की अवधि के लिए revenue deficit के रूप में कूल 22,123 करोड़ रुपए दिये जाएंगे। यह अमाउंट आंध्र प्रदेश को इस समय दिया जा रहा है।

[श्री राजनाथ सिंह]

जहां तक special category status की बात है, तो फाइनेंस मिनिस्टर और राज्य के मुख्य मंत्री के बीच यह सहमित हुई थी कि यदि आन्ध्र प्रदेश को central schemes में special status दिया जाता है, तो उसे जो राशि प्राप्त होती, उसका differential amount राज्य को दिया जाएगा। इसे यूं समझा जा सकता है कि normal States को 60:40 के ratio से और Special category States को 90:10 के ratio से वह राशि, यानी वह फंड दिया जाता। उसी के अनुरूप यह सहमित हुई थी कि करीब 3,000 करोड़ रुपए से 3,200 करोड़ रुपए तक की यह राशि आन्ध्र प्रदेश को इस आधार पर दी जाएगी। यह भी सहमित बनी थी कि यह धन externally aided projects के जिए दिया जाएगा, तािक कोई immediate burden नहीं पड़े और लोन center के द्वारा repay किया जाएगा। चीफ मिनिस्टर ने सितम्बर, 2016 में इस अरेंजमेंट पर अपनी कंसेंट भी दी। फाइनेंस मिनिस्टर और चीफ मिनिस्टर के representative के रूप में उस समय जो व्यक्ति थे, जोिक मंत्री भी थे, हमारे वाई.एस. चौधरी जी ने 8 सितम्बर, 2016 को एक joint statement जारी किया था और मीिडया के जिएए चीफ मिनिस्टर ने भी असेम्बली में इसका स्वागत किया था। उन्होंने असेम्बली में स्पष्ट स्टेटमेंट देते हुए कहा था कि special category कोई संजीवनी नहीं है और इसकी तुलना में special assistance अधिक useful है। यह स्वयं अपने स्टेटमेंट में उस समय के चीफ मिनिस्टर ने कहा था।

सभापति जी, मैं यहां पर यह भी क्लेरिफाई करना चाहता हूं कि special category, special industrial incentives से different है। Special category का यह अर्थ नहीं है कि आपको special incentives भी मिलेंगे। तेलुगु स्टेट्स को industrial incentives देने का जो वादा किया गया था, वह पहले ही पूरा किया जा चुका है। अभी तक backward district development fund के अंतर्गत 1,050 करोड़ रुपये की राशि आन्ध्र प्रदेश को दी जा चुकी है। हमारे गुलाम नबी आज़ाद साहब ने कहा कि backward district development fund के अंतर्गत केवल 150 करोड़ रुपए दिये गये हैं, लेकिन आज़ाद साहब, 150 करोड़ नहीं, बल्कि 1,050 करोड़ रुपये दिए गए हैं। राजधानी के बारे में, Urban Development Ministry ने DPR प्राप्त होने से पहले ही और पहले वर्ष में ही 1,000 करोड़ रुपये की अपनी मंजूरी दी थी। बाद में जब DPR प्राप्त नहीं हुई, तो इसका उपयोग गुंटूर के लिए capital regional development area में infrastructural development और विजयवाड़ा में water and drainage schemes के लिए किया गया। इसके बाद Finance Ministry ने capital development हेत् 1,500 करोड़ रुपए की राशि भी उस समय release कर दी थी। प्रस्ताव तथा वित्तीय स्थिति के आधार पर केन्द्र ने विभिन्न मंत्रालयों के माध्यम से वहां की राजधानी को रेल और सड़क से जोड़ने तथा अन्य प्रयोजनों हेतु अतिरिक्त राशि दी है। सभापति महोदय समस्या सिर्फ एक ही है कि आन्ध्र प्रदेश के मुख्य मंत्री पहले external aided projects के लिए सहमत थे, किन्तु बाद में उन्होंने यह कहकर अपने इरादे को संभावित विलम्ब के कारण बदल दिया। वे चाहते थे कि differential राशि ग्रान्ट के रूप में दी जानी चाहिए, अनुदान के रूप में दी जानी चाहिए। उस समय Finance Minister ने यह महसूस किया कि संबंधित राज्यों तथा केन्द्र सरकार की ...(व्यवधान)... limitations के कारण यह कार्य सीधे-सीधे नहीं किया जा सकता, जैसी जानकारी हमारे सहयोगी मंत्री, पीयुष गोयल जी ने भी दी। वित्त मंत्री उस समय चाहते थे कि राज्य सरकार Special Purpose Vehicle तैयार करे, ताकि राशि Special Purpose Vehicle के माध्यम से transfer की जा सके। उस समय के जो Expenditure Secretary थे,

उन्होंने 6-7 फरवरी, 2018 को हुई चर्चा के दौरान राज्य सरकार के अधिकारियों को यह बात बता भी दी थी। अभी तक राज्य सरकार का हमारे पास कोई जवाब नहीं आया है, State Government ने respond नहीं किया है। इसका कारण तो उन्हें ही अच्छी तरह पता होगा। बाद में TDP ने केन्द्रीय सरकार से अपना समर्थन वापस ले लिया, सरकार ने अपने मंत्री भी हटा लिए और मैं समझता हूं कि एक राजनैतिक दल होने के नाते इस प्रकार का फैसला वे ले सकते हैं। इस पर किसी को कोई आपत्ति नहीं होनी चाहिए, किसी को इस पर कोई comment भी नहीं करना चाहिए। ...(व्यवधान)...

MR. CHAIRMAN: Please. ...(Interruptions)...

श्री राजनाथ सिंह: अन्य मुद्दों के बारे में, मैं आपको बताना चाहूंगा कि उनमें से कई मुद्दों का समाधान हो गया है जो, सभापित महोदय, आपकी जानकारी में भी है। कई मुद्दों पर चर्चा इस समय चल रही है। इसलिए यह कहना कि जिन मुद्दों पर चर्चा चल रही है, हमारे बहुत सारे ऐसे issues छूट गए हैं, जिन पर Government ने कोई कार्यवाही नहीं की है, उचित नहीं होगा।

सभापित महोदय, मैं आपके माध्यम से इस सदन को पूरा विश्वास दिलाता हूं कि मैं इसमें व्यक्तिगत तौर पर भी रुचि लूंगा, इसे personally भी देखूंगा, interest लूंगा तथा मैं आन्ध्र प्रदेश और तेलंगाना दोनों प्रदेशों के मुख्य मंत्रियों से अपील करता हूं कि वे किसी reasonable agreement पर पहुंचें, क्योंकि कोई भी उन पर unilaterally कुछ भी नहीं थोप सकता। दोनों चीफ मिनिस्टर हैं, बड़ी स्टेट्स के चीफ मिनिस्टर हैं। इसलिए, सभापित महोदय, मैं इस सदन को विश्वास दिलाता हूं कि Act में किए गए वायदों को अक्षरशः, in letter and spirit लागू किया जाए। केन्द्र के विभिन्न मंत्रियों ने तेलंगाना और आन्ध्र प्रदेश दोनों राज्यों के दौरे किए हैं, परियोजनाओं की आधारशिलाएं भी रखी हैं तथा हर परियोजना और वायदों का ध्यान सरकार की तरफ से रखा जा रहा है - चाहे वे power projects हों, Railways के projects हों, roads के projects हों, forces के projects हों, educational institutions से संबंधित projects हों, defence institutes हों अथवा अन्य कोई projects हों। इससे संबंधित सभी माननीय सदस्यों से मैं अनुरोध करना चाहता हूं कि इस मुद्दे को politicize न किया जाए, बल्कि भारत सरकार द्वारा अब तक जो कार्य किए गए हैं, सचमुच उनकी प्रशंसा की जानी चाहिए।

जहां तक TDP का प्रश्न है, सभापित महोदय, चौधरी साहब ने अपना सिर नीचे किया हुआ है, मैं कहना चाहता हूं कि कोई इस Government के साथ है या नहीं है, इस आधार पर कोई विचार नहीं होगा, इस आधार पर कोई फैसला नहीं होगा। हम विश्वास दिलाते हैं कि Telugu people's के interest को ध्यान में रखते हुए, हमें जो भी करना पड़ेगा, हम वह सब कुछ करेंगे और हर प्रकार की सहायता प्रदान करेंगे। अक्षरशः जो हमारे वादे हैं, हम उन वादों को पूरा करेंगे। ...(व्यवधान)...

श्री सभापतिः धन्यवाद। Normally, इस पर clarification नहीं होता। ...(व्यवधान)... आप बैठिए। ...(व्यवधान)... प्लीज़।

श्री गुलाम नबी आज़ादः सदन के सामने एक स्पष्ट question है। ...(व्यवधान)... यह पूरा discussion special status पर केन्द्रित था। इसलिए मेरा pointed question है और मैं pointed answer चाहता हूं कि क्या special status देना केन्द्रीय सरकार स्वीकार करती है या नहीं? ...(व्यवधान)... मैं pointed answer चाहता हूं। ...(व्यवधान)...

[श्री गुलाब नबी आज़ाद]

بدن کے سامنے ایک واضح کوئشچن ہے ۔..(مداخلت)... یہ پورا ڈسکشن اسپیشل اسٹیٹس پر کیندرت تھا۔ اس لئے میرا pointed question ہے اور میں pointed answer جاہتا ہوں کہ کیا اسپیشل اسٹیٹس دینا مرکزی سرکار قبول کرتی ہے یا نہیں؟ ...(مداخلت)... میں pointed answer جاہتا ہوں ...(مداخلت)...

MR. CHAIRMAN: Now, Shri Jairam Ramesh.

SHRI JAIRAM RAMESH: Sir, you had promised me. I will not take more than one minute. I share your pain and anguish. I will not repeat that pain and anguish but I was provoked to speak by the reply of the Finance Minister.

MR. CHAIRMAN: Don't make a speech. What do you want to say?

SHRI JAIRAM RAMESH: Sir, nowhere in the 400 page report of the 14th Finance Commission is there a recommendation that the Government of India do away with this Special Category Status. All it says is that for purposes of devolution, we have not categorized States. The Finance Commission has not categorized States. It does not mean that the Government of India should do away with the categorization. ...(Interruptions)... Sir, one minute. ...(Interruptions)...

MR. CHAIRMAN: Now, the discussion is over. ...(Interruptions)... Now, we are moving to the Special Mentions. ...(Interruptions)...

SHRI JAIRAM RAMESH: Sir, let me finish. ...(Interruptions)...

MR. CHAIRMAN: Does the Minister want to respond to the LoP and to Shri Ramesh? ...(Interruptions)...

SHRI JAIRAM RAMESH: Sir, let me finish. I have not yielded.

MR. CHAIRMAN: There is no question of yielding. ...(Interruptions)... You have to ask for a clarification and you have asked it. You have asked a specific question. ...(Interruptions)...

SHRI JAIRAM RAMESH: Sir, let me finish. ...(Interruptions)...

[†]Transliteration in Urdu script.

SHRI PIYUSH GOYAL: Sir, the hon. Members very well know and understand that the Finance Commission when it works out the devolution of funds, it goes by certain formula. If at all they had an intention to have a separate category for special category and separate for general States, then, they would have calculated the devolution of funds accordingly. ...(Interruptions)...

SHRI JAIRAM RAMESH: Sir, we cannot read the intentions of the Finance Commission...(*Interruptions*)... We go by the recommendations...(*Interruptions*)... There is no recommendation to do away with the Special Category Status. ...(*Interruptions*)...

SHRI PIYUSH GOYAL: They have categorically stated that they are doing away with this separation and everybody will use the same formula. ...(Interruptions)... Therefore, by computation, it may have done away with the Special Category Status. ...(Interruptions)...

SHRI JAIRAM RAMESH: The Chairman of the Finance Commission and the Member of the Finance Commission are on record as having said that they will not. ...(Interruptions)...

MR. CHAIRMAN: Okay, thank you. ...(*Interruptions*)... Now, the permitted Special Mentions ...(*Interruptions*)... Shri Jose K. Mani. ...(*Interruptions*)...

SHRI Y.S. CHOWDARY: The conclusion is that the, BJP wants to ditch Andhra. ...(Interruptions)...

SHRI PIYUSH GOYAL: The conclusion is that you also accept it. ...(Interruptions)...

MR. CHAIRMAN: Shri Jose K. Mani. ...(*Interruptions*)... He said, 'No'. He said it no. It is clarified. ...(*Interruptions*)...

SHRI GHULAM NABI AZAD: On behalf of all of them, not on my behalf alone, but on behalf of the entire Opposition, I would reiterate and I am asking a pointed question.

MR. CHAIRMAN: He has clarified it. ...(Interruptions)...

SHRI GHULAM NABI AZAD: i want to know whether the Government of India is going to give a Special Category Status to Andhra Pradesh or not. Simple, 'Yes' or 'No'. ...(Interruptions)...

SHRI JAIRAM RAMESH: Sir, one minute.

MR. CHAIRMAN: Yes, the Home Minister ...(Interruptions)... No, your party leader has asked. ...(Interruptions)...

SHRI JAIRAM RAMESH: Sir, the Finance Minister has misled the House. ...(Interruptions)...

MR. CHAIRMAN: Don't worry. ...(Interruptions)... Then, you take action. ...(Interruptions)...

श्री राजनाथ सिंहः सभापित महोदय, नेता प्रतिपक्ष ने जो सवाल पूछा है, मैं यह समझ नहीं पा रहा हूं कि मैंने यहां पर अब तक जो स्टेटमेंट दिया है, क्या उससे अभी तक बात समझ में नहीं आई कि हम क्या करना चाहते हैं? ...(व्यवधान)... केवल Special Category Status शब्द पर ही क्यों रुके हुए हैं, केवल यहीं पर आकर सुई क्यों रुकी हुई है? Special Category Status के पीछे जो intention है, जो मंशा है, वह असिस्टेंस उस स्टेट को मिलना चाहिए, हम उससे ज्यादा असिस्टेंस उसको प्रोवाइड कर रहे हैं। ...(व्यवधान)...

MR. CHAIRMAN: Now, Shri Jose K. Mani, ...(*Interruptions*)... The House stands adjourned till 1100 hrs. on Wednesday, the 25th July, 2018.

The House then adjourned at fifty-nine minutes past five of the clock till eleven of the clock on Wednesday, the 25th July, 2018.